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Soundaram, Dr. (Shrimati) K. S. (Tiruchengode)
Sreenivaasan, Shri C. (Dindigul)
Sridharan, Dr. Rajagopalan (Madras South)
Subbarao, Shri Thota (Kakinada)
Sukh Ram, Shri (Mandi)
Sukhbans Kaur, Shrimati (Gurdaspur)
Sultanpuri, Shri Krishan Dutt (Shimla)
Sundararaj, Shri N. (Pudukkottai)
Sur, Shri Monoranjan (Basirhat)
Suresh, Shri Kodikkunil (Adoor)
Swami, Shri Chinmayanand (Badaun)
Swami, Shri Sureshanand (Jalesar)
Swamy, Shri G. Venkat (Pedapalli)
Syed Shahabuddin, Shri Kishanganj)

T

Tandel, Shri D. J. (Daman & Diu)
Tara Singh, Shri (Kurukshetra)
Tej Narayan Singh, Shri (Buxar)
Thakore, Shri Gabhaji Mangaji (Kapadwanj)
Thakur, Shri Mahendra Kumar Singh (Khandwa)
Thangka Balu, Shri K. V. (Dharmapuri)
Thomas, Prof. K. V. (Ernakulam)
Thomas, Shri P. C. (Muvattupuzha)
Thorat, Shri Sandipan Bhagwan (Pandharpur)
Thungon, Shri P. K. (Arunachal West)
Tindivanam, Shri K. Ramamurthee (Tindivanam)
Tirkey, Shri Pius (Alipurduars)
Tomar, Dr. Ramesh Chand (Hapur)
Topdar, Shri Tarit Baran (Barrackpore)
Tope, Shri Ankushrao Raosaheb (Jalna)
Topiwala, Shrimati Dipika H. (Baroda)
Topno, Kumari Frida (Sunargarh)
Tripathi, Shri Lakshmi Narain Mani (Kaiserganj)
Tripathi, Shri Prakash Narain (Banda)
Tripathy, Shri Braja Kishore (Puri)
Trivedi, Shri Arvind (Sabrarkantha)
Tytler, Shri Jagdish (Delhi Sadar)

U

Uma Bharti, Kumari (Khajuraho)
Umbrey, Shri Lacta (Arunachal East)
Ummareddy Venkateswarlu, Prof. (Tenali)
Unrao Singh, Shri (Jallandhar)
Unnikrishnan, Shri K. P. (Badagara)
Upadhyay, Shri Swarup (Tejpur)
Urs, Shrimati Chandra Prabha (Mysore)

V

Vadde, Shri Sobhanadreeswara Rao (Vijayawada)
Vaghela, Shri Shankersinh (Godhra)
Vajpayee, Shri Atal Bihari (Lucknow)
Vandayar, Shri K. T. (Thanjavur)

GOVERNMENT OF INDIA

MEMBERS OF THE CABINET

Prime Minister and also incharge of the Ministries/ Departments of Personnel, Public Grievances and Pensions, Science & Technology, Ocean Development, Electronics, Atomic Energy, Space, Chemicals & Fertilizers, Rural Development, Non-Conventional Energy Sources and Law, Justice & Company Affairs and the additional charge of the Ministry of Industry and other subjects not allocated to any other Cabinet Minister or Minister of State (Independent Charge).	Shri P.V. Narasimha Rao
Minister of Civil Supplies, Consumer Affairs & Public Distribution.	Shri A.K. Antony
Minister of Human Resource Development	Shri Arjun Singh
Minister of Health and Family Welfare	Shri B. Shankaranand
Minister of Agriculture	Shri Balram Jakhar
Minister of Railways	Shri C.K. Jaffer Sharief
Minister of External Affairs	Shri Dinesh Singh
Minister of Civil Aviation and Tourism	Shri Ghulam Nabi Azad
Minister of Finance	Shri Manmohan Singh
Minister of Power	Shri N.K.P. Salve
Minister of Commerce	Shri Pranab Mukherjee
Minister of Home Affairs	Shri S.B. Chavan
Minister of Urban Development	Smt. Sheila Kaul
Minister of Welfare	Shri Sitaram Kesri
Minister of Water Resources and Minister of Parliamentary Affairs.	Shri Vidyacharan Shukla

MINISTERS OF STATE (INDEPENDENT CHARGE)

Minister of State of the Ministry of Coal	Shri Ajit Panja
Minister of State of the Ministry of Mines	Shri Balram Singh Yadav
Minister of State of the Ministry of Textiles	Shri G. Venkat Swamy
Minister of State of the Ministry of Planning and Programme Implementation.	Shri Giridhar Gomango
Minister of State of the Ministry of Surface Transport	Shri Jagdish Tytler
Minister of State of the Ministry of Information and Broadcasting.	Shri K.P. Singh Deo
Minister of State of the Ministry of Food	Shri Kalp Nath Rai
Minister of State of the Ministry of Environment and Forests.	Shri Kamal Nath
Minister of State of the Ministry of Labour	Shri P.A. Sangma

Minister of State of the Ministry of Petroleum and Natural Gas.	Capt. Satish Kumar Sharma
Minister of State of the Ministry of Steel	Shri Santosh Mohan Dev
Minister of State of the Ministry of Communications	Shri Sukh Ram
Minister of State of the Ministry of Food Processing Industries.	Shri Tarun Gogoi

MINISTERS OF STATE

Minister of State in the Ministry of Finance & Minister of State in the Ministry of Parliamentary Affairs.	Dr. Abrar Ahmed
Minister of State in the Ministry of Agriculture	Shri Arvind Netam
Minister of State in the Ministry of Human Resource Development (Deptt. of Women & Child Development).	Smt. Basava Rajeshwari
Minister of State in the Prime Minister's office and Minister of State in the Department of Atomic Energy and Department of Space and Minister of State in the Ministry of Science and Technology.	Shri Bhuvnesh Chaturvedi
Minister of State in the Ministry of Chemicals and Fertilizers and Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Department of Electronics and Department of Ocean Development.	Shri Eduardo Faleiro
Minister of State in the Ministry of Law, Justice and Company Affairs.	Shri H.R. Bhardwaj
Minister of State in the Ministry of Railways	Shri K.C. Lenka
Minister of State in the Ministry of Welfare	Shri K.V. Thangkabal
Minister of State in the Ministry of Civil Supplies, Consumer Affairs and Public Distribution and Minister of State in the Ministry of Commerce.	Shri Kamaluddin Ahmed
Minister of State in the Ministry of Industry (Deptt. of Industrial Development and Deptt. of Heavy Industry).	Smt. Krishna Sahi
Minister of State in the Ministry of Industry (Deptt. of Small Scale Industries and Agro and Rural Industries).	Shri M. Arunachalam
Minister of State in the Ministry of Finance	Shri M.V. Chandrashekhara Murthy.
Minister of State in the Ministry of Defence	Shri Mallikarjun
Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Ministry of Parliamentary Affairs.	Smt. Margaret Alva
Minister of State in the Ministry of Human Resource Development (Deptt. of Youth Affairs & Sports) and Minister of State in the Ministry of Parliamentary Affairs.	Shri Mukul Wasnik
Minister of State in the Ministry of Urban Development and Minister of State in the Ministry of Water Resources.	Shri P.K. Thungon
Minister of State in the Ministry of Home Affairs	Shri P.M. Sayeed
Minister of State in the Ministry of Power	Shri P.V. Rangayya Naidu
Minister of State in the Ministry of External Affairs	Shri R.L. Bhatia
Minister of State in the Ministry of Home Affairs	Shri Rajesh Pilot
Minister of State in the Ministry of Rural Development (Deptt. of Wastelands Development).	Col. Ram Singh

Minister of State in the Ministry of Rural Development (Deptt. of Rural Development).	Shri Rameshwar Thakur
Minister of State in the Ministry of Non-Conventional Energy Sources and Minister of State in the Ministry of Agriculture.	Shri S. Krishna Kumar
Minister of State in the Ministry of External Affairs	Shri Salman Khursheed
Minister of State in the Ministry of Civil Aviation and Tourism (Deptt. of Tourism).	Smt. Sukhbans Kaur
Minister of State in the Ministry of Rural Development (Deptt. of Rural Development).	Shri Uttambhai H. Patel

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Deputy Minister in the Ministry of Health and Family Welfare.	Shri Paban Singh Ghatowar
Deputy Minister in the Ministry of Home Affairs	Shri Ram Lal Rahi
Deputy Minister in the Ministry of Human Resource Development (Deptt. of Education and Deptt. of Culture).	Kumari Selja

LOK SABHA DEBATES

LOK SABHA

Thursday, December 2, 1993/Agrahayan
11, 1915 (Saka)

The Lok Sabha met at Eleven of the Clock
[MR. SPEAKER in the Chair]

NATIONAL ANTHEM

The National Anthem was played

11.02 hrs MEMBERS SWORN

Shri S. Sivaraman (Ottapalam)
Shri P. Kumarasamy (Palani)

11.05 hrs

OBITUARY REFERENCES

[English]

MR. SPEAKER: Hon. Members, as we meet today, it is my sad duty to inform the House of the passing away of doyen of industry and Bharat Ratna Shri J. R. D. Tata. Today, we also mourn the death of our colleague Shri Nani Bhattacharya and eleven former Members, namely, Sarvashri Purnendu Sekhar Naskar, Dwarka Nath Tiwary, Narendra P. Nathwani, Hitendra Desai, K. Veeriah, Shantanu Kumar Das, K. Janardhan Reddy, P. Venkatasubbaiah, Shrimati Krishna Mehta, Shri Raj Mangal Pande and Shri H. M. Patel.

On 29th November, 1993, the country received the sad news of the passing away of Shri Jahangir Ratanji Dadabhai Tata, reverently known as JRD, at Geneva. He was 89 years.

Shri Tata was a multi-faceted personality. He played pioneering role in industrial development of the country. His association with Indian industry was for more than half a century. He made valuable contribution in building an infrastructure for development, particularly, in steel sector and civil aviation. He also displayed a rare vision by introducing various labour welfare and social security schemes in his industries which worked as a catalyst.

Shri Tata lent great support to the cause of science and promoted several institutions. He was the President of the Indian Institute of Science and the Council of the Scientific and Industrial Research. He was a Member of the Atomic Energy Commission. He along with Shri Homi J. Bhabha established the Tata Institute of Fundamental Research, the cradle of India's Atomic Energy Programme and is today one of the premier institutions in the world.

Shri Tata's contribution in the social, educational and cultural field was no less important. His constructive and powerful support to the family planning programme is well-known. He created several charitable trusts, educational and other philanthropic institutions including the famous Tata Memorial Cancer Hospital.

In nutshell, Shri Tata was totally committed to the socio-economic upliftment of the country.

He was the embodiment of simplicity and modesty and was a perfect gentleman. He instantly inspired whosoever came in contact with him. It was only appropriate that in recognition of his yeoman's service to the country, the country's highest honour 'Bharat Ratna' was conferred on him.

It may be because of his pure, honest and simple life that his end was so peaceful.

A legend in his life-time, Shri Tata has left an incomparable history of social service of more than half a century which in itself commends to the present and future generations to emulate.

Shri Nani Bhattacharya was a sitting member of the House from Berhampore Parliamentary constituency of the State of West Bengal. He was also a member of Ninth Lok Sabha from the same constituency.

Earlier he was a member of West Bengal Legislative Assembly for four terms from 1962 to 1987. In West Bengal he was Minister of Health in 1967, 1969 and from 1977 to 1982 and Minister of Irrigation from 1982 to 1987.

Shri Bhattacharya was an active social and political worker, trade unionist, journalist and writer. He participated in the freedom struggle during 1939—45 under Netaji Subhas Chandra Bose and was imprisoned on a number of occasions. He was a founder member of Revolutionary Socialist Party. He was a General Secretary of United Trade Union Congress and United Kisan Sabha of West Bengal and was a member of Court of Vishwa Bharti, Minimum Wages Advisory Committee; Industrial Committee on Plantation; and Tea Board of India.

Shri Bhattacharya took keen interest in literary and cultural activities and published several books, booklets and wrote articles on social affairs, political and economic subjects. He also published a daily newspaper called "Dainik Ganabarta".

Shri Bhattacharya passed away on 11th October, 1993, at New Delhi at the age of 76 years.

Shri Purnendu Sekhar Naskar was a member of First, Second and Third Lok Sabha during 1952—67 representing Diamond Harbour and Mathurapur constituencies of West Bengal.

During his active political career, Shri Naskar served as a Deputy Minister in

the Ministries of Rehabilitation; and Works, Housing and Supply. Earlier he was also Parliamentary Secretary to the Minister of Works, Housing and Supply and Rehabilitation and Minority Affairs.

A widely travelled person, Shri Naskar was a member of the Indian delegation to the United Nations General Assembly during its ninth and tenth sessions held in 1954 and 1955. He served with distinction as the High Commissioner to New Zealand and as Ambassador to Philippines.

An able Parliamentarian, Shri Naskar made valuable contributions to the Parliamentary proceedings.

Shri Naskar passed away on 24th August, 1993, at the age of 72 years.

Shri Dwarka Nath Tiwary was a member of First to Sixth Lok Sabha. He represented Saran South constituency of Bihar in the First Lok Sabha during 1952—57. In the Second Lok Sabha from 1957 to 1962 he represented Kasaria Parliamentary constituency and from 1962 onwards he represented Gopalganj constituency in Bihar. Earlier he was a member of the State Legislative Assembly during 1937—39.

A veteran freedom fighter, Shri Tiwary actively participated in the independence movement and was jailed several times for his participation the non-cooperation movement. He also took active part in the Quit India Movement in 1942.

An agriculturist by profession, Shri Tiwary was an active social and political worker. He took special interest in the promotion of education among the under privileged people and was closely associated with various educational institutions in different capacities. He also worked for prohibition and for the promotion of Khadi and Cottage Industries.

During his long and eventful parliamentary career of more than two and half decades, Shri Tiwary took keen interest in the proceedings of the House and made

valuable contributions. He was a member of several parliamentary committees. He also served as Chairman of the Committee on Public Undertakings, Committee on Salaries and Allowances of Member and the House Committee.

A widely travelled person, Shri Tiwary was a Member Delegate (alternate) to the United Nations Organisation in 1967 and served on some of its Committees.

Shri Tiwary passed away on 29 August, 1993, at Patna at the age of 92 years.

Shri Narendra P. Nathwani was a member of first and Second Lok Sabha during 1952 to 1962 representing Sorath constituency of erstwhile Saurashtra. During 1977—79 he was a member of Sixth Lok Sabha representing Junagadh constituency of Gujarat.

He was also a member of Provisional Parliament from Saurashtra. A veteran freedom fighter, Shri Nathwani suffered imprisonment for participating in Civil Disobedience Movement during 1932-33. He also joined Rajkot Satyagrah and actively participated in the Quit India Movement.

Shri Nathwani was Minister of Law in the Provisional Government of the erstwhile Junagadh State and also served as a Judge of the Bombay High Court. Later, he worked for the preservation and promotion of civil liberties and of rule of law. He was a Member of the National Executive Committee of Citizens for Democracy and Vice-President of the Bombay Unit of People's Action for Civil Liberties.

An able parliamentarian, Shri Nathwani during his parliamentary career served on various Parliamentary Committees such as Estimates Committee and Privileges Committee and also served on various Joint Select Committees.

Shri Nathwani passed away at Bombay on 1 September, 1993 at the age of 80 years.

Shri Hitendra Desai was a member of Sixth Lok Sabha representing Godhra constituency of Gujarat during 1977—79. He was Union Minister of Works and Housing during 1976-77 and the Minister of Commerce and Civil Supplies during 1979-80.

Earlier, he was a member of Bombay Legislative Assembly during 1957—60 and was also Minister of Education of Bombay State. Later he served as a Member of Gujarat Legislative Assembly during 1960—71. He was a Minister in Gujarat State and held portfolios of Home, Education, Social Welfare, Law and Judiciary, Agriculture, Forest, Prohibition etc. He became Chief Minister in 1965 and served the State in that capacity till 1971.

An active freedom fighter, Shri Desai joined the Civil Disobedience Movement at the very early age of 15, when Mahatma Gandhi began his famous Dandi March and was imprisoned and convicted for no-tax campaign.

A lawyer by profession, Shri Desai was an active political and social worker and took prominent part in youth and student movements. He published several booklets on political, economic and social topics in Gujarati.

Shri Desai passed away at Ahmedabad on 12 September, 1993 at the age of 78 years.

Shri K. Veeriah was a member of Fifth Sabha representing Pudukottai Parliamentary Constituency in Tamil Nadu during 1971—77.

An agriculturist and businessman by profession, Shri Veeriah was also an active social and political workers. He served as the Chairman of Pudukottai Municipal Council, President of Cooperative Building Society and as Director, Cooperative Central Bank, Pudukottai in Tiruchi District.

Shri Veeriah passed away on 12 September, 1993 at Thanjavur at the age of 63 years.

Shri Shantanu Das was a member of the Constituent Assembly during 1946—1950.

In 1938 he was a Councillor of Jajpur Municipality in Orissa. He was also a Member of Orissa Legislative Assembly for several terms. In 1977 he was appointed as Excise Minister of Orissa.

Shri Das took active part in freedom struggle and suffered imprisonment several times.

A dedicated social and political worker, Shri Das worked for upliftment of under-privileged sections of society. As a Minister of Excise he banned opening of wine shops in the Scheduled caste and Scheduled tribe populated areas. He opened Ashram Schools in those areas and worked for educational upliftment of scheduled castes and scheduled tribes.

Shri K. Janardhan Reddy was a member of First Lok Sabha, 1952—57, representing Mahabubnagar parliamentary constituency of Andhra Pradesh.

He was an active social and political worker. He was the President of Jubbulpore Section "Vande Mataram" strike of Osmania University Students in 1938. He organised resistance movement against Razakars in 1947.

An agriculturist by profession he served as a member of District Committees on Planning, Irrigation Development of Mahabubnagar. Later he became a member of National Food and Agriculture Organisation Liaison Central Committee. He was a member of Indian delegation to the Food and Agriculture Organisation Conference for Far East Asian Countries held at Bangalore in 1953.

Shri Janardhan Reddy passed away on 4 October, 1993 at Hyderabad at the age of 75 years.

Shri P. Venkatasubbaiah was a Member from Second to Seventh Lok Sabha. He represented Adoni Parliamentary constituency which later became Nandyal, from

1957 to 1977. In the Sixth Lok Sabha, he was elected in the bye-election. Earlier he was also Member of Madras Legislative Assembly from 1949—52. From January 1980 to 1984, he was Union Minister of State for Home Affairs. He also held the charge of Minister of State for Parliamentary Affairs from January 1980 to January 1982.

Shri Venkatasubbaiah also served as a Governor of Bihar during 1985—88 and Governor of Karnataka from 1988 to 1990.

Popularly known as 'Pendekanti' Shri Venkatasubbaiah was a political activist with a rich and varied experience. An Agriculturist by profession, he was President of Panchayat Board Sanjamala since 1946.

He was involved in various movements in his area. He founded the Banganapale State Congress movement and worked for the merger of the Banganapale State with the Indian Union. He led the Kisan Movement for reduction of oppressive land revenue in the erstwhile Banganapale State. He was founder and President of several cooperative and educational institutions and poor boys' hostels. He was president of Andhra State Cooperative Federation.

An active parliamentarian, he was Chairman of Estimates Committee and Member of several Committees such as Public Accounts Committee, Business Advisory Committee, Committee of Privileges, etc. He was a Member of Panel of Chairman also.

A widely travelled person, he took interest in the field of education, culture and undertook developmental activities for Scheduled Castes and Backward communities. He was the President of Dakshin Bharat Nati Nata Samakhya, New Delhi. He published a book called 'Our Constitution' in Telugu.

Shri Venkatasubbaiah passed away on 12 October, 1993 at Hyderabad at the age of 72 years.

Shrimati Krishna Mehta was a Member of Second Lok Sabha representing Kishtwar Parliamentary constituency of Jammu & Kashmir during 1957—62.

A close associate of Jawaharlal Nehru and a social worker, she was actively associated with the rehabilitation of refugees and started schools for children. She was organiser of Gandhi Smarak Nidhi, Jammu and Kashmir and served as a Chairperson, Gandhi Seva Sadan. She was also organiser of Women's Welfare Centre, Srinagar. She also authorised a book entitled 'Kashmir Par Hamla' in Hindi.

Shrimati Mehta passed away on 20 October, 1993 at New Delhi at the age of 80 years.

Shri Raj Mangal Pande was a Member of Eighth and Ninth Lok Sabha during 1984—91 representing Deoria constituency of Uttar Pradesh. Earlier, he was a Member of Uttar Pradesh Legislative Assembly during 1969—84.

A veteran freedom fighter, he participated in the 'Quit India Movement' in 1942 and suffered imprisonment. He also took active part in social and cultural activities.

Shri Pande worked hard for the promotion of education and development of agriculture.

During his long illustrious career in public life, he held with distinction, the office of Minister with portfolios like Justice, Transport and Labour in the Government of Uttar Pradesh and of Human Resources Development in the Union Cabinet. He left an indelible imprint of his calibre in the departments he served.

An able parliamentarian, he actively participated in the proceedings of the House and made valuable contribution thereto.

Shri Pande passed away on 23 November, 1993 at Kanpur at the age of 73 years.

Shri H. M. Patel was a Member of Fifth, Sixth and Eighth Lok Sabha. He represented Dhanduka and Sabarkhantha parliamentary constituencies in Gujarat during 1971—77, 1977—79 and 1984—89 respectively. He was Union Minister of Finance & Revenue and Banking during 1977—79 and Minister of Home Affairs from January 1979 to July 1979.

He was a Member of Gujarat State Legislative Assembly during 1967—71 and was Honorary Chairman of Gujarat State Electricity Board.

Before entering politics, Shri Patel had a long distinguished career as a civil servant. He held several high offices and exhibited his innate administrative skill in whatever field he worked.

Shri Patel played an important role in Dairy Development and strengthening the cooperative movement in Gujarat. He was closely associated with several social, educational and cultural institutions.

Shri Patel passed away on 30 November, 1993 at Vallabh Vidyanagar, Kheda district, Gujarat at the age of 89 years.

We deeply mourn the loss of Shri JRD Tata and our former colleagues.

I am sure the House will join me in conveying our sincere condolences to the bereaved families.

Hon'ble Members, I have also to make a reference to a recent tragedy which engulfed Maharashtra and adjoining States of Karnataka and Andhra Pradesh.

As the House is aware, in the wee hours of Thursday, the 30th September, 1993, a massive earthquake rocked several parts of Maharashtra, Karnataka and Andhra Pradesh and left a trail of massive destruction. The worst hit area was Marathwada region of Maharashtra. The impact of the earthquake in this region was so intense that almost all houses in Killari, Talani, Manganul, Lamjana and Kawatha villages and other 40 villages were flattened. A large number of people including women and children lost their lives, were

injured and rendered homeless. The people have been put to enormous miseries and sufferings.

Relief work at large scale is already going on. Many States and the Union Government and other countries have offered and given all possible help. Many voluntary organisations and agencies have played a good role in mobilising assistance to the victims.

I am sure the House will now join me in expressing our deep sympathy to the bereaved families.

Probably the Hon. Prime Minister and other hon. Member would like to speak

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO) : Mr. Speaker Sir, it is with a heavy heart that I rise to pay homage to the doyen of the Indian industry, Shri J. R. D. Tata, who passed away on November, 29, 1993, in Geneva, Bharat Ratna, Shri J. R. D. Tata, was an industrialist with a difference. He inherited an industrial empire which he nurtured and expanded with his characteristics dynamism and business acumen. Yet he did not let the acquisition of wealth become the goal of his life. His business endeavours were embellished with a wider vision of a futuristic outlook, a concern for the nation and a social purpose.

Shri Tata claimed himself a political. If politics is to be taken in a narrow sense of fighting and winning elections, perhaps he was. However, the future of the country was always of concern and interest for Shri Tata. This was reflected in his concern for such matters as research and development in industry, science and technology and medicine. He pointed out very early the need for population control and took an active interest in promoting it. The social welfare measures supported by him and the encouragement to professional managers revealed his enlightened mind with a strong patriotic foundation.

His passion for flying saw the creation of India's flag carrier, Air India. His Industries have brought fame and repute to

our country. His was a way of life worthy of emulation. He will continue to inspire generations of young industrialists in India's quest for economic progress.

In addition to all this, he was very deeply involved in cultural matters. As his colleague on the Auroville Committee, I had occasion to interact with him on many issues concerning culture. He was equally good, equally conversant with the French culture and the Indian culture. And Pondicherry being the confluence of both cultures, he was of great use to us, of great utility in liking the two cultures. Under his guidance, leadership and inspiration, the institution called Auroville has flourished. And it is going from strength to strength. I thought I should place this on record. I wish to place on record the deep appreciation of this House of the services rendered by Shri J.R.D. Tata to the people of India.

We are also deeply grieved over the passing away of our colleague, Shri Nani Bhattacharya. His absence from this House will be felt by all of us here.

The former Members of Parliament who passed away during the interregnum after the monsoon session included veterans like Shri Shantanu Kumar Das, a Member of the Constituent Assembly and Shri K. Janardhan Reddy, who was incidentally a very close friend of mine and who was a Member of the First Lok Sabha. We owe a debt of gratitude to these stalwarts who laid the foundations of a strong parliamentary tradition in India.

Also leaving us during this period were Shri Narendra P. Nathwani, Shrimati Krishna Mehta and Shri Purnendu Sekhar Naskar, all of them senior leaders who served this House with distinction. The House also remembers with reverence Shri Dwarka Nath Tiwary, Shri Hitendra Desai, Shri K. Veeriah, Shri P. Venkatasubbaiah and Shri Raj Mangal Pande. They made an important contribution to the annals of this House. Their participation in its debates and proceedings will be long remembered. In particular, the services rendered by Shri

Venkatasubbaiah as Minister of State for Home at a very critical juncture, where his sense of humour, his patience and his intelligence were greatly useful in meeting those situations, are still fresh in my memory.

A few days ago, Shri H. M. Patel left us for his heavenly abode. These honourable Members have made a mark for themselves and added to the dignity and prestige of this House. They will all be remembered with reverence. Let their souls rest in peace.

Sir, you have rightly referred to the earthquake tragedy in Maharashtra. I cannot describe the tragedy because we have seen all details of it and when we visited the place, we found the devastation too much-too-much even to witness I would like to place on record, on this occasion, the excellent work done by the Government of Maharashtra. Very prompt steps were taken by them not only to reach the place and to reach relief but at the same time to prevent diseases and lot of things that could have happened in that confusion. I would like this House to appreciate the work done by them. I would also like this House to appreciate the unlimited sympathy that we got from everywhere in the world. Within hours we have been flooded with offers of help and message. This is something which I have not come across. Sir, that India could evoke so much sympathy, so much understanding and so much brotherly feeling when a tragedy strikes this country. I have already sent my profuse thanks to all the countries and I would like this House also to appreciate this aspect which means that our relations with other countries are at a stage where something happening here immediately touches the cords in the hearts of many countries.

[Translation]

SHRI ATAL BEHARI VAJPAYE (Lucknow) : Mr. Speaker, Sir, in the previous session Shri Nani Bhattacharya was with us. Today, his seat is vacant. It seems when we were busy with elections. Death was mercilessly carrying on its work.

The death of Shri Bhattacharya has once again reminded us the stark truth how transient life is. The shadow of Death ravaged the Marathwada region with an earthquake. The tragic railway accident in Bombay in which a large number of women jumped to death came as a shock to all of us.

Mr. Speaker, Sir, you and the hon. Prime Minister expressed deep sympathies with the earthquake victims. I too had the opportunity to accompany the hon. Prime Minister there. The tragedy was beyond our imagination. Even today tremors occur in the area. People are afraid and uncertainty is writ large on their face. We have to find a solution. The hon. Prime Minister rightly said, that the entire nation got united to help the victims of the earthquake. It shows the inherent strength of our nation. In spite of our differences, we can unite in a crisis. This is what we are reminded of again by this tragic earthquake.

As far the colleagues who left us, Mr. Speaker Sir, Pandit Dwarkanath Tiwary will be remembered as father figure in contemporary politics. Shri Nathwani Vohra will be remembered as the Chairman of the Committee constituted for the improvement of the Bohra community. Shri Hitendra Desai will be remembered as a cultural politician, Shri Raj Mangal Pandey as a brilliant public leader, Shri Venkat Subbiah as a good parliamentarian and an able administrator, Shri Patel as a good administrator, an educationist, a constructive worker, and Shrimati Krishna Mehta as an affectionate women. We will miss them. I pay my respects to the other departed leaders also. I had the chance to work with many of them. I think the best way of paying tributes to them would be to draw inspiration from them and follow their footsteps.

As far as Shri Tata is concerned, I would call him Father of Industry (Udyog Pita) and not merely an industrialist or a person who was awarded Bharat Ratna. It seemed as if industrialisation was personified in the form of Tata. There is no need for appraisal of other industrialists. But Tata's personality and accomplishments

were unique. He will be remembered as a pioneer of industrialisation. His achievements were not confined to industrial sphere. The hon. Prime Minister has rightly said that his passion was flying but at the same time he was down to earth. He had his dreams for the nation. Some may differ with these. His keen interest in the family planning and his untiring efforts for it, his contribution in public life, places Tata in a unique position.

It would be no exaggeration if I say that, with his death an era has drawn to a close. We have to vigorously pursue the path of industrialisation, but not merely for profits. Its inherent inspiration should be for the development of the nation. The achievements of Shri Tata are a glimpse of this.

Mr. Speaker, Sir, I associate myself and my party with you and the hon. Prime Minister in paying homage to all the departed souls.

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Mr. Speaker, Sir, Comrade Nani Bhattacharya was one of the active Members of this House. He always espoused the cause of the working class and the peasant. He was an active trade unionist. He was a very effective and successful Minister in West Bengal Assembly, both as the Health Minister and the Irrigation Minister. He was a man who dedicated his whole life to the cause of common and suffering people of this country: a man who led the most simple life. An office table at Kanti Place in Calcutta was his bed. He did not have any possession of his own. We mourn his passing away. It is very difficult to fill the vacuum but he will always inspire generations to come so that we all fight for the liberation of the common and suffering people.

We also mourn the victims of the earthquake and I associate myself and my party with whatever you, the Prime Minister and the Leader of Opposition have said.

We have lost many of the colleague with whom we have worked in the House and

we mourn their passing away. We associate ourselves with whatever you have said about other distinguished Members of the House, as also Shri J. R. D. Tata, who have passed away during the inter-Session.

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, on behalf of the Janata Dal I associate myself with the sentiments expressed by the hon. Prime Minister, the Leader of the Opposition and Mr. Somnath Ji. The Late Nani Bhattacharya was an intimate friend and his memories are such that we never feel that he is no more amidst us. But Shri Atal Ji rightly said, death is inevitable. That is why he is not with us today. In 1977 when I first came here I had the chance to be close to late Shri Dwarka Nath Tiwary. Late Shri Hitendra Desai was like an elder brother to us. With late Shri Venkatasubbiah, I used to have altercations. He had his own way of retorting. I also had the occasion to work with late Shri Raj Mangal Pandey and in 1977 had the occasion to see his working as the Home Minister and as Finance Minister. He began his career as an able administrator and made remarkable contributions as a politician. All these leaders are not amidst is now. The inevitable truth is that, we all have to leave this mortal world one day. The nation emulates only those who leave their indelible imprint behind.

A lot has been done for the providing relief to the earthquake victims, but I think that is not enough. Those who have died will never return. Therefore, we should express condolences to their bereaved families through this House. We should do whatever we can.

For JRD Tata I would say that he was a big industrialist and had a unique personality. He made his best efforts to keep himself aloof from politics and never associated himself with any political party. All these people are no longer among us. We express heartfelt grief on behalf of the Janata Dal and express our condolences to their bereaved families.

[English]

SHRI INDERAJIT GUPTA (Midnapore) : Sir, during this inter-Session period, we have lost so many of our distinguished colleagues and it is not possible to define the qualities of each and every one of them, that includes some of our most senior politicians, administrators, public men, who gave their whole life for public service.

As far as Shri Nani Bhattacharya is concerned, I mention him, particularly, because he was here so recently, a leading figure in our West Bengal politics, a Minister, a distinguished trade union leader and I must remind you, Sir, that he died after a prolonged and an extremely painful illness which he faced with great courage and fortitude. But, unfortunately, despite all attempts, here and abroad, he could not be saved. He was a very dear friend and comrade of us.

As far as others are concerned, Sir, Shri Dwarakanath Tiwari was one of the heroes of the 1942 struggle. As far as I can recall, he played a leading part, which one can call it, as one of the revolutionary actions which took place in 1942 movement in his own area.

And, the other friends who have left us will all be remembered for a long time.

As far as Shri J.R.D. Tata is concerned, the country will remember him for all times to come as a pioneer. The main point is that he was a pioneer in so many fields. He was a pioneer in industrialisation of this country long before independence. He was the creator of the first steel plant in this country. He was a pioneer in the field of civil aviation. He has made contributions in the way of landmark institutions, for scientific and technological research and for medical treatment. Everybody knows this very well. He will be remembered as a giant among these people who first pioneered so many institutions and works of lasting utility to the country as a whole.

About the earthquakes Sir, I know, how you must be feeling because the centre of the earthquake was in your constituency

but it was a national tragedy in which not less than 10,000 people have been identified as the victims, whose bodies were recovered. It is a horrifying thought that many more people who are supposed to be missing or may be buried for ever under the debris of this earthquake have not been found. Perhaps, the total casualty count will never be known accurately.

In the days to come, I also hope that we will discuss urgent measures which have to be taken in future to see that if such calamities take place, we can at least do something beforehand, to protect our people, learning the lessons of International experience also. And there is no reason why people should be such helpless victims in this modern age of science and technology.

I join with the Prime Minister and others in extending heartfelt sympathies and condolences of our party for all these countrymen who have left us. And I request you to convey our sympathies to their families and their dependents.

SHRI CHITA BASU (Barasat) : May I join you and the Leader of the House and other distinguished leaders in expressing our sorrow and grief and for paying tributes to the distinguished Members of this House, who passed away during the Inter-session period. In this connection, may I particularly refer to the memory of Comrade Nani Bhattacharya, who fought for the freedom of the country right from his boyhood days; and after the attainment of freedom fought ceaselessly for the causes of the downtrodden people of our country—the peasants, workers and toilers all categories.

He was an indomitable revolutionary, with courage and determination. He led a revolutionary life of simplicity, of continuous activity and a life of struggle throughout.

We pay our respects to the memory of Nani Bhattacharya and we should draw inspiration from him for our work for our future struggle. Along with him, I also pay tribute and homage to the memories of other colleagues of ours who fought for

the country's freedom, democratic rights and for the causes of the downtrodden people.

I have to express my sympathies to the thousands of the victims of the earthquake in different places of Maharashtra. And I think the Government will take appropriate action for the weak with speed and complete rehabilitation of these victims.

There is no doubt about the fact that JRD had been a pioneer for the industrialisation of our country. For the continuous industrialisation of the country and its further progress, we will ever remember him. And I think the entire House has already paid its tribute to the memory of J.R.D. Tata.

SHRI P.G. NARAYANAN (Gobichettipalayam) : Mr. Speaker, Mr. Tata, popularly known as J.R.D., is no more with us. His death has spread sadness throughout the Indian industry. As an industrial leader and as one of the builders of modern India, Mr. Tata stood for the highest standard of values and ethics in business. He is the first man in India to hold a private pilot licence. His contribution to India's progress and his pioneering efforts in the field of Civil Aviation will be remembered for ever. He served as the most respected industrial leader over the past several decades. That is why, he was awarded the Bharat Ratna for his outstanding personality. Such a great person passed away at a time of transition and transformation of Indian industry. His memory will live for ever.

I also pay my tribute and homage to the sitting Member Shri Nani Bhattacharya and other Members who passed away. Their services and contributions in various fields are valuable.

The tragic incident which took place in Maharashtra in several areas is unprecedented. It took more than 10,000 lives. Our Chief Minister also conveys her condolence and sympathy and had sent a substantial amount of relief to the bereaved families.

I, on behalf of the AIADMK party and on my own behalf, convey my condolence and sympathy to the bereaved families.

SHRI SOBHANADREESWARA RAO VADDE (Vijyawada) : Mr. Speaker Sir, I, on behalf of our Telugu Desam Party, convey our heartfelt condolence over the death of our Comrade Shri Nani Bhattacharya and other distinguished parliamentarians who have served this country. I am particularly at a great loss because he was very next to me and was so warm and affectionate to me.

We also express our condolences over the death of thousands of people in Marathwada Region, which is the biggest tragedy in the living memory.

Sir, we also express our condolences over the death of Shri J.R.D. Tata. In spite of the fact that he was presiding over a mighty industrial empire, his attitude towards the welfare of the labour and his concern for the labour was exemplary to the other industrial houses. Even people who were having different opinions about big industrial houses, were all having great respect to the House of Tatas who are known for certain business ethics. Sir, his concern for the self-achievement in science and technology of our country was very very laudable. His loss is irreparable to our country.

We join you, the Leader of the House and the Leader of the Opposition in expressing our condolences to the members of the bereaved family. Thank you.

MR. SPEAKER : The House may now stand in silence for a short while as a mark of respect to the deceased.

11.55 hrs.

The Members then stood in silence for a short while

MR. SPEAKER : The House now stands adjourned to meet at 11 o'clock on Friday, the 3rd December, 1993.

WRITTEN ANSWERS TO QUESTIONS

Hazratbal Shrine

[English]

1. SHRI RAM NAIK :*SHRI GIRDHARI LAL BHAR-GAVA :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the reasons for laying the siege of the Hazratbal Shrine in Srinagar, the period for which it was laid and the reasons for its lifting ;

(b) the details of arms and ammunition recovered during the siege ;

(c) whether the militants inside the Shrine have surrendered themselves before the Government ;

(d) if so, the details thereof including the number and the nationality of such militants ;

(e) the number of militants released and the conditions on which they have been released ;

(f) the number of hostages who were trapped inside the Shrine ; and

(g) the measures being taken to check the recurrence of such incidents ?

THE MINISTER OF HOME AFFAIRS: (Shri S.B. Chavan) (a) to (g) : On receiving information that two locks on the outer doors of the premises in which the Holy Relic is kept, in the Hazratbal Shrine, had been tampered, and on verification of the same after inspection by the Management of the Shrine, the Shrine was cordoned off on 15-10-93 to prevent any damage to or desecration of the Shrine and the Holy Relic and to isolate the anti national elements inside the Shrine.

The Shrine was vacated when 62 persons, including militants and innocent pilgrims held hostage inside the Shrine, came out on 16-11-93. 15-AK-series rifles, one Sniper rifle, 1 UMG, 1 Rocket launcher with rocket, some Grenades, Mines, Explosives, 24 Detonators and a Wireless set were recovered from the Shrine at the time of the surrender of the militants, and subsequent search of the area. The surrender by the militants was unconditional.

After screening by the State Govt. authorities 35 persons, found to be innocent, were released on 18-11-93. Of the remaining, there are 2 foreigners who claim to be from POK. According to information furnished by the State Government, 12 of the remaining persons have been ordered to be released on bail by the Court, while enquiries/investigations in regard to the others are continuing.

After the Shrine was vacated, the cordon around it was lifted. Police and Security Forces are deployed around the Shrine to prevent the possible misuse of the Shrine by criminal and anti-national elements.

[Translation]

Average Age***2. SHRI BRIJ BHUSHAN SHARAN SINGH :****SHRI RAJENDRA AGNIHOTRI :**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the average age prevailing at present in the country;

(b) the figures of the average age in the country vis-a-vis other countries;

(c) whether the average age in the country is less in comparison to the other countries;

(d) if so, the reasons therefor; and

(e) the action proposed to be taken by the Government in this connection ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) According to the Registrar General of India, the average age

of the population in 1990 was 25.2 for males and 25.7 for females. The life expectancy at birth is presently 58.6 years.

(b) A statement giving comparative figures of life expectancy at birth is attached.

(c) The life expectancy at birth in India is higher in comparison to Nepal and Bangla Desh but is lower in comparison to Sri Lanka, Indonesia, Thailand & Myanmar.

(d) and (e) Life expectancy is related to several factors which inter-alia include containment of diseases, particularly those affecting infants, children and women, access to safe drinking water, nutritional status, sanitary facilities etc. Several Schemes are being implemented by the Central and State Governments covering all these areas. As a result of these efforts, life expectancy in India has increased significantly from 54.4 years in 1980 to 58.6 years in 1991.

Statement

Sl. No.	Name of the Country	Expectation of life at Birth*	
		Male	Female
1	2	3	4
	World Total	61.8	65.9
1	Afghanistan	41.0 (1985—90)	42.0
2	Argentina	65.5 (1980-81)	72.7
3	Australia	73.3 (1989)	79.5
4	Bangladesh	56.9 (1988)	55.9
5	Brazil	62.3 (1980—90)	67.6
6	Myanmar	58.7 (1978)	63.7
7	Canada	73.2 (1985—87)	79.79
8	Egypt	57.8 (1985—90)	60.3
9	France	72.3 (1988)	80.5
10	German (DR)	71.8 (1988)	78.4
11	India	58.1 (1986—91)	59.1 (1986—91)
12	Indonesia	58.5 (1985—90)	62.0
13	Japan	75.9 (1989)	81.8
14	Kenya	56.5 (1985—90)	60.5
15	Libya	52.0 (1985—90)	54.0
16	Malaysia	67.5 (1985—90)	71.6
17	Mexico	62.1 (1979)	66.0
18	Nepal	50.8 (1981)	48.1
19	Pakistan	59.0 (1976—78)	59.2
20	Srilanka	67.8 (1981)	71.7
21	Thailand	63.8 (1985—86)	68.8
22	United Kingdom	72.2 (1986—89)	78.0
23	U.S.S.R.	65.0 (1989—90)	74.0
24	U.S.A.	71.5 (1988)	78.30

Source : Central Bureau of Health Intelligence reporting from the World Health Statistics 1991 and Demographic Year Book 1990.

Adoption of Children

***3. SHRI CHINMAYANAND SWAMI:**
Will the Minister of WELFARE be pleased to state :

(a) the number of Indian children adopted during each of the last three years and current year so far;

(b) whether the Government are providing grants to non-Government organisa-

tions which are extending their cooperation in this work; and

(c) if so, the details thereof ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) As per data received from the recognised Indian Placement Agencies, the number of children given in adoption during the last 3 years and the current year (1993) ending June, 1993 are given below :

Year	In-country adoption	Inter-country adoption	Total
1990	1,075	1,272	2,347
1991	936	1,190	2,126
1992	1,293	1,007	2,300
1993 (ending June)*	303	533	836

(*Excluding figures in respect of 1 placement agency who have not sent their quarterly report for the quarter ending June, 1993)

(b) and (c) Yes, Sir.

The requisite information is given in the enclosed statement.

Statement

S. No.	Name of the Vol. Organisation	Amount (Rs.)
1	M/s Voluntary Coordinating Agency for Kerala State, Kalamessary (Kerala)	45,000
	Total	45,000

1991-92

1	Indian Association for Promotion of Adoption V.C.A. Maharashtra, Bombay	81,000
2	Indian Council for Child Welfare, VCA, Madras	48,439
3	Karnataka State Council for Child Welfare, V.C.A., Bangalore	35,431
4	Central Voluntary Adoption Resource Agency, V.C.A. Delhi	54,200
5	Voluntary Coordinating Agency for Kerala State, Kalamessary, Kerala	81,000
6	Haryana State Council for Child Welfare V.C.A. for Haryana, Punjab and U.T. Chandigarh	27,000
7	Rachnatamak Abhigan Trust, V.C.A. Gujarat, Ahmedabad	14,468
	Total	3,41,588

1992-93		
1	M/s Rachnatmak Abhigan Trust V.C.A. (Gujarat), Hardik Prena Park Society, Maninagar, Ahmedabad	72,000
2	M/s. V.C.A. Karnataka, Shishu-raksha 135, 3rd Cross, Nandidurg Road Jamamahal, Bangalore, 560040	53,645
3	M/s. V.C.A., Tamilnadu, C/o Indian Council for Child Welfare, No. 5, 3rd Main Road, West, Shenoy Nagar, Madras-600080	53,260
4	M/s. Central Voluntary Adoption Resource Agency (C.V.A.R.A.) C/o Delhi Council for Child Welfare (DCCW) Qudsia Garden, Jamuna Marg, Alipur Road, New Delhi-110005	37,114
5	M/s. Haryana State Council for Child Welfare (VCA) Bal Vikas Bhawan, 650, 16-D, Chandigarh	81,000
6	M/s. Voluntary Coordinating Agency for Adoption (VCA) Kerala State, C/o Rajgiri College of Social Sciences, Rajgiri, P.O. Kalamasary-683014	43,020
Total		3,40,039

Grant in-aid sanctioned under the scheme of Homes (Shishu Greh) for infants (1992-93)

1	M/s. Indian Society for Rehabilitation of Children, 112-B, Kankulia Road, Calcutta-700029	1,62,900
2	M/s. Society for Indian Children's Welfare 22, Col. Biswas Road, Beckbagan, Calcutta	1,62,900
3	M/s. Shradhanand Mahilashram, Shradhanand Road, Kings Circle Matunga, Bombay	1,62,900
4	M/s. Balwant Kaur Anand Memorial Welfare Society (Rwgd) 'Preet Mandir' Anand Corner, 18, Dr. Coyaji Road, Pune-411001	1,62,900
5	M/s. S.O.S. Children's Villages of India A-38, Kailash Colony, New Delhi-48	1,62,900
Total		8,14,500

Bomb Blast in New Delhi

*4. SHRI MRUTYUNJAYA NAYAK :

DR. D. VENKATESWARA RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there was a bomb blast at Raisina Road in New Delhi recently ;

(b) if so, the details thereof ;

(c) the details of loss of life and property as a result thereof ;

(d) the amount of compensation paid to the affected persons/families ;

(e) the number of persons arrested in this connection and the action taken against them ;

(f) whether any inquiry has been conducted in this regard ;

(g) if so, the outcome thereof ; and

(h) the steps taken/being taken to check the recurrence of such incidents ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) (a) to (h) : A Statement is laid on the Table of the House.

Statement

1. Two deadly bombs placed in an Ambassador car exploded at Raisina Road at about 2.30 PM on 11-9-93, when Shri M. S. Bitta, President of Indian Youth Congress (I), was going out with his convoy from his Office located at 5, Raisina Road, New Delhi. A case u/s 302/307/323/324/326/427/379/436 IPC, 3/4/5 TADA and 4/5 Explosive Substances Act

and 3 P. D. P. Act has been registered at Police Station Parliament Street, New Delhi in this connection.

2. 9 persons were killed and 29 persons were injured 14 vehicles and 3 cycles and window panes of several nearby buildings were damaged.

3. Ex-gratia payment @ Rs. 50,000/- has been sanctioned to the families of 4 public men killed in the incident. Rs. 50,000 has been disbursed to the families of one of the deceased from Delhi. Identity of the next of kin of another deceased person from Delhi is being established. Cheques of Rs. 50,000 each have been sent to District Magistrates Gonda (in U. P.) and Chhapra (in Bihar) for disbursements to the next of kin of the deceased persons. Ex-gratia relief @ Rs. One lakh each to the families of the 3 deceased personnel from I. T. B. P. has been given by the concerned authorities. In the other two cases, the Ministries of Urban Development and Human Resources Development have been requested to process cases of their employees, killed in the blast, for the ex-gratia payment to the next of the kin of the deceased.

4. Ex-gratia relief @ Rs. 3000/- each to all the public men injured has been sanctioned.

5. The Police were able to identify one of the gang members of the K. L. F. group of terrorists, who are behind the blast. When this person was cornered by the Police, he committed suicide by consuming cyanide. No other person has been arrested so far in this case.

6. The steps taken to check recurrence of such incidents in future include formation of an Anti-Terrorist Cell in each Police District, deployment of armed pickets at vulnerable strategic points; intensive mobile patrolling distribution of educational literature amongst the people to make them more vigilant; deployment of spotters; displaying of photos of known terrorists at public places; stationing of

PCR vehicles at strategic places and co-ordination meetings with the adjoining States.

[English]

Population Control

*5. SHRIMATI SUSEELA GOPALAN:
SHRIMATI MALINI BHATTACHARAYA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any agreement has been reached with United States Agency for International Development (USAID) for promotion of family planning programme in Uttar Pradesh;

(b) if so, the details thereof; and

(c) the areas in which the scheme has been implemented/likely to be implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) A statement is enclosed.

(c) The scheme will be implemented in the entire State of Uttar Pradesh.

Statement

1. An agreement was signed between the Department of Economic Affairs, Ministry of Finance, Government of India and the USAID for implementing a Project "Innovations in Family Planning Services in Uttar Pradesh" on 30th September, 1992. Under the agreement, USAID have agreed to provide grant assistance of US \$ 225 million for the State of Uttar Pradesh over a period of ten years. Goods, services and training valued at US \$ 100 million in foreign exchange will be provided in addition to support the project. The total USAID support is expected to equal US \$ 325 million.

2. The project will focus on :—

(i) Increasing access to Family Planning Services;

- (ii) Improving the quality of Family Planning services; and
- (iii) Promoting Family Planning activities.

3. For implementation of the project, funds will be released by the Department of Family Welfare, Government of India through two sources:—

- (a) The State Government of U.P. in which case the funds will be reflected in the State Budget; and
- (b) Funds will also be released directly to the Autonomous Society at the State level.

These funds will be released from the in-country project cost of US \$ 225 million.

Upgradation of General Hospital

*6. SHRI ANNA JOSHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to upgrade any General Hospitals in the country to the level of Super-speciality Services Hospitals;

(b) if so, the names of those General Hospitals;

(c) the total amount sanctioned by the Government for this purpose and the amount released so far; and

(d) the amount required and earmarked for upgradation of Government Medical College and Hospital, Nagpur?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) to (d) Do not arise.

[*Translation*]

Thalassemia Patients

*7. SHRI SATYA DEO SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Thalassemia patients in the country;

(b) the persons of which age group are affected more by this disease;

(c) whether the Government have made any research for the treatment of this disease;

(d) if so, the details thereof;

(e) whether the medicine for treatment of this disease is not available in India and has to be imported from abroad; and

(f) if so, the reasons therefor and the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) No reliable estimate is available.

(b) Children are the worst affected group.

(c) and (d) The Indian Council of Medical Research has identified Research in Thelassemia as one of the thrust areas. ICMR's Institute of Immuno-haematology at Bombay is conducting research in this area.

The ICMR is also supporting extra mural research regarding Thelassemia at the Christian Medical College and Hospital, Vellore, where the expertise is available. The long term objective of this Centre is to develop in Vellore a National referral Centre for bone marrow transplantation in patients with Thelassemia major thereby providing this technology within the country. This Centre will also conduct research in the various aspects of Thelassemia.

(e) There is no drug for the treatment of the disease. However, the only treatment is repeated blood transfusions. This results in iron overload which requires iron chelating medicine—Desferal, which is imported.

(f) In order to promote indigenous production of medicine for removing the extra load of iron, M/s Cipla were permitted to conduct clinical trials of a drug, namely, Deferiprone. The clinical trial report has been submitted recently by this company.

[English]

[Translation]

Zonal Blood Testing Centres*8. **SHRI V. KRISHNA RAO :**

SHRI PROBIN DEKA : Will the MINISTER OF HEALTH AND FAMILY WELFARE be pleased to state :

(a) the criterion for sanctioning of a Zonal Blood Testing Centre ;

(b) the number of Zonal Blood Testing Centres attached to the Blood Banks throughout the country, particularly in Delhi;

(c) whether many of the Zonal Blood Testing Centres are not attached to any blood banks ;

(d) whether the Government are contemplating a uniform policy to keep all the Zonal Blood Testing Centres attached to the Blood Banks;

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) (a) Zonal Blood Testing Centres have been established in a phased manner with a view to provide maximum coverage to major blood banks so as to minimise the possibility of transmission of HIV infection through blood transfusions in most vulnerable areas. All metropolitan cities, State capitals and cities with a population of 5 lakh and above have been covered by Zonal Blood Testing Centres.

(b) There are 150 Zonal Blood Testing Centres throughout the country which include 9 such Centres in Delhi. The 9 Zonal Blood Testing Centres in Delhi provide linkages to 26 Blood Banks.

(c) No, Sir.

(d) to (f) : The Government is following a uniform policy in this respect.

94-L/S258LSS—5

WHO Report on Cancer

*9. **SHRI UDAY PRATAP SINGH :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether as per the report of the World Health Organisation most of the deaths in Uttar Pradesh, particularly in Mainpuri district, occur as a result of cancer caused mainly by chewing of tobacco;

(b) if so, the details thereof;

(c) the steps taken by the Government for the detection and diagnosis of this disease, particularly in Uttar Pradesh ;

(d) whether the Government propose to provide diagnostic facilities in Primary Health Centres; and

(e) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) Does not arise.

(c) Under National Cancer Control Programme emphasis is laid on prevention and early detection of cancer and augmentation of treatment facilities. A number of new schemes have accordingly been initiated from the year 1990-91 for various States including Uttar Pradesh.

(d) No, Sir.

(e) Does not arise.

Leprosy Patients*10. **SHRI MAHESH KANODIA :****DR. ROMESH CHAND TOMER :**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the number of leprosy patients is increasing in the country;

(b) the efforts made by the Government for controlling this dreaded disease and the contribution made by various institutions and organisations therein; and

(c) the number of such institutions/organisations ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) and (c) The Government of India have launched the National Leprosy Eradication Programme (NLEP) as a 100% Centrally Sponsored Scheme which is implemented by States/UTs/Voluntary Organisations/Institutions. The main strategy is the treatment of leprosy cases with Multi Drug Therapy (MDT). Presently, MDT services have been extended to 153 out of 201 high endemic districts. There is a proposal to extend MDT services to 44 more high endemic districts by December 1993 and 77 moderately endemic districts and endemic pockets in other low endemic districts during 1994.

Approximately, 285 voluntary organisations are engaged in NLEP services. With the intensified efforts, under the Programme, the leprosy cases have declined from four million in 1981 to 1.01 million at the end of September 1993.

Petroleum Products

*11. SHRI KASHIRAM RANA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total quantity of petroleum products produced in the country during each of the last three years;

(b) the State-wise details of their consumption and the year-wise increase registered therein;

(c) the reasons for the big margin in the sale prices of these products in Gujarat, Madhya Pradesh, Uttar Pradesh, Delhi and Bihar;

(d) whether the Government propose to sell these products at uniform rates in the entire country;

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The total production of Petroleum Products in the country during the year 1990-91, 1991-92 and 1992-93 was 50.086 MMT, 49.584 MMT and 51.682 MMT (Prov) respectively.

(b) The State-wise details of the consumption and the year-wise increase registered herein is given in the enclosed statement.

(c) The end selling prices of various petroleum products vary from State to State depending upon transportation costs and local taxes/levies imposed by the respective State Government and local bodies.

(d) There is no such proposal at present.

(e) and (f) Do not arise.

Statement

State-wise Sale of Petroleum Products in the Country

States	Figs. in TMT				
	Sales			Growth in 91-92 over 90-91	Growth in 92-93 over 91-92
	1990-91	1991-92	1992-93 (P)		
Andhra Pradesh	3,346	3,465	3,755	3.6	8.4
Assam	1,031	990	933	-4.0	-3.8
Bihar	2,861	2,852	3,392	-0.3	18.9
Goa	616	673	660	9.3	-2.0
Gujarat	5,711	6,076	5,990	6.4	-1.4

	Figs. in TMT					
	Sales			Growth in 91-92 over 90-91	Growth in 92-93 over 91-92	
	1990-91	1991-92	1992-93 (P)			
Jammu & Kashmir	292	333	361	14.1	8.6	
Kerala	1,915	1,978	2,025	3.3	2.4	
Madhya Pradesh	2,468	2,557	2,663	3.6	4.1	
Tamilnadu	4,824	5,028	5,101	4.2	1.5	
Maharashtra	9,465	9,341	9,795	-1.3	4.9	
Karnataka	2,465	2,584	2,703	4.8	4.6	
Orissa	1,127	1,220	1,243	8.2	1.9	
Punjab	2,701	2,952	3,056	9.3	3.5	
Rajasthan	2,269	2,438	2,598	7.5	6.5	
U.P.	5,559	5,983	6,258	7.6	4.6	
West Bengal	3,432	3,415	3,376	-0.5	-1.1	
Haryana	1,704	1,813	1,859	6.4	2.5	
Himachal Pradesh	186	208	223	11.8	7.1	
Manipur	63	65	71	3.2	9.1	
Meghalaya	102	108	118	5.9	9.1	
Nagaland	53	49	51	-7.5	10.1	
Sikkim	15	16	20	6.7	24.9	
Tripura	66	62	71	-6.1	14.4	
Andaman & Nicobar	51	46	49	-9.8	6.4	
Arunachal Pradesh	66	72	75	9.1	4.1	
Chandigarh	160	185	175	15.6	-5.5	
Delhi	2,287	2,266	2,295	-0.9	1.3	
Dadra & Nagar Haveli	21	21	25	0.0	18.9	
Daman & Diu	13	14	15	7.7	7.0	
Lakshadweep	4	4	4	0.0	-0.1	
Mizoram	40	28	32	-30.0	14.2	
Pondicherry	119	130	151	9.2	16.0	
	55,034	56,974	59,148	3.5	3.8	

Pak Aid to Terrorism in India

*12. SMT. BHAVANA CHIKHALIA :
SHRI SHRVARA KUMAR
PATEL :

Will the Minister of HOME AFFAIRS
be pleased to state :

(a) whether Pakistan is engaged in aiding
and abetting terrorism in India:

(b) whether Inter Services Intelligence
of Pakistan is also actively engaged in
subversive activities in India's border States;

(c) if so, the details thereof ;

(d) the action taken/being taken to
remedy the situation ;

(e) whether the Union Government have
sent any protest letter to the Government
of Pakistan in this regard; and

(f) if so, the reaction of the Government
of Pakistan thereto ?

THE MINISTER OF HOME AFFAIRS
(SHRI S. B. CHAVAN) (a) to (f) :— A
Statement is given below :

Statement

1. Involvement of Pakistan in aiding
and abetting terrorism in India has been
established beyond any doubt.

2. Pakistan's ISI is actively involved in providing moral and material support to various terrorist outfits operating in the border area. This includes provision of safe-havens, training, supply of arms and ammunition and assisting the terrorists to infiltrate into India. A large number of terrorist training camps have been set up in Pakistan.

3. The measures taken by the Government of India include fencing and flood-lighting of selected stretches of the Indo-Pak border, reducing the distance between BOPs, increasing the number of patrols/Nakas, erection of OP Towers, intensification of border patrolling, supply of various equipments for effective observation during day and night, gearing up of intelligence machinery, strengthening of BSF etc.

4. The Govt. have, on several occasions and at various levels, urged Pakistan to withdraw its support and encouragement to terrorism. Despite repeated assurances, Pakistan continues with its support to terrorist activities in India.

Lubricating Oils

*13. SHRI DATTATRAYA BANDARU :

SHRI BALRAJ PASSI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to allow petroleum companies to fix the prices of lubricating oils on their own;

(b) if so, the time by which this decision is likely to be implemented;

(c) whether petroleum companies will also be authorised to decide about the commission to be paid to the dealers on their own; and

(d) the number of multinational companies entering in this field after the implementation of the policy of liberalisation?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT SATISH KUMAR SHARMA) (a) Yes, Sir.

(b) Government's decision is effective from 1-11-93.

(c) Yes, Sir.

(d) Nine such companies have been given LOIs.

Sardar Sarovar Project

*14. SHRI N.J. RATHVA :

SHRI CHANDRESH PATEL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the progress made so far in regard to the participation of the States in Sardar Sarovar Project;

(b) whether the Union Government have received suggestions/proposals from the State Governments in this regard;

(c) if so, the details thereof;

(d) the present status of the project and the amount spent thereon so far; and

(e) the time by which the project is likely to be completed?

THE MINISTER OF WATER RESOURCES AND PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) :

(a) to (c) : A proposal has been mooted by the Government of Gujarat for the joint venture with the participation of the State Governments of Madhya Pradesh and Maharashtra for completing the work of the power component of the Sardar Sarovar Project. The proposal was discussed in the Sixth meeting of the Review Committee for Narmada Control Authority held on 23rd August, 1993 and it was decided that a Committee comprising Governor of Madhya Pradesh and Chief Ministers of Gujarat and Maharashtra would finalise the proposal and bring it before the Review Committee for Narmada Control Authority in its next meeting. The details of the proposal would be known only after the proposal is firmed up in consultation with the Union Ministry of Finance and agreements signed.

(d) The present status of the Project and the amount spent on the Sardar Sarovar Project is as under.

(A) *Physical progress as on 31-10-1993*

S. No.	Component	Excavation %	Concreting %	Drilling %
1	Main Dam	83.83	58.48	75.18
2	River Bed Power House Open Underground	90.74 90.34		
3	Canal Head Power House	Nearing completion	93.19	
4	Vadgam Saddle Dam	Do.	78.78	
5	Narmada Main Canal	Earthwork	Lining	Structural Concrete
	Phase-I (0 to 82 km)	75.31	51.84	68.62
	(82 to 144.5 km)	83.52	57.31	29.51
6	Branch Canals			
	Phase-I (0 to 144.5 km)	52.14	26.51	39.62*

*Progress for branch canals is upto 0-9-93

(B) *Financial progress as on 30-9-1993*

An expenditure of Rs. 2649.27 crores has been incurred on the Sardar Sarovar Project.

(e) The target dates for completion of the main components of the project are as under :

Unit I (Dam & Appertument Works) 1998

Unit II (Canal & Head Works) 2003-04

Unit III (Hydro Power) 1998-99
[English]

Hydrocarbon Potential

*15. SHRI BOLLA BULLI RAMAIAH :

SHRI S.B. SIDNAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have finalised the first round survey to be taken by the private sector to ungrade information on the hydrocarbon potential of the unexplored sedimentary basins in the country ;

(b) if so, the total number of offshore and onshore blocks that are being offered

(c) the total area being offered ; and

(d) the number of Indian and foreign companies which have come forward to undertake the survey ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) :

(a) Yes, Sir.

(b) 35 blocks—21 offshore and 14 onshore—have been offered for carrying out speculative geophysical and other types of surveys by Indian and foreign private companies.

(c) The total area covered by the 35 blocks is 823870 Sq. Kms.

(d) Four Indian and five foreign companies have submitted their bids.

WHO Conference in New Delhi

*16. SHRI ARVIND TULSHIRAM KAMBLE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the conference of World Health Organisation Regional Committee

for South East Asia was held in New Delhi in September, 1993 ;

(b) if so, the issues discussed and suggestions made therein ; and

(c) the follow-up action the Government propose to take in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) (a) Yes, Sir,

(b) The issues discussed included Community Action for Health ; Programme Management ; Research Capability Development in the Region ; AIDS ; Research and Training in Tropical Diseases ; and Research, Development and Research Training in Human Reproduction.

The resolutions adopted were, inter alia, to effectively implement strategies for control of preventable communicable and non-communicable diseases by planning and implementing the same as high priority programmes ; to review national health research policies and health research priorities consistent with the health needs and goals in the context of Health for All, and to reaffirm commitment to Community action for health as a fundamental and essential component of health development.

(c) Review of the Health situation of the country is a continuous process and appropriate action is being taken to strengthen disease control programmes, research capability and family welfare, including population control programmes.

Oil and Gas Schemes/Projects

[Translation]

*17. SHRIMATI SHEELA GAUTAM :
SHRI MUMTAZ ANSARI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of oil and gas schemes/projects of the State Government pending

for approval with the Union Government ; and

(b) the steps taken or proposed to be taken by the Union Government for according approval ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) .

(a) There is no such scheme/project pending with the Union Government.

(b) Does not arise.

Fluoride in Toothpaste

*18. SHRI ANAND AHIRWAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is excess quantity of fluoride in some toothpastes which harms the gums and teeth ;

(b) if so, whether the Government are taken any steps in this connection ; and

(c) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (c) : According to experts, toothpastes, containing fluoride more than 1000 ppm, when used continuously, may be harmful to teeth. Therefore, the Drugs and Cosmetics Rules provide that fluoride content in the tooth paste shall not be more than 1000 ppm and this aspect shall be noted on the immediate label of the tube is also the carton of the tooth paste.

AIDS Testing Kits

[English]

*19. SHRI K.H. MUNIYAPPA :

SHRI K.G. SHIVAPPA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is a proposal to check before issue AIDS testing kits by the National AIDS Control Organisation (NACO) ;

(b) if so, the details thereof ;

(c) the funds provided by NACO to each State/Union Territory to combat the AIDS menace during each of the last three years ; and

(d) the steps taken or proposed to be taken by NACO to create awareness among the general public about AIDS?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) National AIDS Control Organisation are procuring only those kits whose performance are

evaluated and approved for procurement by W.H.O. The Department of Bio-technology in collaboration with the Indian Council of Medical Research have now taken up in hand a multicentric study to evaluate the HIV testing kits under Indian Conditions and using Indian Sera. The results of the multicentric study would be taken into account in the future procurement of test kits. Simultaneously quality control aspects of HIV testing in the laboratories are also proposed to be toned up.

(c) Funds released to different States/UTs during the last three years are as under :—

S. No.	State	Funds Released 1991-92 Rs. in lakhs	Funds Released 1992-93 Rs. in lakhs	Funds Released 1993-94 Rs. in lakhs
1	Andhra Pradesh	48.05	70.490	25.094
2	Arunachal Pradesh	1.00	20.630	0.244
3	Assam	4.40	31.825	12.432
4	Bihar	22.75	43.750	16.694
5	Goa	2.00	24.655	7.869
6	Gujarat	10.20	56.815	65.832
7	Haryana	7.20	29.230	33.357
8	Himachal Pradesh	3.40	74.750	22.932
9	Jammu & Kashmir	8.10		37.320
10	Karantaka	27.05	64.490	23.082
11	Kerala	36.40	37.775	16.189
12	Madhya Pradesh	17.65	50.550	20.763
13	Maharashtra	77.35	90.665	113.836
14	Manipur	39.80	23.530	7.932
15	Meghalaya	4.05		21.975
16	Mizoram	24.05	19.380	7.932
17	Nagaland	15.00	28.705	30.003
18	Orissa	5.40	46.775	19.819
19	Punjab	12.15	31.000	11.994
20	Rajasthan	10.60	41.365	47.643
21	Sikkim	4.05	16.405	4.869
22	Tamil Nadu	62.80	84.915	83.253
23	Tripura	8.50	21.460	7.632
24	Uttar Pradesh	36.30	72.990	27.588
25	Wes. Bengal	35.15	60.540	22.856
26	A & N Islands	1.00	17.080	22.225
27	Chandigarh		14.250	22.700
28	Dadra & Nagar Haveli		11.000	17.950
29	Daman & Diu		5.000	17.950
30	Delhi	4.00	27.435	48.700
31	Lakshadweep		7.000	18.475
32	Pondicherry		19.155	8.737
		528.40	1143.210	853.877

(d) Since there is no cure for AIDS as of now, the project intends to carry out an intensive public awareness and community support campaign through mass media and sustained dissemination of information and health education about HIV and AIDS to all leal and categories of personnel. A limited media campaign has already been launched with the help of DAVP and a more intensive campaign is under preparation for which an advertising agency has been selected.

[*Translation*]

Cancer and Tuberculosis Treatment

*20. DR. LAXMINARAYAN PANDEYA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

(a) the names of places in the country where facilities have been provided for the prevention and treatment of cancer and tuberculosis ;

(b) whether the patients of these diseases are increasing constantly ;

(c) if so, whether the Government are implementing any effective scheme or programme for the prevention of these diseases ; and

(d) whether the Government are providing sufficient financial assistance to the medical institutions engaged in the prevention of these diseases ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) The comprehensive facilities for prevention, early detection and treatment of cancer have been provided in the Regional Cancer Centres at Ahmedabad, Bangalore, Bombay, Calcutta, Cuttack, Delhi, Gawlior, Guwahati, Madras and Trivandrum. Besides some facilities for cancer treatment are available in major hospitals and hospitals attached to medical colleges in the country. The facilities for treatment of T.B. are provided through Natio-

nal T.B. Control Programme throughout the country.

(b) The incidence of cancer or T.B. has not shown any appreciable change.

(c) Under National Cancer Control Programme emphasis is on prevention, early detection of cancer and augmentation of treatment facilities. A number of new schemes have accordingly been initiated from the year 1990-91. Under National T.B. Control Programme the objectives are detection and treatment of T.B. patients, establishment of district T.B. centres and extending short term chemotherapy in various districts in the country.

(d) Assistance is provided to the eligible institutions subject to availability of resources.

[*English*]

Flavours Pose Health Risks

1. SHRI SANAT KUMAR MANDAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of Government have been drawn to the news item captioned "Flavours pose health risks : Report" appearing in the "Business Standard", Calcutta dated November 9, 1993;

(b) if so, the details thereof; and

(c) the steps Government propose to take to countenance the situation in the context of the adverse chemical reaction produced by these flavours ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) and (c) A chemical reaction, known as Maillard reaction which occurs between amino compounds, and reducing sugars during food processing is described in the Press Report. This reaction is natural in food processing. However, there is no conclusive scientific evidence about its health implications.

Rule 63-A of the Prevention of Food Adulteration Rules, 1955, restricts the use of certain flavouring agents in food articles.

[*Translation*]

Fire in Chandni Chowk, Delhi

2. SHRI SURENDRA PAL PATHAK : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the extent of loss of life and property caused by the devastating fire occurred in Chandni Chowk, Delhi during August, 1993;

(b) the assistance provided by the Government so far to the victims of this fire incident;

(c) the findings of Enquiry Committee constituted for this purpose; and

(d) the remedial measures taken to prevent such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) The Government of the National Capital Territory of Delhi has reported that 39 shops were affected by the fire and there was no loss of life. The shop owners have claimed that property worth about Rs. 1.25 crores was damaged.

(b) The Government of the National Capital Territory of Delhi has reported that no assistance has been provided to the victims of the fire incident.

(c) The report of the enquiry Officer has not been received yet.

(d) In the Unified Building Byelaws, provisions have been incorporated for adequate fire protection measures in buildings. The Fire Service Department is also insisting on providing of miniature circuit breakers and providing of conduit wiring to avoid outbreak of fires on account of electric short circuit or over-loading in the electrical installations of any building.

94-L/S258LSS-6

[*English*]

Vacant Posts for SCs/STs

3. SHRI RAMCHANDRA VEERAPPA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of posts reserved for SCs/STs lying vacant in his Ministry at present;

(b) whether a special drive is proposed to be launched for the purpose; and

(c) if so, the time by which the posts are likely to be filled up?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Following posts are lying vacant in the Ministry of Health and Family Welfare including attached/Subordinate Offices which have been identified for Special Recruitment Drive :

S. No.	Group	SC	ST
1	A	130	80
2	B	65	33
3	C	512	299
4	D	309	58

(b) and (c) A special recruitment drive has been initiated by the Government of India to fill up the vacant reserved posts by 31st March, 1994.

Deaths Due to Tobacco Use

4. SHRI MANORANJAN BHAKTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether about eight lakh Indians die every year due to cancer induced by tobacco use;

(b) if so, whether one-third of the 6.5 lakh new cancer cases reported in 1992

were linked to the prevalence of this habit ;

(c) if so, whether the Government have taken any steps to create awareness among the public in this regard; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR : (a) No, Sir. However, about 8 lakh deaths occur every year due to tobacco related diseases which include cancer, coronary heart and pulmonary obstructive diseases.

(b) Yes, Sir.

(c) and (d) The Government have initiated several measures like education about the ill effects of tobacco, prohibition of smoking in public places, besides a statutory warning on Cigarette packs to the effect that smoking is injurious to health.

National Policy for Aged

5. **SHRI MOHAN RAWALE :**
SHRI PAWAN KUMAR BANSAL :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government have sought views of the State Governments, Union Territory Administrations and others on the draft of National policy on the Welfare of the Aged ;

(b) if so, whether their views have since been received and examined by the Government ;

(c) the salient features of the proposed policy; and

(d) when the said national policy on the welfare of the aged is likely to be finalised and implemented ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) A statement indicating the salient features of the draft policy for the welfare of the aged is attached.

(c) and (d) Views of some State Governments/UT Administrations have been received and have been examined by the Government. It is not possible to indicate a time-frame within which the said policy will be finalised.

Statement

Salient features of the proposed national policy on the welfare of the aged

1. Particular attention should be paid in social security and social programmes, to the circumstances of the elderly women whose income is generally lower than men's and whose continuous employment has been broken up by maternity and family responsibilities.
2. Attempts should be made to facilitate participation of older persons in the economic life of the society by creating conditions conducive to employment on a part-time or honorary basis in the unorganised sectors.
3. Measures should be taken to assist older persons to find or return to independent employment by creating new employment possibilities.
4. Despite the significant unemployment problems facing the country, the retirement age for employees should not be lowered except on a voluntary basis.
5. Organisational framework and programmes at the Central and State level as recommended by the Working Group on special social problems for the Eighth Five Year Plan should be accepted for implementation including setting up of (i) National Board for Senior Citizens, (ii) National Institute for Senior Citizens, (iii) formulation of policies and special programme for schemes such as construction of homes for the elderly, maintenance of destitute elderly in homes, day care centres to improve the quality of life of elderly, foster care services for them etc.

6. Constitution of Committee for welfare of Senior Citizens at the State level.
7. Effort will be made through curricula at school and college levels for sensitising the young with the changing needs of aged and their importance as integral parts of family and community.
8. Financial and other social supports should be provided through governmental and non-governmental programmes to the families, specially belonging to the lower income group to help them to continue to maintain their elders.
9. The aged should be encouraged to form their own voluntary organisations and cooperatives.
10. Facilities should be given to the aged by providing ground floors of flats to the aged. They should not be required to make a queue in hospitals.
11. Local bodies should construct group houses with common services to cater to the very specific needs of the elderly of all categories.
12. Special attention should be paid to evolve programmes and policy incentives for the unorganised sectors and the society which are not covered by the regular pension and other retirement benefits.
13. Geriatric OPDs may be opened in hospitals and at least 5% beds be reserved for them. Transit hospitals for the aged should also be set up in big cities.

WHO Survey on AIDS

6. SHRI SHRAVAN KUMAR PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the report prepared by the World Health Organisation about preventing spread of AIDS;

(b) if so, the main findings thereof; and

(c) the steps taken by Government in the light thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR : (a) to (c) The World Organisation has been publishing several reports about the preventive aspects of AIDS. The reports inter-alia, stress on the need to prevent transmission of HIV through sexual intercourse, blood and blood products or perinatally and underscore the necessity of reducing the social and economic impacts of the epidemic. The Government have taken up in hand a National Programme to control and prevent the transmission of HIV which take into account these concerns. The major thrust areas of the programme comprise or

creation of awareness, control of sexually transmitted diseases blood safety and rational use of blood and surveillance and clinical management of AIDS cases.

Foreign Contributions

7. SHRI SYEED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of religious institutions and organisations registered under the Foreign Contributions (Regulation) Act, 1976 as on March 11, 1993;

(b) the number of such organisations which received foreign contributions during 1990-91, 1991-92 and 1992-93; and

(c) the total amount received by such organisations with break-up, State-wise and Year-Wise?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) Information in respect of the reporting Religious Institutions/Organisations for the Year, 1991-92 is given in the inclosed statement. Data for the year 1992-93 is under compilation.

Prior to 1991-92, no such information was maintained.

Statement

List of Religious Reporting Associations Statewise and Foreign Amounts Received by them (1991-92)

S. No.	Name of the State	No of Associations	Total Amount Received (in lakhs)
1	Andhra Pradesh	262	5035.74
2	Assam	86	770.86
3	Bihar	95	2715.85
4	Gujarat	150	1354.63
5	Kerala	733	948.79
6	Madhya Pradesh	126	2461.36
7	Tamil Nadu	472	8860.52
8	Maharashtra	190	5364.33
9	Karnataka	306	7884.72
10	Orissa	40	1204.24
11	Punjab	22	531.16
12	Rajasthan	11	276.61
13	Uttar Pradesh	119	1519.68
14	West Bengal	163	3342.21
15	Jammu & Kashmir	6	150.33
16	Nagaland	21	319.89
17	Haryana	13	32.79
18	Himachal Pradesh	5	440.78
19	Manipur	27	421.06
20	Tripura	4	12.20
21	Meghalaya	64	1503.06
22	Sikkim	3	68.94
23	Delhi	67	2161.18
24	Andaman & Nicobar	4	111.03
25	Lakshadweep	—	—
26	Dadra & Nagar Haveli	9	4.17
27	Goa, Daman and Diu	32	318.28
28	Pondicherry	21	344.57
29	Chandigarh	4	72.95
30	Mizoram	5	131.57

Allotment of Coal to West Bengal

8. SHRI HARADHAN ROY: Will the Minister of COAL be pleased to state:

(a) the quantum of coal extracted from mines in West Bengal during each of the last three years;

(b) the quantity of coal allotted to West Bengal during this period;

(c) whether the Government of West Bengal have requested for additional quota of coal; and

(d) if so, the decisions taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL : (SHRI AJIT PANJA) (a) and (b) Coal extracted from mines under Coal India Limited (CIL) in West Bengal and coal despatched to West Bengal from CIL sources during last three years was as under :—

Year	(million tonnes)	
	Coal extracted from CIL mines in West Bengal	Coal despatched to West Bengal from CIL sources
1990-91	16.87	15.88
1991-92	17.90	18.87
1992-93	17.81	18.35
(Provisional)		

(c) In fact there have been cancellations of programmes by the consumers in recent months. Coal India Limited is presently in a position to meet any increase in demand of coal from West Bengal.

(d) Does not arise.

Petrol Retail Outlets in Kerala

9. SHRI MULLAPPALLY RAMCHANDRAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of petrol retail outlets proposed to be opened in Kerala during 1993-94;

(b) whether the Government propose to grant more LPG Agencies in Kerala; and

(c) if so, the details of areas proposed to be covered?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA): (a) 38 Retail Outlet proposals have been included for Kerala in the current marketing plan 1988—93.

(b) Yes, Sir.

(c) The locations included in the LPG marketing plan 1992—94 are given below:

1992-93	1993-94
Trivendram (2)	Calicut (2)
Cannanore	Alleppey
Pazavangadi	Cochin (2)
	Trivendrum (2)
	Trichur
	Kumbanad

{Translation}

Flood Control Scheme

10. SHRI SURYA NARAYAN YADAV: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have formulated any scheme to check the flood situation occurring every year in Bihar due to the rivers entering into the State from Nepal;

(b) if so, the details thereof;

(c) whether any proposal have been received from Nepal in this regard;

(d) if so, the details thereof;

(e) the reaction of the Government thereof; and

(f) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (f) India and Nepal have finalised the details regarding extension of flood embankments on river Kamla, Bagmati and Lal Bakiya into Nepalese territory to check flooding at borders in Bihar. A proposal for taking up the

work on river Lal Bakiya with finances from India has been received from Nepal. Due to damage of the embankment in the Indian territory during this year's flood, new proposals based upon the actual ground surveys are required to be prepared afresh.

[English]

Ageing of Population

11. SHRI PAWAN KUMAR BANSAL : Will the Minister of WELFARE be pleased to state :

(a) whether ageing of population in the country has been reported ;

(b) if so, the rate thereof ; and

(c) the population citizens above the age of 65 years as per 1991 census ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The proportions of population aged 60 + and 65 + as per 1981 Census were 6.2% and 4.0% respectively. The corresponding figures based on 1991 Census have not been compiled. The Standing Committee of Experts on Population Projects appointed by the Planning Commission had estimated in 1989 that the corresponding proportions may increase to 6.5% and 4.1% respectively for population aged 60+ and 65 + by 1991.

(c) The Census does not collect data on the citizens separately and in view of this, the population citizens aged above 65 is not available.

Schools in Collieries

12. SHRI BASUDEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) whether the Government is aware that the BCCL management aiding financially the English medium schools in the collieries ; and

(b) if so the details thereof and the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b) According to information furnished by Coal India Limited no regular financial aid is being given by BCCL management to any English Medium School in the collieries. However, occasional financial aid is being given by BCCL to Delhi Public School functioning at Dhanbad.

Blindness due to Contact Lenses

13. SHRI C. K. KUPPUSWAMY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether contact lenses cause blindness if adequate care is not taken by the users ; and

(b) if so, the steps taken or proposed by the Government to educate the people in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b) Severe infection caused by unhygienic use of contact lenses can lead to blindness. Users are advised about the need for proper care at the time of fitting the lenses and observance of precautions while using contact lenses.

Open Coal Fields

14. SHRI R. DHANUSKODI ATHITHAN : Will the Minister of COAL be pleased to state :

(a) the number of open coal fields working in the country and the number out of them running in profit ;

(b) whether production in such coal fields is costlier than that of the deep mines ; and

(c) if so, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) There are at present 188 Open cast coal mines working in coal India Ltd. and Singareni Collieries Company Ltd. Out of these, 121 coal mines (provisional) are running in profit.

- (b) No, Sir.
 (c) Does not arise.

Sales Tax in Delhi

15. SHRI B. DEVARAJAN: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Enforcement Wing of the Sales Tax Department of Delhi has introduced mobile squads for collection of sales tax in Delhi; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P. M. SAYEED): (a) and (b) The Delhi Administration has reported that the mobile squad by themselves do not collect sales Tax. They act on specific information with a view to investigating complaints regarding evasion of sales tax.

New Policy of Parallel Marketing of LPG

16. SHRI GOPI NATH GAJAPATHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have introduced a new policy of parallel marketing of LPG by Private entrepreneurs;

(b) if so, since when it has come into force;

(c) whether the Government have assessed the impact of the new policy on consumers and more particularly on the Government's exchequer; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) to (d) Government have announced in February, 1993 the decision to introduce parallel marketing of LPG by the private

sector. The introduction of Parallel Marketing System is aimed at enhancing the availability of LPG in the country, in addition to what is available through the public sector LPG Marketing Companies. As LPG has not so far become available under Parallel Marketing System, the impact of the policy is yet to be assessed on consumers. There is no impact on Government Exchequer.

Aquisition of Land by Mahanadi Coal Fields Ltd.

17. SHRI K. PRADHANI: Will the Minister of COAL be pleased to state :

(a) the number of person whose land acquired by the Mahanadi Coal Fields Ltd. and concerned coal companies functioning in Orissa prior to the formation of the Mahanadi Coal Fields Ltd;

(b) the total land acquired at different times;

(c) the compensation paid, employment given and alternative rehabilitation measures provided for them so far; and

(d) the number of cases pending till date?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) According to information furnished by Mahanadi Coalfields Ltd. (MCL), about 3627 families have been affected by land acquisition in the area of operation of MCL.

(b) A total of 3996.590 hectares of land has been acquired till August, 1993.

(c) According to available information, Rs. 31.406 crores has been paid as compensation. Jobs have been provided to 3476 persons. Further, affected persons have been rehabilitated at alternative sites, which are fully developed with complete civic amenities.

(d) Cases relating to acquisition of total land of 6959.872 hectares are pending upto August, 1993.

Registration of Sales Tax in Delhi

18. SHRI JEEWAN SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that no registration of sales-tax in Delhi can be done at a premises where already a registered firm is working;

(b) if so, the reasons therefor;

(c) the number of complaints received by the Sales Tax Department Delhi against the registration of firms at the very premises where already a firm was registered and operating and without any N.O.C. being given by that firm during the current year; and

(d) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P. M. SAYEED): (a) and (b) The Delhi Administration has reported that ordinarily no registration under the Delhi Sales Tax Act is granted to two or more dealers at the same premise/address unless a clear demarcation of the business premise of each dealer on the same premise/address is possible. This is necessary to ensure service of notice of assessment/penalty to the specific dealers to whom such notice is intended under Rule 46 of the Delhi Sales Tax Rules.

(c) and (d) The Delhi Administration has further reported that no specific complaint has been received in this behalf in the recent past. However, one or two appeals have been filed wherein service of notice at the same premises to two different registered dealers has been challenged.

[Translation]

Supply of LPG by Private Companies

19. PROF. PREM DHUMAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of private sector companies engaged in the supply of LPG to the consumers.

(b) whether the said companies have got the permission of the Government in this regard; and

(c) if not, the action taken by the Government against such companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) So far more than 280 entrepreneurs/firms/companies including multinationals have shown interest in parallel marketing of LPG.

(b) Private Sector Companies intending to make the supply and market LPG under the Parallel Marketing System are not required to seek any authorisation or permission from the Government. They can undertake marketing of LPG under the Parallel Marketing System after obtaining necessary approvals in accordance with the provisions of other relevant Acts and Rules governing safety, environment and construction activities, etc.

(c) Does not arise.

(English)

Incentives for Private Companies

20. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government are planning a major package of incentives for private companies involved in developing oilfields discovered by the Oil and Natural Gas Commission and the Oil India Ltd;

(b) if so, the details thereof; and

(c) its likely impact on the country's petroleum sector?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) A number of incentives have already been offered in private companies participating in the development of oil fields. These include a concessional rate of corporate tax of 50% payment of international price for

the companies' share of oil and pricing of gas produced on internationally accepted principles and exemption from customs duty

(c) These measures are expected to attract private investment in the development of oil/gas fields and augment the oil and gas production in the country.

[*Translation*]

HIV (Positive) Cases Detected in Gujarat

21. SHRI DILEEPBHAI SANGHANI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of H.I.V. (positive) cases detected in Gujarat till date ;

(b) the names of the hospitals having facilities of AIDS test in Gujarat ;

(c) whether any AIDS control programme is being implemented by the Union Government or with foreign aid in Gujarat ; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) As per the information available 316 HIV positive cases have been reported from Gujarat as on 31-10-93.

(b) HIV testing facilities are available in the Department of Microbiology, B. J. Medical College, Ahmedabad. In addition there are 6 Zonal Blood Testing Centres in Gujarat where blood screening facilities for HIV are available.

(c) and (d) The Government have taken up in hand a comprehensive programme to control and prevent the transmission of HIV/AIDS throughout the country. The total scheme, costing Rs. 222.6 crores for the period 1992-97 with assistance from the World Bank and the World Health Organisation, is under implementation in Gujarat also. So far the assistance released to Gujarat has been Rs.

56.415 lakhs during 1992-93 and Rs. 65.832 lakhs during 1993-94.

[*English*]

Cancer Patients

22. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal to give preference to the cancer patients standing in the queue in the Hospitals in all respects from examination to admission and allotting beds, etc. and

(b) if so, the details thereof and if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b) Acute emergency cases of any disease including cancer are given preference in examination, admission and allotment of beds.

Sale of Under-Weight Cylinders

23. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have received complaints about the sale of under-weight cylinders by LPG agencies and adulteration in petrol by petrol pumps in Bihar during 1993 ;

(b) if so, the details thereof ; and

(c) the action taken against the agencies/petrol pumps ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) and (d) Do not arise.

Human Rights Commission

24. **SHRI VILAS MUTTEMWAR :**
Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Human Rights Commission has been set up by the Government recently ;

(b) if so, the status, composition and the terms of reference of this Commission ;

(c) the powers assigned to the Commission ; and

(d) the budget provision made for this purpose ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) and (b) Yes, Sir. Pursuant to the promulgation of "The Protection of Human Rights Ordinance on 28-9-93 by the President of India, the Human Rights Commission at the National Level has been constituted by the Government. The Commission comprises of a Chairperson and four members. The following persons have been appointed as its Chairperson and Members :—

1. Justice Shri Ranganath Misra (former Chief Justice of India)	Chairperson
2. Justice Kumari Meera Sahib Rathima Beevi (former Judge of the Supreme Court)	Member
3. Justice Thamarapalli Kochu Thommen (former Judge of the Supreme Court)	Member
4. Justice Sukhdev Singh Kang (former Chief Justice of the J & K High Court)	Member
5. Shri Virendra Dayal (former Chief de Cabinet to the UN Secretary General and Under Secretary General of the United Nations)	Member

According to the Ordinance, the Commission will discharge the following main functions :—

- (a) Enquiry into the complaints of violation of Human Rights by public servants ;
- (b) intervene in Court proceedings involving allegations of Human Rights violations ;
- (c) visit jails, etc., to study the living conditions of the inmates and making recommendations ;
- (d) review the safeguards provided under the Constitution or any other law for the protection of Human Rights so as to recommend measures for their implementations ;
- (e) spread Human Rights literacy ; and
- (f) study the treaties and other international instruments on Human

Rights and make recommendations for their implementation.

(c) For discharging the above mentioned functions, the Commission has been vested with :

- (a) the powers of a Civil Court trying a suit under the Code of Civil Procedure, while enquires into complaints ;
- (b) the powers to utilise the services of any officer or investigation agency of the Government for the purpose of conducting any investigation ;
- (c) to call for information from the Central and State Governments,
- (d) to make recommendations to the concerned Government on the basis of its findings in an enquiry ;
- (e) the authority to approach the Supreme Court or High Court for directions, orders or writs, on the findings, of the Commission in an enquiry ;

- (f) the power to recommend to the concerned Government for the grant of immediate interim relief;
- (g) the authority to publish its enquiry reports, together with the comments of the concerned Government.
- (d) A provision of Rs. 150 lakhs has been made in the current year for the Commission.

Prices of Lubricants

25. SHRI G. DEVARAYA NAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have lifted the price control mechanism for lubricants produced by the public sector oil companies;

(b) if so, the reasons therefor; and

(c) the steps taken to make availability of lubricants at a reasonable price?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) This has been done to enable the Public Sector Companies to function effectively in the new environment in which Import of Lubricants has been decanalised.

(c) Market forces will determine the prices.

Bidding for Oil Exploration

26. SHRI SRIKANTA JENA:

SHRI MOHAN SINGH (DEORIA):

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the foreign oil companies which succeeded in the fourth round of

bidding for oil exploration in the country have pulled out;

(b) if so, the reasons therefor;

(c) its likely impact on the oil exploration programme; and

(d) the further steps proposed to be taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Government have approved the finalisation of production sharing contracts in respect of six blocks under the Fourth Round of bidding. Contracts to two foreign oil companies could not be finalised as they put forward unacceptable conditions. However, one of them has now been awarded to another foreign oil company while the other has been put on offer in the Sixth Round.

(c) and (d) There will not be any impact on the oil exploration programme in the country. Negotiations for finalising the contract are to be held with one of the original bidders viz. M/s Shell, for the block RJ-ON-90/1 and block BB-OS-90/4 has been offered again under the Sixth Round of bidding.

Coal India Ltd.

27. SHRI CHITTA BASU: Will the Minister of COAL be pleased to state:

(a) whether the Government proposes to revamp the Coal India Ltd;

(b) if so, the details thereof; and

(c) the time by which it is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) Improving the performance of an organisation is a continuous process. However, as of now, there is no specific proposal for any major re-structuring or re-organisation of Coal India Ltd.

[*Translation*][*English*]**Exploration of Oil and Natural Gas**

28. SHRI DATTA MEGHE :

SHRI RAJVEER SINGH :

DR. LAL BAHADUR RAWAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :
Yes Sir.

(a) whether the Government have conducted surveys to find out the oil and natural gas reserves in the country during 1992 and 1993 ;

(b) if so, the details thereof ;

(c) the places where possibility of oil and natural gas reserves have been identified State/U.T.-wise ; and

(d) the action taken or proposed be taken for its exploration ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) During the year 1992-93 ONGC and OIL have carried out a total of 63338.225 SLK/GLK of 2D seismic surveys and 5613.490 Sq. Kms. SSK of 3D seismic surveys. During the year 1993-94 (till September, 1993) the corresponding figures are 19670.30 SLK/GLK of 2D seismic surveys and 860.00 Sq. Kms./SSK of 3D seismic surveys.

(c) and (d) After above seismic data is acquired it will be processed and interpreted to identify suitable locations for exploratory drilling. This is an on going process and each prospect is avaluate on its merits.

Tada Cases in J & K

29. SHRI ATAL BIHARI VAJ-PAYEE :

SHRI SHANKERSINH VAGHE-LA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of cases registered under TADA in Jammu and Kashmir during each of the last three years and the current year so far ;

(b) The number of persons convicted so far ;

(c) whether most of the persons who were arrested have been released ;

(d) if so, the details thereof, year-wise ; and

(e) the grounds on which they have been released ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) As per available information, the total no. of cases registered under TADA in Jammu & Kashmir are as under :

1990	2950
1991	2790
1992	4156
1993	3054

(Oct. end)

(b) The number of persons convicted so for as follows :—

1990	Nil
1991	5
1992	5
1993	Nil

(Oct. end)

(c) and (d) The number of persons released so far are as under :

1990	116
1991	1495
1992	2861
1993	2550

(Oct. end)

(e) These releases have been made through the Screening Committee/High level Review Committee, on parole, bail, revocation and quashing of detention orders. etc.

[Translation]

Cell for Identifying New Oil Fields

30. SHRI PANKAJ CHOWDHRY :

SHRI ARVIND TRIVEDI :

SHRI JANARDAN MISRA :

SHRIMATI KRISHNENDRA
KAUR (DEEPA) :

SHRI CHETAN P. S. CHAU-
HAN :

DR. RAMKRISHNA KUS-
MARIA :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have set up any new cell to identify new oil fields and to expedite repair work of the old wells :

(b) if so, the details thereof :

(c) whether the cell has started functioning ; and

(d) if not the time by which it would start functioning ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) No, Sir.

(b) to (d) Do not arise.

Para-Military Forces

31. SHRI RAM PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to raise more new battalions in Para-Military Forces ; and

(b) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) and (b) The Government is considering a proposal to raise 11 new battalions in Central Para-Military Forces.

Fire Incidents

32. SHRI RAJVEER SINGH

DR. LAL BAHADUR RAWAL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of petroleum product producing centres, where incidents of fire occurred during 1992-93 and 1993-94, till October, 1993 and the names of such places alongwith the reasons of incidents of fire in each case :

(b) the details of loss of life and property and the compensation given to affected persons in this regard ; and

(c) the details of the steps taken by the Government to remove the decrease in the production of petroleum products noticed due to these incidents ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) During 1992-93, there were nine major fires and during the year 1993-94 upto October, 1993, there were seven major fires.

The details of the fire incidents and loss given are as under :—
of life and property and the compensation

Location	Date	Loss	
		Property (Rs.)	Fatality/ injury
1. IOCL, Digboi	14-4-92	30 Lakhs	Nil
2. IOCL, Mathura	5-6-92	0 45 Lakhs	Nil
3. IOCL, Haldia	18-6-92	5 Lakhs	Nil
4. IOCL, Mathura	4-1-93	35 Lakhs	Nil
5. MRL, Madras	5-5-92	5 Lakhs	Nil
6. HPCL, Bombay	19-9-92	55 Lakhs	Nil
7. HPCL, Visakh	2-10-92	12 Lakhs	Nil
8. ONGC, Ankleswar LPG Plant	4-9-92	15 Lakhs	Nil
9. OIL, Shalimari Duliajan	10-3-93	Details not available	1 died
10. IOCL, Mathura	5-5-93	5 Crores	Nil
11. MRL, Madras	6-4-93	Negligible	1 injured
12. MRL, Madras	10-5-93	103 Lakhs	Nil
13. MRL, Madras	20-8-93	50 Lakhs	Nil
14. HPCL, Visakh	6-8-93	12 Lakhs	Nil
15. HPCL, Bombay	30-9-93	6.5 Lakhs	injuries
16. CRL, Cochin	23-9-93	115 Lakhs	Nil

In case of OIL's incident of 10-3-93, the victim belonged to the Company. An amount of Rs. 76856 has been deposited with the Dy. Commissioner who will pay to the family of victim as per Workmen Compensation Rules. Also Rs. 1,65,157 paid by Group Insurance Scheme and Rs. 63,000 have been paid from Benevolent Funds.

(c) To prevent recurrence of such fire incidents, steps have been taken by the Government through its Oil Industry Safety Directorate, to advise all Oil companies to analyse the cause of each major fire, to ensure further strengthening of the Inspections, Maintenance and Operating Procedures, and to conduct periodically, special safety Audits by multidisciplinary teams for necessary corrective measures wherever required.

[English]

Assistance from British Aid Scheme

33. DR. KARTIKESWAR PATRA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the amount of assistance available to India during 1992-93 and 1993-94 out of British Aid Scheme ;

(b) the schemes taken up or to be taken up during aforesaid period, State-wise alongwith the amount sanctioned ; and

(c) the details of the schemes sanctioned for Balasore district to Orissa ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR: (a) and (b) An ODA Assisted Area Project is being implemented in Orissa

in 5 districts namely, Dhenkanal, Sundergarh, Sambalpur, Keonjhar and Mayurbhanj for a period of 5 years with effect from 1st November, 1989 with an outlay of Rs. 65.66 crores, out of which ODA has committed an assistance of £ 18 million. Upto 31-10-1993 cumulatively, ODA has reimbursed £ 2.509 million on the basis of expenditure incurred.

(c) Apart from schemes under National Family Welfare Programme being implemented in Balasore district, it has been provided with additional assistance under social Safety Net Programme. It is also covered under ongoing ODA assisted Project for Training, IEC & MIS.

[Translation]

Custodial Deaths in J & K

34. SHRI LAL BABU RAI :

SHRI MOHAMMAD ALI ASH-
RAF FATMI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons who died in the police custody in Jammu and Kashmir during 1992 and 1993 so far ;

(b) the circumstances under which the said persons died in the police custody ; and

(c) the action taken against the officials found guilty in this connection ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (c) 130 complaints of alleged death in police custody were registered during the period. Investigations regarding the allegations, which have already been instituted, are still in progress.

Action as per law will be taken against the police personnel found guilty of custodial excesses on the basis of the findings emerging from the investigation when concluded.

Multi-Purpose Projects

35. SHRI BHOGENDRA JHA : Will the Minister of WATER RESOURCES be pleased to state the present status

of multi-purpose projects at Barahkshetra on Kosi river Shishapani on Kamla river and on Bagmati river ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) The modalities and details of investigations of Kosi Project could not be finalised for the establishment of Joint Project Office in Nepal due to lack of positive response from Nepal. No proposals were received from Nepal for preparation of the feasibility reports of Kamla and Bagmati Reservoir Schemes with possible funding by India.

Fire Accidents in Coal Mines

36. DR. KRUPASINDHU BHAI : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware of the increasing fire accidents in coal mines near Talcher under the Mahanadi Coal Fields Ltd. in Orissa.

(b) if so, the details thereof ;

(c) the causes of the fire accidents in those coal mines during the current year and the extent of damage thereby ; and

(d) the steps taken to provide proper safety to the workers and prevent fire accidents in those mines ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (c) There have been two instances of underground fires in Mahanadi Coalfields Limited i.e., one in 1992 at Nandira Colliery and another in October 1993 at Deulbera Colliery. The Nandira Colliery fire was due to electrical spark in a faulty cable. The mine has since been fully recovered. The precise cause of Deulbera colliery fire and extent of damage are yet to be fully ascertained. An expert committee consisting of Shri H. B. Ghosh an DGMS (Director General Mines Safety) and Prof. A. K. Ghosh, Director, Indian School of Mines, was constituted by Coal India Ltd. to find out the cause and

circumstances leading to Deulbera underground fire and also to suggest remedial measures.

(d) Steps, inter-alia, have been taken to avoid such occurrences in future :

- (i) Sectionalisation of the mines.
- (ii) More rigorous maintenance of electrical equipment and inspection of old workings.

[*Translation*]

Shortage in Coal Stock

37. SHRI BHRAMANAND MANDAL: Will the Minister of COAL be pleased to state :

(a) whether drill machines of private company are being operated in all the open cast projects and collieries of Lodna region and the cost of repair is debited to the company's account ;

(b) whether there is shortage of four lakh tonnes of coal in the stock of the Bharat Coking Coal Limited, Dhanbad at Lodna region ;

(c) if so, the reasons therefor ; and

(d) the action taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) It is a fact that drills from private company were deployed in some of

the mines of Lodna area. It is, however, not a fact that expenditure on repairs was charged to the company's account.

(b) As on 1-1-93 the physical stock of coal at Lodna area was only 14,984 tonnes less than the book stock and was well within the permissible limit of difference of coal stock allowed as per the practice in industry and policy of Coal India Limited.

(c) Does not arise.

(d) Does not arise.

Accidents in Coal Fields

38. SHRI JITENDRANATH DAS : Will the Minister of COAL be pleased to state :

(a) the number of accidents occurred in the coal fields in Bihar and West Bengal during each of the last three years, colliery-wise ;

(b) the remedial measures taken by the Government ;

(c) whether the modern technology is being used in coal mines in this regard ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) The number of accidents that took place in ECL, BCCL and CCL operating in the coalfield areas of Bihar and West Bengal during the last three years is as under :—

Year	ECL		BCCL		CCL	
	Accidents		Accidents		Accidents	
	Fatal	Serious	Fatal	Serious	Fatal	Serious
1990	29	108	37	100	13	38
1991	24	109	27	137	18	20
1992	30	93	40	123	23	28

The colliery-wise information will be very voluminous. It is felt that the time, cost and efforts required for collection and compilation of this voluminous information

from all subsidiaries may not be commensurate with the purpose sought to be achieved.

(b) Ever since nationalisation, one of the CIL's main thrust areas has been the safety of miners. The mines are worked as per the provisions of Mines Act. In each company there is an Internal Safety Organisation, which is responsible for formulating the safety policy, implementation of Rules and Regulations and monitoring of safety standards in the mines. The miners are provided with state-of-the art equipments like self-rescuers gas detectors and safety appliances. The overall safety situation is reviewed by CIL Safety Board as well as the Standing Committee on Safety in Coal Mines. All these measures have brought down the fatality rate from 2.62 per m. t. of output in 1975 to 0.50 per m. t. output in 1993 (upto October).

(c) and (d) Yes. After nationalisation of coal mines, there has been progressive thrust on mechanisation and modernisation. The emphasis has been on mechanised opencast technology. CIL has been continuously introducing updated technology like longwall mining, machanised loading, blasting gallery methods and descending shield method etc. Adoption of these technologies also improved workers' safety.

Statutory Warning on Advertisements

39. SHRI RAM KAPSE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether manufacturers of liquor, cigarettes, bidis, jarda and gutkhas are required to give a statutory warning in their advertisements that their consumption is injurious to health ;

(b) whether the warning adequately displayed to secure the purpose for which it is given ;

(c) whether the Government are considering any proposal that the 'Statutory Warning' should occupy around ten percent of space advertised and the copy should contain more details indicating the kind of harm likely to have by consumption of these items ; and

(d) if so, the details thereof ?

94-b/S258555-3

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) In respect of cigarettes, and manufacturers are required to give a statutory warning in their advertisements. Every package of chewing tobacco has to bear a statutory warning. There is no such provision in respect of bidis.

(b) It is felt that the statutory warning on Cigarette advertisement has not been able to make an adequate impact.

(c) and (d) It has been decided to bring a comprehensive legislation which would inter-alia provide for a Statutory Warning on all packages of tobacco and tobacco products in the form of more telling captions and the size of the letters and languages in which these will be printed on the packages will be notified by the Government from time to time.

[Translation]

Cancer Cases in Rajasthan

40. PROF RASA SINGH RAWAT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the names of the places where centres for the treatment and prevention of cancer disease are functioning in Rajasthan and the categories of these centres and the amount spent on them during the last three years ;

(b) the names of the cities in Rajasthan where Cobalt plants have been installed and the amount sanctioned for this purpose and the progress made at each of these places so far ;

(c) the names of the Government hospitals in the State equipped with C.T. scan facilities and the names of the places for which proposal is under the consideration of the Government to provide this facility ;

(d) whether the Government propose to provide this facility in J.L.N. Hospital of Ajmer, and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) (a) to (e) The information is being collected and will be laid on the table of the Sabha.

Hazratbal Issue

41. DR. LAL BAHADUR RAWAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount spent by the Government for providing essential facilities and meal to the militants in the Hazratbal shrine;

(b) the number of security personnel killed and injured in this operation; and

(c) the details of compensation proposed to be provided to the affected persons/families?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) As per information furnished by the State Government, in terms of the orders of the Supreme Court, meals equivalent to 1200 calories and costing Rs. 5 per head were provided for pilgrims suspected to be trapped inside the Shrine.

(b) No security forces personnel were either killed/injured in the Hazratbal Operation.

(c) Question does not arise.

[English]

Reservations for OBCs

42. SHRI RABI RAY :

SHRI BAPU HARI CHAURE :
SHRI BIRSINGH MAHATO :
SHRI JEEWAN SHARMA :

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have issued any Office Memorandum implementing the 27 per cent job quota for OBCs in the recent past;

(b) if so, the details thereof;

(c) how does this differ from the one issued earlier;

(d) whether the verdict of the Supreme Court has been implemented in all respects;

(e) if not, the reasons therefor;

(f) whether this reservation is to be implemented in private sector also;

(g) if not, the reasons therefor; and

(h) the time by which it is likely to be implemented including reservation in promotion?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes Sir.

(b) The Office Memorandum of 8-9-93 is enclosed as statement. The O.M. provides reservation of 27% of the vacancies in civil posts and services under the Government of India, in favour of the Other Backward Classes (OBCs) subject to the exclusion of the "creamy layer".

(c) The O.M. of 8-9-93 differs from the earlier two Office Memoranda in the following aspects:—

(i) It provides for exclusion of socially advanced persons/sections (creamy layer) from the OBCs unlike the OM's of 13-8-90 and 25-1-91 none of which provided for such exclusion.

(ii) It does not provide for additional reservation of 10% of vacancies for the other economically backward sections of people not covered under any of the existing schemes as provided in the O.M. of 25-9-91.

(d) The directions of the Supreme Court have been fully complied with while issuing the revised O.M.

(e) Does not arise.

(f to h) There is no decision of the Government in regard to reservation of jobs for the OBCs in the private sector either at the stage of initial appointment or promotion. Therefore, the question of indicating the reasons for non-implementation or a time schedule for implementation does not arise.

Statement

No 36012/22/93-Estt. (SCT)

Government of India

Ministry of Personnel, Public Grievances and Pensions

(Department of Personnel & Training)

New Delhi, the 8th Sept., 93

Office Memorandum

Sub : Reservation for Other Backward Classes in Civil Posts and services under the Government of India—regarding.

The undersigned is directed to refer to this Department's O.M. No. 36012/31/90-Estt. (SCT) dated the 13th August, 1990 and 25th September, 1991, regarding reservation for Socially and Educationally Backward Classes in Civil Posts and Services under the Government of India and to say that following the Supreme Court judgement in the Indira Sawaney and others Vs. Union of India and others case [Writ Petition (Civil) No. 930 of 1990] the Government of India appointed an Expert Committee to recommend the criteria for exclusion of the socially advanced persons/sections from the benefit of reservation for Other Backward Classes in civil posts and services under the Government of India.

2. Consequent to the consideration of the Expert Committee's recommendations this Department's Office Memorandum No. 36012/31/90-Estt. (SCT) dated 13-8-90 referred to in para (1) above is hereby modified to provide as follows :—

- (a) 27% (twenty seven percent) of the vacancies in civil posts and services under the Government of India, to be filled through direct recruitment, shall be reserved for the Other Backward Classes. Detailed instructions relating to the procedure to be followed for enforcing reservation will be issued separately.
- (b) Candidates belonging to OBCs recruited on the basis of merit in an open competition on the same standards prescribed for the general candidates shall not be adjusted against the reservation quota of 27%.
- (c) (i) The aforesaid reservation shall not apply to persons/sections mentioned in column 3 of the Schedule to this office memorandum.
(ii) The rule of exclusion will not apply to persons working as artisans or engaged in hereditary occupations, callings. A list of such occupations, callings will be issued separately by the Ministry of Welfare.
- (d) The OBCs for the purpose of the aforesaid reservation would comprise, in the first phase, the castes and communities which are common to both the lists in the report of the Mandal Commission and the State Governments' lists. A list of such castes and communities is being issued separately by the Ministry of Welfare.
- (e) The aforesaid reservation shall take immediate effect. However, this will not apply to vacancies where the recruitment process has already been initiated prior to the issue of this order.

3. Similar instructions in respect of public sector undertakings and financial institutions including public sector banks will be issued by the Department of Public Enterprises and the Ministry of Finance respectively effective from the date of this Office memorandum.

(Hindi version will follow)

Sd./-

(SMT. SARITA PRASAD)

Joint Secretary to the Government of India

To

All Ministries/Departments of Government of India.

Copy to :

1. Department of Public Enterprises New Delhi.
2. Ministry of Finance,
(Banking and Insurance Divisions),
New Delhi

It is requested that the said instructions may be issued in respect of Public Sector Undertakings, Public Sector Banks and Insurance Corporations

SCHEDULE

Description of category

To whom the rule of exclusion will apply

2

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I. CONSTITUTIONAL POSTS :

Sons(s) and daughter(s) of

- (a) President of India ;
- (b) Vice President of India ;
- (c) Judges of the Supreme Court and of the High Courts.
- (e) Chairman and Members of UPSC and of the State Public Service Commission; Chief Election Commissioner; Comptroller and Auditor General of India ;
- (e) persons holding Constitutional positions of like nature.

II. SERVICE CATEGORY :

A. Group A: Class I Officers of the All India Central and State Services (Direct recruits)

Son(s) and daughter(s) of

- (a) Parents, both of whom are Class I Officers;
- (b) parents, either of whom is a Class I Officer;
- (c) parents, both of whom are Class I Officers, but one of them dies or suffers permanent incapacitation.
- (d) parents, either of whom is a Class I officer and such parent dies or suffers permanent incapacitation and before such death or such incapacitation has had the benefit of employment in any international organisation like UN, IMF, World Bank, etc. for a period of not less than five years.
- (e) Parents, both of whom are Class I Officers die or suffer permanent incapacitation and before such death or such incapacitation of the both, either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than five years.

Provided that the rule of exclusion shall not apply in the following cases :

- (a) Sons and daughters of parents either of whom or both of whom are Class I Officers and such parent(s) dies/die or suffer permanent incapacitation.
- (b) A lady belonging to OBC category has got married to a Class I Officer, and may herself like to apply for a job.

B. Group B/Class II Officers of the Central and State Services (Direct Recruitment)

- Son(s) and daughter(s) of :
- (a) parents both of whom are Class II Officers
 - (b) Parents of whom only the husband is a Class II Officer and he gets into Class I at the age of 40 or earlier.
 - (c) parents, both of whom are Class II officers and one of them dies or suffers permanent incapacitation and either one of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years before such death or permanent incapacitation ;
 - (d) parents of whom the husband is a Class I officer (direct recruit or promoted) and the wife is a Class II officer and the wife dies or suffers permanent incapacitation and
 - (e) parents, of whom the wife is a Class I Officer (Direct Recruit or pre-forty promoted) and the husband is a Class II Officer and the husband dies or suffers permanent incapacitation.

Provided that the rule of exclusion shall not apply in the following cases :
Sons and daughters of :

- (a) Parents both of whom are Class II Officers and one of them dies or suffers permanent incapacitation ;
Sons and daughters of :
- (b) Parents, both of whom are Class II Officers and both of them die or suffer permanent incapacitation, even though either of them has had the benefit of employment in any International Organisation like UN, IMF, World Bank, etc. for a period of not less than 5 years before their death or permanent incapacitation.

C. Employment in Public Sector Undertakings, etc.

The criteria enumerated in A & D above in this category will apply mutatis mutandi to officers holding equivalent or comparable posts in PSUs, banks, Insurance Organisations, Universities, etc. and also to equivalent or comparable posts and positions and under private employment, pending the evaluation of the posts on equipment or comparable basis in these institutions, the criteria specified in Category VI below will apply to the Officers in these Institutions.

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III. ARMED FORCES INCLUDING PARA-MILITARY FORCES

(Persons holding civil posts are not included)

Son(s) and daughter(s) of :
 parents either or both of whom is or are in the rank of Colonel and above in the Army and to equivalent posts in the Navy and Air Force and the Para Military Forces ;

Provided that :—

- (i) if the wife of an armed forces officers is herself in the Armed Forces (i.e. the category under consideration), the rule of exclusion will apply only when she herself has reached the rank of Colonel;
- (ii) the service ranks below Colonel of husband and wife shall not be clubbed together;
- (iii) If the wife of an officer in the Armed Forces is in civil employment, this will not be taken into account for applying the rule of exclusion unless she falls in the service category under item No. II in which case the criteria and conditions enumerated therein will apply to her independently.

Criteria specified against category VI will apply :—

(1) Persons engaged in profession and a doctor, lawyer, chartered accountant, income-tax consultant, financial or management consultant Civil surgeon, engineer, architect, computer specialist, film artists and other film professional author, playwright, sports persons, sports professional, media professional or any other vocations of like status.

Criteria specified against Category VI will apply :

Explanation :

- (i) Where the husband is in some profession and the wife is in a Class II or lower grade employment, the income/wealth test will apply only on the basis of the husband's income.

IV. PROFESSIONAL CLASS AND THOSE ENGAGED IN TRADE AND INDUSTRY

(1) Persons engaged in trade, business and industry

(ii) If the wife is in any profession and the husband is in employment in a Class II or lower rank post, then the income/wealth criterion will apply only on the basis of the wife's income and the husband's income will not be clubbed with it.

Son(s) and daughter(s) of persons belonging to a family (father, mother and minor children) which owns

- (a) only irrigated land which is equal to or more than 85% of the statutory ceiling area, or
- (b) both irrigated and unirrigated land, as follows :

The rule of exclusion will apply where the pre-condition exists that the irrigated area (having been brought to a single type under a common denominator) 40% or more of the statutory ceiling limit for irrigated land (this being calculated by excluding the unirrigated portion). If this precondition of not less than 40% exists, then only the area of unirrigated land will be taken into account. This will be done by converting the unirrigated land on the basis of the conversion formula existing into the irrigated type. The irrigated area so computed from unirrigated land shall be added to the actual area of irrigated land and if after such clubbing together the total area in terms of irrigated land is 85% or more of the statutory ceiling limit for irrigated land, then the rule of exclusion will apply and disenfranchisement will occur.

(ii) The rule of exclusion will not apply if the land holding of a family is exclusively unirrigated.

Criteria of income/wealth specified in category below will apply.

Deemed as agricultural holding and hence criteria at A above under this category will apply. Criteria specified in Category VI below will apply.

Explanation : Building may be used for residential, industrial or commercial purpose and the like two or more such purposes.

V. PROPERTY OWNERS

A. Agricultural holdings

B. Plantations

- (i) Coffee, tea, rubber, etc.
- (ii) Mango, citrus, apple plantations etc.

C. Vacant land and/or buildings in urban areas or urban agglomerations.

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VI INCOME/WEALTH TEST

Son(s) and daughter(s)

- (a) Persons having gross annual income of Rs. 1 lakh or above or possessing wealth above the exemption limit as prescribed in the Wealth Tax Act for a period of three consecutive years.
- (b) Persons in Categories I, II, III and V A who are not disentitled to the benefit of reservation but have income from other sources of wealth which will bring them within the income/wealth criteria mentioned in (a) above.

Explanation :

- (i) Income from salaries or agricultural land shall not be clubbed ;
- (ii) The income criteria in terms of rupee will be modified taking into account the change in its value every three years.

If the situation, however, so demands, the interruptus may be less.

Explanation : Wherever the expression "permanent incapacitation" occur in this schedule, it shall mean incapacitation which results in putting an Officer out of service.

Law Relating to Rape Cases

43. DR. S. P. YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether most of the rapists escape punishment because of loopholes in the law;

(b) if so, whether the Government have critically reviewed the existing law to identify the lacunae with a view to providing more teeth to law to deal with the rapists; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS: (SHRI S. B. CHAVAN): (a) to (c) The Government have no such information that most of the rapists escape punishment because of the legal loopholes in the law. The existing legal provisions appear to be quite strict but even so, the Government would not be unresponsive to suggestions for improvement.

Pollution in Government Hospitals

44. SHRI CHANDRAJEET YADAV: SHRIMATI SUMITRA MAHAJAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to stated:

(a) whether the Government have made any critical study of the most unhygienic manner in which clinical wastes are dumped by Delhi hospitals and hospitals in the various States seriously polluting the hospital environment with threats of spreading deadly infections;

(b) if so, the details thereof and the action taken by the Union Government to ensure strict control over the proper disposal of hazardous clinical waste; and

(c) if not, whether the Government propose to conduct such a study with a view to provide clean and healthy hospital environment?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

(c) However, major Government Hospitals in Delhi disposed off clinical wastes through incineration.

Crude Production

45. SHRI VIJAY NAVAL PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether India is likely to achieve crude production target during the current financial year;

(b) if so, the position of crude production as on 31st October, 1993;

(c) whether ONGC has failed to achieve the targeted crude output during that period;

(d) if so, the reasons therefor; and

(e) the steps being taken to step up the output of crude production?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Efforts are being made to achieve the indigenous crude production target of 27.17 MMT for the current year.

(b) As against the target of 15.842 million tonnes, the actual production during the period April—October 1993 has been 15.430 million tonnes.

(c) Yes, Sir.

(d) The main reasons for the shortfall in production are:—

(i) Less production in Eastern Region due to environmental problems, higher ceasure in the wells and less gain from development wells than predicted.

(ii) Less production from Bombay offshore due to Bombay High-Uran pipeline riser leakage/repair and resultant closure of wells.

(e) A number of short and medium term measures are being taken to augment indigenous crude production :

- (i) Development of new oil fields ;
- (ii) Additional development of existing fields ;
- (iii) Installation of early production systems wherever feasible.
- (iv) Use of new technology where possible.

Agreement with Iran on Gas Projects

46. SHRI ANAND RATNA MAURYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have signed any agreement with Iran on gas projects ;

(b) if so, the details thereof ; and

(c) the terms and conditions for import of petroleum projects from that country ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) A Memorandum of Understanding (MOU) has been signed between the Governments of Iran and India which inter-alia covers the study of the feasibility of bringing natural gas from Iran to India, expansion of trade in crude by mutual negotiations, bilateral co-operation in exploration, production, engineering and construction, research and development, and setting up of fertilizer plants.

Epidemic due to Quake in Maharashtra

47. SHRI MANIKRAO HODLYA GAVIT :

SHRI BAPU HARI CHAURE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have taken proper care of quake-hit areas in Maharashtra, Karnataka and Andhra Pradesh

which faced the threat of epidemic because of rotting bodies, choked drains, lack of clean water ; and

(b) if so, the details regarding the assistance provided by the Union Government to help the State Government and the voluntary organisations in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

Due to prompt precautionary measures undertaken to prevent epidemic in the earthquake affected areas, there has been no outbreak of any epidemic.

(b) The Government has been providing technical assistance in the earthquake hit areas as and when required by the State Governments.

Oil Exploration Projects

48. SHRI SHANKERSINH VAGHELA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of private companies who have given proposals to the Government for participating in the Oil exploration projects :

(b) whether the Government are considering to privatise this sector ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) In keeping with the Govt.'s liberalised policy to attract private investment in the oil sector, offers are being invited from Indian and foreign companies for exploration of oil and gas in specified blocks as part of a continuous round the year bidding scheme.

In September 1991, Government invited bids from Indian and foreign private companies for exploration of oil and gas in 72 blocks. A total of 24 bids from 31 companies either on their own or in consortium were received by the last date viz.

15th April, 1992. In January, 1993 Govt. again invited offers for exploration of oil and gas in 45 blocks. A total of 15 bids were received from 11 companies for 10 blocks by the last date viz. 30th June, 1993. In August, 1993, 46 more blocks have been offered for exploration of oil and gas. The last date for receipt of bids is 31st December, 1993.

Infiltration of Foreign Mercenaries

49. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of infiltration of foreign mercenaries into Jammu and Kashmir have increased recently:

(b) if so, the reasons therefor:

(c) the number of such foreign infiltrators/terrorists arrested during the current year so far:

(d) the countries to which they belonged:

(e) whether the concerned countries have been informed of the matter: and

(f) if so, the reaction of these countries thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (f) There are reports of intensification of efforts for enlisting and infiltrating foreign elements/mercenaries from across the border into Jammu and Kashmir, in an effort to sustain and further upgrade violence in the State. 19 foreigners have been apprehended so far in the current year as compared to 11 in the past two years.

While it is difficult to conclusively establish the nationality of such elements, based on investigations these included persons from Pakistan (including POK) Lebanon and Bahrain.

The matter has been taken up appropriately at the diplomatic level.

[Translation]

TB Patients in Madhya Pradesh

50. DR. RAMAKRISHNA KUMARIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the percentage of men and women affected with tuberculosis in Madhya Pradesh;

(b) the details of programmes being run to prevent tuberculosis in Madhya Pradesh:

(c) whether there is a shortage of medicine for tuberculosis in the State;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to supply adequate quantity of these medicines?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) About 1.5% of the population is estimated to be suffering from TB with about 25% of the cases being sputum positive.

(b) Madhya Pradesh has one District TB Centre in each of the 45 Districts, 5 TB Clinics and 1985 TB beds with National TB Control Programmes extending to all Districts.

(c) to (e) Patients undertake treatment for TB both from private practitioners as well as Government, non Government and voluntary organisations. Rs. 61.5 lakhs worth of drugs in the recent past with the objective of meeting 50% of the requirement worked out, on the basis of cases detected have been supplied by the Central Government.

[English]

Leprosy Eradication Centres in West Bengal

51. SHRI BIRSINGH MAHATO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of leprosy eradication centres functioning in West Bengal;

(b) the assistance given by Union Government to these centres during 1992-93 and 1993-94 ;

(c) whether patients are given free medicine from these centres ; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE
MINISTRY OF HEALTH AND FAMILY

WELFARE (SHRI PABAN SINGH GHATOWAR): (a) The Leprosy Eradication Centres functioning in West Bengal have been given in the enclosed Statement-I.

(b) During 1992-93 & 1993-94 the Government of India released the following financial assistance to the State of West Bengal for implementing the programme :-

(Rs. in lakhs)

Year	Cash	Kind	Total
1992-93	80.00	55.53	135.53
1993-94	80.00	70.00	150.00

In addition to above, a sum of Rs. 64.70 lakhs was given directly to District Leprosy Societies in the State during the above period

(c) and (d) Under the programme anti-leprosy drugs are provided free of cost to the leprosy patients.

Statement

The Number of Leprosy Eradication Centres Functioning in West Bengal

1. Leprosy Control Unit/Modified Control Units	94
2. Urban Leprosy Centre	73
3. SET Centres	37
4. District Leprosy Unit	16
5. Temporary Hospitalisation Ward	30
6. Sample Survey-cum-Assessment Unit	4
7. Voluntary Organisations	26

Ayurvedic Medical Colleges and Hospitals in Gujarat

(e) the action taken by the Government thereon ?

52. SHRI HARISINGH CHAVDA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) to (e) There are 9 Ayurvedic Medical Colleges and 44 Ayurvedic Hospitals functioning in Gujarat. In addition, there is an Institute for Post-Graduate Training and Research functioning under the Gujarat Ayurved University, Jamnagar. The financial assistance provided to various Colleges in Gujarat during the last three years is as follows :

(a) the details of Ayurvedic Medical Colleges and Hospitals functioning in Gujarat ;

(b) the financial assistance provided to these Colleges and Hospitals during the last three years ;

(c) whether the Government of Gujarat has requested for opening of new hospitals and Ayurvedic Colleges and expansion of the existing ones in the State ;

(d) if so, the details thereof ; and

1990-91	183.19 lakhs
1991-92	187.69 lakhs
1992-93	241.5 lakhs

There is no scheme for providing financial assistance for opening new Ayurvedic Colleges or Hospitals. Only one proposal for construction of new OPD Block in Government Ayurvedic College, Baroda has been received from Government of Gujarat for which complete information has been called for.

Irrigation Projects in Gujarat

53. DR. AMRITLAL KALIDAS PATEL: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of major and medium on-going irrigation projects in Gujarat along with their projected cost;

(b) the present status and the amount spent thereon so far;

(c) the time by which these projects are likely to be completed and their irrigation capacity;

(d) whether the Government have reviewed the projects;

(e) if so, the shortcomings detected in these projects; and

(f) the measures taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (f) A statement is attached.

STATEMENT

Rs. Crores/Potential Thousands Hectares.

Details of Ongoing Major and Medium Irrigation Projects in Gujarat.

Name of the Project	1	2	3	4	5	6	7	8
	Latest Estimated Cost (As per Govt. of Gujarat Annual Plan 1993-94)	Cumulative Expenditure to end of 3.92	Anticipated Expenditure during 1992-93	Potential Created to end of 3.92	Anticipated additional potential during 1992-93	Scheduled date of Completion	Ultimate Irrigation potential.	
A. MAJOR PROJECTS								
1. DAMANGANGA	204.53	144.37	14.36	41.04	1.52	VIII Plan	51.56	
2. PANAM.	76.65	63.85	3.50	48.46	0.91	Substantial Completion in VIII Plan	49.37	
3. SABARMATI	110.72	104.97	4.86	52.29	2.00	VIII Plan	56.68	
4. KARJAN	224.79	185.86	15.44	40.11	—	Do.	77.56	
5. SUKHI	102.60	85.59	8.90	23.00	0.25	Do.	25.20	
6. SIPU	94.10	72.90	11.70	4.00	1.05	Do.	22.00	
7. WATRAK	56.70	50.50	5.68	14.50	1.84	Do.	18.34	
8. SARDAR SAROVAR	6406.01	1879.38	—	—	—	Beyond VIII Plan	1792.00	
9. ZANKHARI	61.52	2.55	0.60	—	—	Do.	24.00	
B. MEDIUM PROJECTS								
1. HIRAN (S-II)	12.20	7.50	0.58	6.40	—	Substantial Completion in VIII Plan	6.40	
2. SUKHAHADAR	20.31	18.37	2.06	5.41	—	VIII Plan	5.41	

3. MACHHUNDRI	20.53	17.40	2.12	7.80	—	Do.	8.08
4. KALUBHAR	20.24	17.15	1.70	4.70	—	Do.	4.70
5. MACHHANNALA	16.15	14.43	1.07	3.74	0.59	Do.	4.33
6. AMRI (VER-II)	24.13	19.16	2.53	5.47	—	Substantial Completion in VIII Plan	5.47
7. DEO	50.70	44.18	3.80	9.50	0.66	VIII Plan	10.16
8. VENU-II	22.06	16.50	3.12	4.40	0.65	Do.	5.25
9. UND (JIVAPUR)	36.00	30.95	3.38	7.50	1.00	Do.	9.29
10. BHADAR (PMS)	44.80	37.11	4.90	7.30	0.70	Do.	8.00
11. MAZAM	29.73	26.69	1.60	4.00	0.72	Do.	4.72
12. HAD-AF	24.00	20.10	2.00	4.40	0.84	Do.	5.24
13. GUHAI	54.24	43.61	6.50	4.60	2.00	Do.	7.51
14. KALJA	19.92	17.04	1.82	2.70	0.38	Do.	3.46
15. HARNAV-II	8.20	7.21	0.60	2.30	0.32	Do.	3.44
16. SANI	12.20	7.69	1.30	1.51	0.40	Substantial completion in VIII Plan	2.76
17. AMIPUR	7.95	7.58	0.40	0.33	0.10	VIII Plan	6.77
18. UMARIA	6.73	5.75	0.50	1.81	0.56	Do.	2.37
19. AJI-II	12.80	12.31	0.71	2.25	0.13	Do.	2.38
20. AJI-III	27.28	25.91	1.27	5.20	1.00	Do.	6.84
21. JHUJ	37.23	31.55	2.00	2.00	—	Substantial completion in VIII Plan	5.89
22. UBEN	13.14	12.98	0.32	2.46	—	VIII Plan	2.46
23. MUKHTESHWAR	22.80	15.81	1.20	1.00	1.19	Do.	6.19
24. DEMI-II	10.65	10.15	0.60	2.42	—	Do.	2.42
25. UND-II (GUNATIT SAROVAR)	27.09	11.31	8.00	—	—	Do.	4.25

1	2	3	4	5	6	7	8
EXTENSION, RENOVATION AND MODERNISATION PROJECTS							
1. MACHHU-I (DAM STRENGTHENING)	2.09	1.55	0.20	—	—	VIII Plan	—
2. MACHHU-II (RECONSTRUCTION)	37.44	34.33	2.33	9.50	0.49	Do.	9.99
3. MODERNISATION OF KHARICUT CANALS	8.81	6.87	0.42	1.98	0.09	Do.	2.07
4. MODERNISATION OF FATEHWADI CANALS	33.54	26.31	4.36	4.08	0.39	Do.	4.47
5. DANTIWADA MODERNISATION	41.01	39.02	3.78	12.05	0.08	Do.	12.13
6. MODERNISATION OF BHADAR (S) CANAL	21.04	18.85	1.20	1.70	0.01	Do.	1.71
7. MODERNISATION OF SHETRUNJI (P) CANALS	25.31	20.59	5.01	3.58	0.20	Do.	3.78
8. MODERNISATION OF MACHHU-I CANALS	9.40	7.45	0.40	1.00	0.07	Do.	1.07
9. PREVENTION OF SALINITY INGRESS (SAURA-SHTRA) COASTAL DEVELOPMENT	172.12	82.62	12.90	11.50	0.	Do.	10.27
10. UKAL-KAKRAPAR MODERNISATION	56.70	56.39	2.21	3.00	0.09	Do.	3.09
11. RESTORATION OF MITTI	2.53	0.95	1.88	—	—	Do.	—
12. KALINDRI	3.41	0.37	0.30	2.56	—	Do.	2.56

Since Irrigation is a State subject, the projects are planned, funded and implemented by the State Governments within the aggregate plan resources available to them. The reasons for delay in completion of project are consequent cost escalation are inadequate provision of funds, change in designs and scope, technical and contractual problems encountered during construction, inadequate surveys at the time of project preparation etc. The thrust of VIII Plan is to complete on-going Projects in time bound manner.

Theft of Radioactive Contracting for ONGC

54. SHRI LOKA NATH CHOU-DHURY :
SHRIMATI GEETA MUKHERJEE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether three radioactive contracting for ONGC worth Rs. one crore were stolen and dumped in the Cooum river in Madras ;

(b) the steps taken to retrieve the materials ;

(c) whether any arrests have been made; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) Three Radioactive sources belonging to the Madras Office of M/s Halliburton Offshore Services Inc., contractor for ONGC, were stolen by some disgruntled employees of the firm and these were dumped in the Cooum River in Madras. The cost of these sources was Rs. 15 lakhs. The theft was reported by the firm to the local police at Madras, who registered a case under Section 381 IPC. Six persons were arrested by the CID, Tamil Nadu police under TADA Act 1987 and they are under judicial custody.

The radioactive sources were subsequently recovered from the Cooum River successfully by the joint efforts of ONGC, Atomic Energy Regulatory Board, Bhabha Atomic Research Centre, IIT Madras, Larsen & Toubro, and Tamil Nadu Government authorities.

Meeting of South and East Asian Countries Health Ministers

55. SHRI R. SURENDER REDDY :
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether he attended the meeting of the South and South East Asian Countries

Health Ministers, held in the first week of November, 1993 in Dhaka ;

(b) if so, the details of the participating countries, the subjects discussed and the decision taken at the meeting ;

(c) whether the Indian sponsored resolution regarding an action plan to be drawn up by the World Health Organisation for fostering technical co-operation among developing countries for combating common diseases, was adopted at the meeting; and

(d) if so, the details of the aforesaid resolution and the follow-up action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes. Sir.

(b) India, Bangladesh, Indonesia, Mongolia and Sri Lanka participated at the level of their Ministers of Health & Family Welfare ; Nepal and D.P.R. Korea participated at the level of their Minister of State for Health and Vice-Minister, Public Health, respectively ; Maldives, Myanmar and Thailand participated at the level of their Deputy Ministers of Health. In the absence of the Minister of Health of Bhutan, an observer was present in the meeting.

The subjects discussed, inter alia, included Technical Co-operation among Developing Countries (T.C.D.C.) programming in health, AIDS, EPI targetted diseases, Malaria, T.B. & Leprosy.

The Ministers agreed to take follow-up actions and promote TCDC in the health sector. While accepting the proposal to set up an Emergency Preparedness and Response Centre at Dhaka, the Government of Bangladesh was requested to provide necessary details to member countries and to WHO.

(c) No resolutions were sponsored.

(d) Does not arise.

Construction of Houses by CIL

56. SHRI DHARMANNA MON-DAYYA SADUL : Will the Minister of COAL be pleased to state :

(a) the details of villages of Osmanabad district in Maharashtra affected due to earthquake adopted by the Coal India Ltd. for construction of housing units ;

(b) the number of housing unit proposed to be constructed within this current year and the next financial year ;

(c) the estimated cost worked out for this purpose ; and

(d) the time by which the entire task is likely to be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Coal India Limited (CIL) have offered to adopt two villages for rehabilitation in earthquake affected areas in Maharashtra. One village 'Yelwat' in Latur district of Maharashtra has already been adopted by CIL in consultation with Government of Maharashtra.

(b) to (d) 150 to 155 housing units with carpet areas ranging from 250 to 750 Sq. feet are proposed to be constructed during the current and next financial year at an estimated cost of Rs. 250 lakhs. These houses and other infrastructural facilities are expected to be completed by May, 1994.

[*Translation*]

Primary Health Centres in Bihar

57. SHRI RAM LAKHAN SINGH YADAV :
SHRI CHEDI PAWAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state .

(a) whether the patients have been facing a lot of inconveniences due to the non-availability of medicines even for ordinary diseases in the Primary Health Centres in Bihar ;

(b) if so, the reasons therefor and the directions proposed to be given to these health centres to improve the situation ;

(c) whether the Government propose to seek the help of social workers for the distribution of medicines ; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (d) The supply of medicines to Primary Health Centres is made by the State Government. Involving social workers in distribution of medicines has to be decided by the State Govt.

[*English*]

Cancer Fighting Properties

58. SHRI HARIN PATHAK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware that scientists in America have discovered an extract of the bark of the pacific yew tree known as taxol which possesses cancer fighting properties ;

(b) if so, the details thereof ; and

(c) the action the Government propose to take in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (c) Indian Council of Medical Research has intimated that National Cancer Institute, USA, has been carrying out studies on taxol since 1971. Taxol has been isolated from the bark of *Taxus brevifolia*, *T. Boccata* and *T. Cuspidata*. Clinical trials were initiated by the Institute on the following sites of cancer : non-small cell cancer of lungs; ovary; melanoma; adenocarcinoma of unknown origin; and acute lymphoblastic leukemia. Phase II clinical trials were started by the Institute in 1985. Some encouraging results have been noticed in Melanoma and Ovarian cancer.

[*Translation*]

Allotment of Petrol Pumps

59. HARI RAM BADAN: Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

(a) the number of petrol pumps allotted in Uttar Pradesh since April, 1993 till date;

(b) the number of petrol pumps out of them allotted to the persons belonging to backward classes and scheduled tribes; and

(c) the number of the petrol pumps likely to be opened upto March 1994?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Since April to November 15, 1993, Oil Marketing Companies have issued LOI for 60 retail outlet dealerships in U. P.

(b) Nil.

(c) In the current retail outlet marketing plan (1988—93), 364 retail outlet locations have been included for U. P. The selection for retail outlet dealerships is made through Oil Selection Boards after inviting applications through advertisement. Selections are in progress. It takes about 1 to 2 years for commissioning of retail outlets after the process of selection begins.

Spending of GDP on Health

60. SHRI SURENDRA PAL PATHAK: Will the Minister of HEALTH and FAMILY WELFARE be pleased to state

(a) the percentage of the Gross Domestic Product, which the Government are spending on health;

(b) whether this expenditure is in accordance with the directives issued by the World Health Organisation;

(c) if not, the reasons therefore; and

(d) the details of the steps proposed to be taken by the Government to increase expenditure under these directive?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) According to the Indian Economic Statistics Public Finance, Ministry of Finance, 1992, the percentage expenditure on Health including Family Welfare is 1.5% of the Gross Domestic Product. The WHO had recommended in the Alma Ata Declaration that all countries should provide 5% of the Gross Domestic Product for Health.

(c) and (d) Health is assigned a pro-rata share of the total public sector outlay keeping in mind the intense priorities. However, in order to improve the allocation for Health, Govt. has inter-alia sought external assistance to support the National and State programmes and projects both in Health and Family Welfare.

[*English*]

Demand and Supply of Coal

61. SHRI RAMCHANDRA VEERAPPA: Will the Minister of COAL be pleased to state:

(a) the comparative position of demand actual despatches and percentage of supplies made to (i) Steel and coke ovens, (ii) power utilities, (iii) fertilizer and (iv) colliery consumption during 1992-93;

(b) whether the current strike by truck transport operators has affected the coal despatches;

(c) if so, the details thereof; and

(d) the steps being taken to achieve the target?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) Sector-wise demands for coal vis-a-vis actual supplies to various coal consuming sectors during the year 1992-93 were as below:

(Data provisional)
(Fig. in million tonnes)

Consuming Sector	Demand	Actual supply	%age satisfaction
Steel	35.10	32.13*	91.5
Power	147.10 (2.90)	146.77 (2.47)	99.8 (85.2)
Railways	4.00	3.22	80.5
Cement	14.10	10.73	76.1
Fertilizer	4.00	4.53	113.3
Soft Coke	4.40	0.63	14.3
Export	0.50	0.09	18.0
BRK/Others	45.00 (2.40)	39.31	87.4
Colliery Consumption	3.90	3.99	102.3
Total	258.10 (5.30)	241.00 (2.47)	93.5 (46.6)

*Include imported coal.

Figures in brackets indicate middlings.

(b) and (c) During the current year, transporters strike took place on two occasions—the first strike was during August 93 and the second strike was during September, 93. During the strike periods road despatches were partially affected in some of the subsidiary companies of CIL.

(d) CIL have achieved the production target for the year 92-93. Coal despatches was marginally lower than the target by about 2 M. T. CIL is also ahead of the production target for the period April—October, 93 and confident of achieving production target set for the year 1993-94. The actual off-take of coal during the period April—October, 93 had been of the order of 120.21 million tonnes as against the off-take of 114.28 million tonnes during the corresponding period last year. All efforts are being made to achieve the target for 1993-94.

CGHS Dispensaries in Metropolitan Cities

62. SHRI MOHAN RAWALE :
SHRI R. SURENDER REDDY :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of CGHS dispensaries, in Delhi, Bombay and other major cities in the country;

(b) the number out of these dispensaries are functioning in their own buildings and the number of dispensaries are functioning in residential houses/flats;

(c) the policy of the Government regarding housing the CGHS dispensaries in their own buildings;

(d) whether a phased programme has been chalked out for construction of buildings for housing the CGHS dispensaries;

(e) if so, the details thereof; and

(f) the time by which all the CGHS dispensaries in the country are likely to function in their own buildings?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) The number of Allopathic dispensaries functioning under CGHS are as below:

	Total Dispensaries
Delhi	85
Bombay	28
Other major cities.	118

(b) As per informations available, the position regarding buildings are as under:

	Own Buildings	Resident buildings & Flats
Delhi	30	55
Bombay	25	3
Other cities (viz. Madras, Hyd- derabad, Bangalore, Calcutta)	21	34

(c) The policy of the Government is to house CGHS dispensaries in their own buildings subject to availability of land and other resources.

(d) to (f) The phased programme is chalked out on an annual basis depending upon the budget provisions. During the current year, the programme is to construct buildings for two CGHS dispensaries in Delhi, namely, Janak Puri and Pushp Vihar. As CGHS facilities are expanding to cover new cities as also in the cities already covered, it is not feasible to fix time by which all CGHS dispensaries are likely to function in their own buildings.

[*Translation*]

Ban on Private Practice by Government Doctors

63. SHRI ANAND AHIRWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to ban the private practice being carried out by Government Doctors;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) Central Government Doctors are not permitted to conduct private practice. The State Governments have also been advised to take steps to phase out private practice by medical personnel in Government service.

(c) Does not arise.

[*English*]

Atrocities on SCs/STs

64. SHRI SHRAVAN KUMAR PATEL: Will the Minister of WELFARE be pleased to state:

(a) the number and details of atrocities committed on SCs/STs during the last six months; and

(b) the number of persons arrested in this regard and the action taken against them?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) The information is under collection from the State Governments and U. T. Administrations and will be laid on the Table of the House.

Development Finance Corporation for Minorities

65. SHRI SYED SHAHABUDDIN: Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal for the establishment of a Development Finance Corporation for the Minorities;

(b) if so, the brief particulars of the proposal; and

(c) the time by which the Corporation is likely to be established?

THE MINISTER OF WELFARE (SHRI SITARAM KESRJ): (a) Yes, Sir.

(b) and (c) The matter is under consideration.

Shortage of LPG

66. **SHRI MULLAPPALLY RAMCHANDRAN:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have received any report on acute shortage of LPG in Kerala ;

(b) if so ,the reasons for such shortage; and

(c) the measures being taken to improve the supply of LPG to Kerala ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) Generally there is no short supply of LPG refills in Kerala. However, backlog in supply of refills had developed in several parts of the country including Kerala in the month of September, 1993 on account of All India Transporters strike. Whenever any shortage comes to the notice of LPG marketing companies, appropriate action is promptly taken to meet the backlog by operating bottling plants

overtime and on holidays and rushing the supplies from bottling plants of nearby areas.

Private Sector in Petroleum and Natural Gas Field

67. **SHRI ANAND RATNA MAURYA:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have achieved success in solving the problems of petroleum and natural gas sector by involving the private sector in this field ;

(b) if so, the achievements made in this regard during the last six months ;

(c) whether the Government have any machinery to control the private sector in this field, particularly in deciding the prices of the petroleum products ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) In keeping with the liberalised policy of the Government attract private sector investment in oil sector, offers have been invited from Indian and foreign companies for oil exploration as under :—

Round of Bidding	No. of block offered	No. of bids received	Remarks
Fourth	72	24	Two contracts have been signed. Negotiations with others are in progress.
Fifth	45	15	Negotiations are in progress.
Sixth	46		Last date for receipt of bids is 31st December, 1993.

Offers had also been invited in August, 1992 for the development of 31 small sized and 12 medium sized fields. 117 bids were received and negotiations with bidders are in progress.

In October, 1993, offers were again invited for the development of 8 medium sized and 33 small sized fields. The last date is 31st March, 1994.

In the refining sector letters of intent have been issued to 5 parties in the private sector for the setting up of oil refineries for a total refining capacity of 31.5 MMTPA expandable to 36.5 MMTPA. Letters of intent have also been issued for setting up of two lube plants in the private sector.

(c) to (e) Market forces and competition are expected to regulate the prices of products freed from controls.

Workers in Coal Mines

68. SHRI BASUDEV ACHARIA: Will the Minister of COAL be pleased to state:

(a) the ratio of piece rate workers and time rate workers in coal mines during each of the last three years; and

(b) the steps being taken to achieve the target for optimum ratio for gainful employment?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) According to information furnished by Coal India Ltd. (CIL), the ratios for last three years were as follows:

As on	Ratio of piece rate to time rate
1-4-91	1 : 1.77
1-4-92	1 : 2.09
1-4-93	1 : 2.29

(b) Periodical reviews of manpower deployment at Company and Area levels are held for optimal utilisation of manpower.

Urban Health Project

69. SHRI R. DHANUSKODI ATHI-THAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a multi crore urban health project offered by the World Bank in 1987-88 for the Capital could not be fully utilised by the Government; and

(b) if so, the details thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) and (b) No, Sir.

However, in 1992, a Rs. 35 crore project to improve the health and family welfare status of 12.5 lakhs urban slum dwellers of Delhi was negotiated with the World Bank and approved for implementation by Government during the current financial year.

Scheme on Ground Water Recharge

70. SHRI GOPI NATH GAJAPATHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a Central scheme on Ground Water Recharge has been introduced in the selected areas of some States;

(b) if so, the main objectives of the scheme;

(c) the States where it has been introduced; and

(d) the time by which the said scheme is likely to be introduced in the remaining States?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) The main objectives of the Scheme are to investigate the feasibility of recharge techniques under different hydrogeological and soil conditions; to operationalise the methodologies developed for augmenting ground water resources; to monitor effects of recharge measures on ground water system and to develop guidelines for formulation of recharge schemes by the user agencies.

(c) The Scheme envisages exploratory studies in Kolar district of Karnataka State and Amravati and Jalgaon districts of Maharashtra State and also the pilot operational projects in the Union Territories of Delhi and Chandigarh.

(d) Under the said scheme, it is envisaged to construct sub-surface dykes at 30 locations in the remaining States during the scheme period ending February, 1997.

Educational Development of SC Girls

71. SHRI K. PRADHANI: Will the Minister of WELFARE be pleased to state:

(a) the States where scheme has been launched for educational development of Scheduled Caste girls;

(b) whether any such special educational development programme has been launched in Orissa exclusively for Scheduled Caste girls; and

(c) if so, the achievements made under that scheme so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) The modalities

under the Central Sector Scheme of Special Educational Development Programme for Scheduled Caste girls belonging to very low literacy areas are being finalised in consultation with Planning Commission. The Scheme would be implemented thereafter.

(b) No, Sir.

(c) Does not arise.

Gas Pipeline from Oman

72. SHRI GEORGE FERNANDES : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the proposed gas pipeline network importing natural gas from the Gulf would be the most cost-effective ;

(b) if so, whether it would be feasible to transport gas through a deep-sea pipeline from Oman ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) The techno-economic feasibility of the proposals for importing natural gas to India, including import from Oman, is still under study.

[*Translation*]

Diabetes Control Programme

73. SHRI CHINMAYANAND SWAMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there has been an increase in the cases of diabetes in the country ;

(b) if so, the number of such patients reported during 1989-90, 1990-91 and 1991-92 and the increase registered during 1992-93 ;

(c) the total amount spent on Diabetes Control Programme during the last three years ; and

(d) the measures taken to prevent and control this disease ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b) No reliable

information is available. However, with rising life expectancy, the incidence of diabetes is expected to increase.

(c) and (d) No funds have been earmarked for this programme in 8th Five Year Plan. However, as part of health education activities, the Central Health Education Bureau and other Institutes of this Ministry have been disseminating information on various health programme including diabetes.

Rehabilitation of Displaced Tribals

74. SHRI MRUTYUNJAYA NAYAK : Will the Minister of WELFARE be pleased to state :

(a) whether the Government have finalised the national policy regarding rehabilitation of displaced tribals ;

(b) if so, the details thereof ; and

(c) if not, the reasons for inordinate delay ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) No Sir.

(b) Does not arise.

(c) The formulation of National Policy for rehabilitation of displaced tribals is under consideration of the Government.

[*English*]

Naga-Kuki Clashes

75. SHRI ANNA JOSHI :

DR. KRIPASINDHU BHOI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Naga-Kuki clashes have been on the increase of Manipur during the last three months ;

(b) if so, the details thereof and the reasons therefor ;

(c) the number of persons killed and injured in such clashes.

(d) the number of Kukis and Nagas, separately, among them ; and

(e) the instructions issued by the Union Government to the Government of Manipur to tackle the situation effectively ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Month-wise details of Naga-Kuki clashes during September—November 93 are given below :

		Incidents	Killings	Injured
September 1993	(i)	28	134	Kukis 8
	(ii)	21	12	Nagas 2
October 1993	(i)	21	14	Kukis 6
	(ii)	20	9	Nagas —
November 1993	(i)	14	9	Kukis 3
	(ii)	15	3	Nagas 5

From the above, it will be seen that while there was large scale violence in the month of September, there has been a decline in the number of incidents and casualties in the months of October and November 1993.

(b) The current conflict, apart from being a clash between the Nagas and Kukis with the Nagas gaining an upper hand, is also substantially a case of banned unlawful organisation i.e., the National Socialist Council of Nagaland (NSCN 1) unleashing a reign of terror to perpetuate insurgency and create disaffection among the people of the region.

A major objective of the NSCN (I) is to wrest control of the lucrative Moreh area ; develop a safe corridor to Moreh area eliminating all Kuki concentration along the route ; and, over time, drive out the Kukis to gain control over the Hill Districts of Manipur.

On the other hand a few Kuki militant organisations have also joined the on-going strife in support of the Kukis.

(c) 181 persons were killed and 31 were injured during such clashes.

(d) 181 persons were killed (Nagas-24 & Kukis-157) and 31 were injured (Nagas-14 & Kukis-17) in such clashes.

(e) The State Government of Manipur was advised to place the Para-Military Forces provided to them under the operational control of army in view of the need for coordinated counter-insurgency operations. The State Government has inter-alia also been advised to create a mechanism for co-ordination between different agencies,

strengthening of intelligence gathering, revamping the District Administration and activating the State Police Force.

[Translation]

Crimes in Delhi

76. SHRI SATYA DEO SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of kidnappings, murders, attempted murders, robberies, thefts, dacoities, riots and lootings which took place in Delhi during the last four months ;

(b) how do the same compare with the figures for the same period during 1992 ;

(c) the number of cases solved and those pending ;

(d) the number of persons arrested and the action taken against them ; and

(e) the measures taken to check crimes in Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (d) A statement is enclosed.

(e) The measures taken to check crimes in Delhi include increased patrolling ; posting of pickets at strategic points ; strengthening of intelligence ; frequent raids at the hideouts of criminals ; increase surveillance ; holding of coordination meetings with the officials of the neighbouring States ; training of police officers in handling modern weapons ; introduction of scientific methods of investigation and modernisation of communication net work.

Statement

(a) to (d) The number of cases of kidnappings, murders, attempted murders, robberies, thefts dacoities, riots, lootings and their disposal and the number of persons arrested and action taken against them during period of last 4 months from 1-7-1993 to 15-11-1993 and its corresponding period of last year from 1-7-1992 to 15-11-1992 is as under

Year 1st July to 15th Nov.	NUMBER OF CASES										NUMBER OF PERSONS								No. of persons against whom cases are		
	Reported	Cancelled	Admitted	Worked out	Instituted in the Court	Conviction	Acquittal	Pending trial	Pending investigation	Untraced	Arrested	Challenged	Convicted	Acquitted	Pending Trial	Pending investigation	Discharged				
	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18				
	KIDNAPPING																				
1993	.	.	236	38	198	74	17	—	—	17	178	3	99	29	—	29	67	39			
1992	.	.	257	118	139	92	81	2	—	79	20	38	148	133	2	—	131	16	19		
	UXRDER																				
1993	205	1	204	118	55	—	—	55	149	—	272	113	—	113	159		
1992	201	5	196	164	159	—	1	158	16	21	283	372	—	1	371	10	1
	ATTEMPT TO MURDER																				
1993	176	1	175	146	38	—	—	33	136	1	277	74	—	—	74	203	—
1992	209	1	208	196	182	—	—	182	15	11	430	394	—	—	394	36	—
	ROBBERY																				
1993	129	—	129	86	36	—	—	36	93	—	189	84	—	—	84	105	—
1992	119	3	116	89	84	1	—	83	7	25	209	197	1	—	196	7	5

THEFT

1993	4907	32	4875	1164	567	5	1	561	3246	1062	1704	767	5	1	761	910	27
1992	5307	92	5215	1516	1300	169	29	1182	106	3729	2377	1985	187	29	1769	138	25

DACOITY

1993	7	—	7	4	—	—	—	—	7	—	17	—	—	—	—	17	—
1992	13	—	13	12	11	—	—	11	1	1	60	58	..	—	5	82	—

RIOT

1993	86	—	86	65	15	2	—	13	70	1	526	162	47	—	115	364	—
1992	113	—	113	92	85	—	—	85	13	15	624	587	—	—	587	37	—

SNATCHING

1993	115	1	114	67	17	—	—	17	93	4	102	24	—	—	24	75	3
1992	155	2	153	102	94	3	22	89	6	53	165	147	5	3	139	5	13

[English]

Aids Test

77. SHRI V. KRISHNA RAO :
 SHRI K.H. MUNIYAPPA :
 SHRI PROBIN DEKA :
 SHRI K.G. SHIVAPPA :
 SHRI BOLIN KULI :
 SHRI C.P. MUDALAGIRIYAPPA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state ;

(a) whether the Government propose to discard the present method of testing AIDS by Elisa (Western Technology) ;

(b) if so, the reasons therefor ;

(c) whether the Government propose to adopt serodia (Japanese Technology) which is cheaper one in this regard ; and

(d) if so, the details thereof and the reasons there for ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Serodia is a brand name of a "simple" HIV test kit which does not require ELISA reader for interpretation of results. The kit only detects HIV-1 virus. This kit is not being used now as the Government of India has taken a decision to use only those HIV kits which detect both HIV-1 and HIV-2.

[Translation]

Kerosene Supply to States

78. SHRI MAHESH KANODIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the total requirement of Kerosene in the country during 1993-94, State-wise ;

(b) the quantity of Kerosene allotted and actually supplied so far to each State ; and

(c) the reasons for short supply of Kerosene to Bihar ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) SKO is a deficit product. More than 40% of the quantity supplied is imported. Full demand of States can't be met on account of constraint of availability of SKO due to limited foreign exchange availability limitations of import capacity and heavy subsidy involved.

Full quantities are being supplied to the States/UTs against allotments. Full quantity of SKO allotted to Bihar is being released. The Statewise allocations of Kerosene for April, 1993 October, 1993 are given in the *Statement*.

STATEMENT

*Kerosene Supply to States
 SKO Allocation 1993-94*

(figs in MTS)

States/UTs	Allocation (April '93— Oct '93)
Haryana	88071
Himachal Pradesh	21881
Jammu & Kashmir	34763
Punjab	185687
Rajasthan	151911
Uttar Pradesh	543735
Chandigarh	12208
Delhi	129896
Assam	144616
Bihar	287847
Manipur	12112
Meghalaya	8563
Nagaland	5899
Orissa	95972
Sikkim	4341
Tripura	12323
West Bengal	434124
Arunachal Pradesh	5451
Mizoram	3549
Andaman & Nicobar	1517
Gujarat	434752
Maharashtra	838193
Goa	15827
Daman & Div.	1685
Dadra & N.H.	1813
Madhya Pradesh	220833
Andhra Pradesh	344028
Karnataka	260131
Kerala	155342
Tamilnadu	384158
Pondicherry	8545
Lakshadweep	527
Total	4850300

Birth and Death Rates**STATEMENT-I**

*Estimated Birth and death Rates, 1992
(Provisional) Sample Registration System
(SRS)*

79. SHRIMATI BHAVANA CHIKHALIA :

PROF. PREM DHUMAL :

PROF. RASA SINGH RAWAT :

States/Union Territories	Birth Rate (Per 1000 population)	Death Rate (per 1000 population)
India	29.0	10.0
<i>Sixtes</i>		
Andhra Pradesh	24.1	9.1
Arunachal Pradesh	26.3	9.3
Assam	30.6	10.3
Bihar	32.2	10.9
Goa	14.5	7.3
Gujarat	27.9	9.1
Haryana	31.9	8.6
Himachal Pradesh	27.9	8.8
Karnataka	26.2	8.5
Kerala	17.5	6.3
Madhya Pradesh	34.4	12.7
Maharashtra	25.1	7.9
Manipur	19.4	5.5
Meghalaya	29.8	8.5
Nagaland	19.2	3.6
Orissa	27.8	11.7
Punjab	27.1	8.2
Rajasthan	34.7	10.4
Sikkim	20.9	5.8
Tamil Nadu	20.7	8.4
Tripura	23.1	7.6
Uttar Pradesh	36.2	12.8
West Bengal	24.6	8.3
<i>Union Territories</i>		
A & N Islands	20.0	5.2
Chandigarh	15.4	3.3
Dadra & Nagar Haveli	40.0	11.5
Daman & Diu	24.8	7.5
Delhi	26.0	6.5
Lakshadweep	24.4	4.2
Pondicherry	19.5	6.7

*Excludes Jammu & Kashmir.

Will the Minister of HEALTH & FAMILY WELFARE be pleased to state ; (a) the average birth and death rates in the country, State/Union Territory-wise ;

(b) whether the death rate is very high as compared to other countries ;

(c) if so, the reasons therefor ; and

(d) the steps taken/proposed to be taken by the Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Information is given in the attached Statement-I.

(b) to (d) A statement given death rates for selected countries is given in the attached Statement-II.

Decline in death rate relates to several factors like containment of diseases, access to safe drinking water, improved nutritional status, proper sanitary facilities etc. Several schemes are being implemented by the Central and State Governments covering all these areas.

STATEMENT
Death Rates for Selected Countries

Country	Year	Death Rate (per 1000 population)
Argentina	1988	8.4
Bangladesh	1985—90	15.5
Canada	1988	7.3
China	1985—90	6.7
Cuba	1989	6.4
Egypt	1987	9.5
France	1989	9.4
India	1992	10.0
Indonesia	1985—90	9.4
Italy	1989	9.1
Japan	1990	6.7
Myanmar	1985—90	9.7
Nepal	1985—90	14.8
Newzealand	1989	8.2
Pakistan	1988	8.1
Sri Lanka	1989	6.2
Sudan	1985—90	15.8
Thailand	1985—90	7.7
United Kingdom	1989	11.5
Uruguay	1989	9.6
U.S.A.	1990	8.6
Vietnam	1985—90	9.5

Source : U.N. Demographic Year Book, 1990 (except for India).

Gas Pipe Lines

80. SHRI DATTATRAYA BANDARU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of proposals received from the Governments of Andhra Pradesh and Gujarat for laying new gas pipelines during the last one year;

(b) whether the Union Government have granted approval to these proposals ;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) A request for

the laying of a gas grid has been received from the Southern States including Andhra Pradesh. No specific proposal for a pipe-line has been received from Gujarat.

(b) to (d) The concept of a Southern gas grid has been approved in principle.

SC/ST Lists

81. SHRI N. J. RATHVA :
DR. KARTIKESHWAR PATRA :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government have received some proposals regarding inclusion/exclusion of castes in SC/ST lists;

(b) if so, the details thereof; and

(c) the time by which the decision in this regard is likely to be taken ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c) Proposals have been received regarding inclusion in and exclusion from the Scheduled Caste/ Scheduled Tribe lists of certain castes/ communities.

All such proposals have been referred to an Advisory Committee, set up by Government by a Resolution dated 13-10-93, for their recommendations. As soon as the report of the Committee is received, necessary action would be taken as per the provisions contained under Articles 341 and 342 of the Constitution.

[English]

Seizure of Explosives

82. SHRI BHOLLA BULLI RAMAIAH:
SHRI D. VENKATESWARA RAO :
SHRI S. B. SIDNAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a huge quantity of RDX explosives has been seized in Ghaziabad (Uttar Pradesh) recently;

(b) if so, the details thereof;

(c) the number of persons arrested in this connection and the action taken against them;

(d) whether any inquiry has been conducted to ascertain the country from which the explosives were brought and the gangs behind it;

(e) if so, the outcome thereof; and

(f) the action being taken to remedy the situation ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (f) As per information furnished by the State Government of U.P. about 56 kgs of RDX and three Hand Grenades were seized on 28-9-93 from a house in Lajpat Nagar in Sahibabad, District Ghaziabad, U.P. by a Special Operation Cell of Delhi, U.P. & Punjab Police. Police have registered a case under Crime No. 673/93 under the explosives Act and investigation is in progress. No one has so far been arrested in this regard. No clue has so far been found about the origin of the explosives. However investigations made so far reveal that the explosives belonged to the terrorist outfit. KLF led by one Kanwal Singh Rehana.

Following the seizure all agencies have been fully alerted to step up and maintain highest level of alert and vigil especially along the border area of the State. Instructions have also been issued to the authorities to undertake thorough checking of suspicious looking individuals as well as premises.

[Translation]

Stock of Coal

83. SHRIMATI SHEELA GAUTAM :
SHRI MUNTAZ ANSARI :
SHRI RAJESH KUMAR :

Will the Minister of COAL be pleased to state :

(a) whether the Government are aware that large stocks of coal have piled up at the pit heads of the various collieries in the country ;

(b) if so, the details thereof and the reasons therefor ; and

(c) the steps being taken or proposed to be taken by the Union Government to clear this coal stock from these collieries ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) (a) and (b) The pit-head coal stocks in Coal India Limited and Singareni Collieries Company Ltd. as on 31-10-1993 were 35.302 million tonnes (Provisional) the accumulation of stocks were mainly due to :—

(i) Tendency among end users to indicate higher demands on the basis of which production targets are fixed.

(ii) A minimum level of coal stocks has to be built up by the coal companies to meet the requirements of consumers in the event of disruption in production of coal due to adverse weather conditions, power failures etc.

(iii) Mis-match between production and transportation facilities in some of the coal producing areas.

(c) Steps being taken to clear the accumulated stocks are as follows :

(i) It is proposed to meet part of demand of the consumers by draw down from the existing stocks. This shall greatly help in reducing coal stocks.

(ii) Close monitoring of despatches by rail is being maintained through interaction with the Ministry of Railways.

(iii) Increased despatches by other captive modes like merry-go-round, ropeways, belt conveyors etc. is being attempted.

(iv) to improve the availability of coal to consumers as well as to liquidate stocks, schemes for Liberalised sale of Coal have been introduced. Coal India Ltd. has also appointed Whole sellers and Mini traders in coal to increase off-take.

[English]

Advertising of Tobacco Products

84. PROF. UMMAREDDY VENKATE-SWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have received any representation from the tobacco sector to abide by any Advisory Code or Voluntary Code of Conduct finalised in respect of advertising tobacco products ; and

(b) if so, the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) does not arise.

Punpun-Mohrar-Dardha Irrigation Project

85. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Punpun-Mohrar-Dardha Irrigation Project is pending for clearance with the Central Water Commission ;

(b) if so, the details thereof ; and

(c) the action taken for early clearance of the project ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) to (c) The project report on Punpun-Mohrar-Dardha scheme after examination in Central Water Commission has been sent back to the State Government of Bihar in July, 1992 for modification in accordance with the guidelines of the Central Water Commission. State Government is also required to obtain clearance

of Ministry of Environment and Forests from environment and forest angle.

Price Control on LPG and Kerosene

86. SHRI VILAS MUTTEMWAR :

SHRI G. DEVARAYA NAIK :

SHRI V. SREENIVASA PRASAD :

SHRI VIJAY KUMAR YADAV :

SHRI MULLAPPALLY RAMWAL :

SHRI MULLAPPALLY RAMCHANDRAN :

SHRIMATI GEETA MUKHERJEE :

SHRI INDRAJIT GUPTA :

SHRI MOHAN RAWALE :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to lift price control on LPG and Kerosene ;

(b) if so, the details thereof and the reasons therefor; and

(c) its likely effect on the poor people of the country ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) There is no proposal to lift the price control on LPG and Kerosene distributed by Government Oil Companies. However, the private entrepreneurs undertaking parallel marketing of LPG and Kerosene are free to sell these products on market-determined prices through their own distribution network.

(c) While targetted groups will continue to get Kerosene and LPG at subsidised rates through PDS, availability of LPG and SKO in the open market through Parallel Marketing System will reduce pressure on Public Distribution System and meet the unsatisfied and growing demand for these products in the country.

[*Translation*]**Leprosy Eradication Centres in Assam**

87. SHRI PROBIN DEKA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of leprosy eradication centres functioning in Assam, particularly in the tribal areas;

(b) the assistance provided by Union Government to these centres during each of the last three years;

(c) whether these centres have been receiving assistance from World Health Organisation also;

(d) if so, the details of assistance received during each of the last three years;

(e) whether the patients are given free medicines at these centres; and

(f) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) The number of Leprosy Centres functioning in the State of Assam in urban, rural and tribal areas is given in the enclosed Statement Karbi Anglong District which is endemic for leprosy is covered under Special Multi-Drug Therapy (MDT) services under National Leprosy Eradication Programme.

(b) The Government of India released the following assistance to the State of Assam for implementation of National Leprosy Eradication Programme during the last three years.

Year	Release (Rs. in lakhs)		
	Cash	Kind	Total
1990-91 . . .	20.00	3.77	23.77
1991-92 . . .	18.00	1.32	19.32
1992-93 . . .	18.00	3.20	21.20

(c) No, Sir.

(d) Does not arise.

94-1, 8, 55155-12

(e) Yes, Sir.

(f) Does not arise.

STATEMENT

Leprosy Centres Functioning in the State of Assam as on March, 1993

Sl. No.	Units	Numbers
1	Leprosy Control Unit/ Modified Control Unit	9
2	Urban Leprosy Centres	16
3	Survey, Education and Treatment Centres	260
4	Temporary Hospitalisation Wards	5
5	District Leprosy Unit	6
6	Leprosy Training Centre	1
7	Voluntary Organisations	6

Import of Gas

88. DR. LAXMINARAYAN PANDEYA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quantity of gas imported during 1990-91, 1991-92 and 1992-93 ;

(b) the total amount of foreign exchange spent thereon; and

(c) the reasons for constant increase in its import ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) The information in respect of L.P.G. is as under :—

Year	Quantity ('000 tonnes)	Value (Rs./ crore)
1990-91 . . .	329	160.26
1991-92 . . .	215	148.38
1992-93* . . .	328	218.33

*Provisional.

(c) The increase is on account of rising demand for LPG.

[English]

Short Supply of Gas Hits Kribhco output

89. SHRI G. DEVARAYA NAIK :
SHRI V. SREENIVASA PRASAD :
SHRI TARA CHAND KHANDEL-
WAL :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the attention of the Government has been drawn to a news item captioned "Short supply of gas hits Kribhco output" appearing in the *Economic Times* dated October 9, 1993;

(b) if so, whether the shortfall in supply of natural gas has hit capacity utilisation of Kribhco;

(c) if so, the reasons for short supply of natural gas to Kribhco; and

(d) the steps contemplated by the Government to make availability of natural gas to Kribhco ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) There has been no shortfall in the supply of gas to M/s. KRIBHCO. Against the commitment of 3 MMSCMD, the average supply during 1993-94 till October, 1993 was 3.37 MMSCMD.

(c) and (d) Do not arise.

Harmful Contaminants in Infant Food

90. SHRI SRIKANTA JENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether study made by the Indian Council of Medical Research has shown high percentage of toxic and harmful contaminants in the infant food and other food articles manufactured in the country;

(b) if so, the details thereof;

(c) the existing mechanism for enforcing the prevention of Food Adulteration Act and to ensure marketing of quality food articles and the deficiencies, if any, identified in the enforcement of the Act; and

(d) the strategy formulated by the Government to strictly enforce the quality control and to check the production and marketing of food articles containing high percentage of toxic and harmful contaminants ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) and (b) The report of the survey conducted by the Indian Council of Medical Research shows the presence of some contaminants in different brands of infant food formula. The median value of these contaminants in the samples is, however, well within the prescribed limits.

(c) and (d) To enforce the provisions of the Act/Rules, samples of food articles are drawn and the same are tested in the Government food testing laboratories. Prosecution is launched, if the samples are found to be adulterated/misbranded. To improve enforcement measures, financial assistance is given to the States/UTs for upgradation of food testing Laboratories and training is also imparted to the concerned staff. The States have also been urged to exercise strict vigilance to ensure availability of wholesome and pure food to the consumers.

Inner Line Regulations in Tripura

91. SHRI CHITTA BASU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government of Tripura has submitted a proposal to introduce inter Line regulations in the Tribal Autonomous District Council areas; and

(b) if so, the action taken by the Union Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) No, Sir.

(b) Question does not arise.

Seizure of Arms and Explosives

92. SHRI CHANDRESH PATEL :

SHRI RAM KAPSE :

SHRI MADAN LAL KHURANA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the quantity and type of arms and explosives seized in the country during the last eight months, State-Wise ;

(b) the number of persons arrested in this connection and the action taken against them ;

(c) whether the Government have made any assessment of the quantity of RDX that has entered into the country ;

(d) if so, the details thereof ;

(e) whether any inquiry has been conducted to ascertain the manner in which such explosives are coming to India ;

(f) if so, the outcome thereof ; and

(g) the measures being taken to remedy the situation ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (g) Information is being collected and will be laid on the Table of the House.

Chakma Refugees

93. SHRI SANAT KUMAR MANDAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the outcome of the talks between India and Bangladesh on the repatriation of Chakma refugees held in October, 1993 ;

(b) whether any modalities of repatriation of the refugees and other bilateral issues were worked out ; and

(c) if so, the broad details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) to (c) Talks were held in October 1993 between Governments

of India and Bangladesh at the Home Secretary level. The talks encompassed many issues of mutual interest including the repatriation of Chakma refugees. Both sides agreed, *inter alia* that efforts should be made to expedite the process of repatriation and to work closely and cooperate with each other to achieve this objective.

[Translation]

Scavenging Practice

94. SHRI DATTA MEGHE : Will the Minister of WELFARE be pleased to state :

(a) whether scavenging is still in practice in various States of the country ;

(b) if so, the details thereof and the steps taken for the liberation of the scavengers ;

(c) the achievement made in this regard so far ; and

(d) the time by which this evil is likely to be abolished ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) to (d) The Task Force on the Liberation of Scavengers constituted by the Planning Commission estimated that the total number of dry latrines in the country might be around 75 lakhs and the number of Scavengers engaged in this profession as 4 lakhs, the practice of scavenging in the country is confined largely to Central India, Six States, namely, Uttar Pradesh, Madhya Pradesh, Rajasthan, Maharashtra, Orissa and Punjab are having the major problem. The Government has decided to eliminate the obnoxious practice of scavenging and to rehabilitate the liberated Scavengers by the end of VIIIth Five Year Plan. The scheme of low cost sanitation/involving conversion and banning of dry latrines is dealt with by the Ministry of Urban Development while the other scheme i. e. "National Scheme for Liberation and Rehabilitation of Scavengers and their dependents" is being dealt with in the Ministry of Welfare.

During the period 1980-81 to 1990-91 nearly 10 lakhs dry laterines have been converted into water borne laterines in various States and about 17,000 Scavengers liberated and rehabilitated in alternative trades and occupations. 500 towns have also been made scavenging free. The States of Kerala, Tripura and the UT of Pondicherry have been declared as scavenging free. Under the old Scheme Central Assistance amounting to Rs. 82.02 crores was released to the States during the period of 1980-81 to 1990-91. Under the National Scheme of Liberation and Rehabilitation of Scavenger Central Assistance of Rs. 50.50 crores was released to States during 1991-92 and Rs. 60.73 crores in 1992-93. Rs. 73.20 crores have been provided in the Budget of financial year 1993-94.

[*English*]

Canal System

95. SHRI ATAL BIHARI VAJ-PAYEE :

SHRI SHANKERSENH VA-GHELA :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the attention of the Government has been drawn to the findings of a study conducted under the aegis of the National Council of Applied Economic Research about the existing canal system;

(b) if so, the details thereof ;

(c) whether the Vaidyanathan Committee appointed by Planning Commission in 1991 had gone into the question of disrepair of canal system ;

(d) if so, the details of the steps recommended by the Committee for maintaining an efficient canal system ;

(e) whether the Government have made any State-wise statistical evaluation about losses of productivity in Agriculture due to disrepair of the canal system ;

(f) if so, the details thereof ; and

(g) the steps taken by the Government so far in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) The National Council of Applied Economic Research (NCAER) has taken up a study on operation and maintenance of major irrigation systems which is under progress.

(c) and (d) Yes Sir. For maintaining efficient canal system, the Committee has recommended fixing norms for adequate O & M and actually providing the same. consolidation of the system of management through Farmer's groups and raising the water in phases.

(e) to (g) No specific State-wise Statistical evaluation has been made about losses of productivity in agriculture due to repair of the canal system. However, the Government is seized of the problem and have initiated various programmes viz. rehabilitation and modernisation of canal systems, Command Area Development (CAD) programme, National Water Management Programme (NWMP), encouraging Farmer's participation in system management etc. which inter-alia aims at upgrading the system for optimising agricultural production.

Subsidy on Irrigation

96. SHRI D. VENKATESWARA RAO :

SHRI S. B. SIDNAL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government are unable to sustain subsidy on irrigation ;

(b) if so, the reasons therefor ;

(c) whether underpricing of water and poor recovery of cost has adversely affected the availability of the resources for management of water ;

(d) if so, the details thereof ;

(e) whether the Government have appointed any committee in this regard ;

(f) if so, the recommendations made by the said Committee ; and

(g) the action taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) (a) to (d) There is a gap between revenue realised through irrigation and related charges and the cost of operation and maintenance of irrigation projects. It has been estimated that cumulative financial losses during the Seventh Plan period (1985-90) under the irrigation sector amounted to Rs. 3676.83 crores without considering interest charges. This has adversely affected the availability of resources for proper operation and maintenance of irrigation projects.

(e) and (f) Yes, Sir. The suggestions of the Committee include: treating water rates as users charge; the objective of water charges is ultimately to recover cost; linking revision of water rates to the improvement of the quality of service; revision and implementation of water rates in phases consolidation of the system of Farmer group management; upgrading the system to higher level efficiency in water use and productivity; setting up experts group at the State level for working out norms for operation and maintenance and procedure for periodic review; setting up of autonomous boards at the State level to review policy regarding cost of water, revising water rates and introducing a minimum financial return criteria.

(g) Irrigation being a State Subject, decision on water rates can be taken only in consultation with the State Governments and the Administrations of Union Territories. With a view to go into the report of the Committee and to have a broad spectrum of the views on various recommendations made by the Committee, the Planning Commission has constituted a

group of officials under the Chairmanship of the Secretary, Planning Commission.

[Translation]

Sale of Idols

97. SHRI PANKAJ CHOWDHRY :

SHRI JANARDAN MISRA :

SHRI ARVIND TRIVEDI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Central Bureau of Investigation (CBI) has arrested some persons engaged in selling idols of archaeological importance to the foreigners during the last two months ;

(b) if so, the details thereof ;

(c) the action taken against them ; and

(d) the number and value of idols seized from their possession ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) Yes Sir.

(b) Two persons, namely, Parmanand Aggarwal and his son Ramesh Kumar Aggarwal, residents of Kantibanji, District Bolangir, Orissa were arrested in Delhi by the Central Bureau of Investigation on 10-10-93 and 12 Ashtdhatu idols suspected to be antiques were recovered from them. These idols were alleged to be stolen from temples/monuments in Orissa. Both these persons came to Delhi to sell these idols.

(c) A criminal case RC/9/93-SIU(XI) against the accused persons under sections 411 IPC and Sec. 25(2) r/w 14(3) AAT Act, 1972 was registered by the CBI on 10-10-93.

(d) 12 Ashtdhatu idols were recovered from them. The antiques are generally priceless and their exact value cannot be assessed easily.

[English]

Red Cross Society

98. SHRI RAM PRASAD SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the role of the Government with regard to management and functioning of the Red Cross Society in India :

(b) the role of public in performing functions in the management of the Society :

(c) the details of receipts and payments of the Society during the last two years : and

(d) the number of new branches of the Society opened during the last two years.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) (a) and (b) The Indian Red Cross Society is an autonomous body constituted by the Indian Red Cross Society Act XV of 1920. The management, functions, control and procedure of the Society are regulated by its Managing Body. Under Section 4B of the Indian Red Cross Society Act, the Managing Body consists of a Chairman and six Members to be nominated by the President and twelve members to be elected by the State Branch Committees.

(c) Available information is as follows:

	(Rs. in crores)	
	1990	1991
Income	2.03	3.22
Expenditure	2.43	3.70

(d) During the last two years, about 10 new branches of Society were opened.

Consumption of Coal

99. DR. KARTIKESWAR PATRA : Will the Minister of COAL be pleased to state :

(a) the total quantity of coal required annually for internal consumption in the country :

(b) the coal mine-wise capacity of production and the actual production to meet the demand ;

(c) whether there is any difference in having royalty for different States ; and

(d) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) (a) Total demand for raw coal as assessed by the Planning Commission for internal consumption in the country for the last three years are given below :

(In million tonnes)

1991-92	245.00
1992-93	258.10
1993-94	268.80

(b) Coal company-wise capacity vis-a-vis production during the last year is given below :

(Figs. in million tonnes)
1992-93
(Provisional)

Company	Capacity	Production	%age
ECL	35.43	24.04	67.85
BCCL	36.18	28.06	77.56
CCL	32.40	32.38	99.94
NCL	33.21	30.70	92.44
WCL	27.85	25.75	92.46
SECL	44.62	46.02	103.14
MCL	17.39	23.14	133.06
NEC	0.90	1.10	122.22
Total CIL	227.98	211.19	92.64
SCCL	24.35	22.51	92.44

(c) and (d) Royalty on coal is being levied by the Government under section 9 of the Mines & Minerals (Regulation & Development) Act, 1957. The rates of royalty on coal are fixed by Govt. after considering the recommendations of the Study Group set up for the purpose.

For fixation of royalty, coals have been divided into different groups based on their quality. Coals produced in Andhra Pradesh have been formed into a separate group. Similarly coals produced in the States of Arunachal Pradesh, Meghalaya and Nagaland have also been placed in a separate group for fixing rates of royalty. Further, while revising rates of royalty on coal w.e.f. 1-8-1991, the revised rates of royalty were not made applicable to the States of Assam and West Bengal since these States were continuing to levy and collect cases on coal.

[*Translation*]

Irrigation Projects

100. SHRI BHOGENDRA JHA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the present status of Karnali and Panchashwar irrigation projects; and

(b) the present position about Tanakpur dispute between India and Nepal ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Agreement on Karnali Project parameters have not been reached between India and Nepal. Joint Detailed Project Report of Pancheshwar Project could not be finalised due to non-completion of detailed surveys and investigations.

(b) The Project has started operating since March 1992 based upon the understanding reached at the Prime Minister's level. The acceptance by the Nepalese Parliament is awaited.

[*English*]

Oil Refineries

101. DR. KRUP ASINDHU BHOL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether some foreign companies are keen to set up oil refineries in India :

(b) if so, the details of the foreign companies who have expressed their intentions in this regard ; and

(c) the action taken by the Government in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) A few foreign parties have evinced interest in setting up of refineries in India. At present, the Oman Oil Company Limited has signed two separate Memoranda of Understanding on 13-3-1993 at Muscat to set up two refineries of 6 MMTPA each in Central India and Western India with BPCL and HPCL respectively.

Further, private parties having collaboration with foreign parties have also been issued Letters of Intent by the Government of India. The following are the names of such parties/companies :--

	Name of the Party/Company	Capacity	Location
1.	M/s. Reliance Petroleum Ltd. in collaboration with multilateral agencies/foreign institutions/foreign investors.	9 MMTPA	Salaya, Jamnagar, Gujarat.
2.	M/s. Ashok Leyland with Gotco of USA	6 MMTPA	Orissa.
3.	M/s. Essar Investments Ltd. with M/s. Chandaria Group, Switzerland.	9 MMTPA	Vadinar, Gujarat.
4.	M/s. International Petroleum S.A. (BVI), Switzerland.	5 MMTPA (Expandable to 10 MMTPA)	West Coast, Gujarat.
5.	M/s. T.R. Datla, Hyderabad (M/s. Black Gold Refineries Ltd.) in collaboration with M/s. Phoenix Engg. Corporation, USA.	2.5 MMTPA	Visakhapatnam.

[Translation]

Irrigation Projects

102. SHRI BRAHMANAND MANDAL : Will the Minister of WATER RESOURCES be pleased to state :

(a) the total amount allocated by the Union Government to Bihar for 'Nala Irrigation' scheme ;

(b) the amount released so far ; and

(c) the time by which the remaining amount is likely to be released ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) (a) to (c) Planning Commission approves sectoral allocation for the State Annual Plans with earmarked outlays for selected projects. Specific outlays for various schemes are provided by the States in their budgets. No major or medium project by name "Nala Irrigation Scheme" has been received at the Centre from the State Government for techno-economic clearance. Also, no such project is included in 1993-94 Annual Plan proposal of the State Government of Bihar.

[English]

Oxygen Supply in AIIMS

103. SHRI JITENDRA NATH DAS : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) Whether for want of oxygen supply the operations are being stopped/postponed in AIIMS off and on ;

(b) If so, the reasons therefor ; and

(c) the action taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (c) No Sir.

However, some temporary shortage in the supply of medical gases was experienced on a few occasions in the recent past due to the Truck Operators' Strike as a result of which routine operations which could be postponed, were deferred.

Closed Coal Mines

104. SHRI HARADHAN ROY : Will the Minister of COAL be pleased to state :

(a) the details of the closed coal mines in West Bengal under the Eastern Coal Fields Limited after nationalisation ;

(b) whether the Union Government have any plan to reopen these mines ;

(c) if so, the details thereof ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) (a) According to information furnished by Coal India Ltd. (CIL) 43 mines have been closed in West Bengal under the control of Eastern Coalfields Ltd. after nationalisation. The names of these mines are as under :—

- (1) Sanctoria
- (2) East Jemehari
- (3) Ratibati 5 & 6
- (4) KLS Chalbalpur
- (5) Khas Chalbalpur/Chaibalpur
- (6) New Jemehari Khas
- (7) Pure Searsole
- (8) Damode
- (9) Sitaldasji
- (10) Balrui Dishergarh
- (11) North Brook
- (12) Gogila/Adjoy Bank
- (13) Manderbon 1,2 & 4 PITS
- (14) Deola
- (15) Baradhemo

- (16) Bank Simlia 7 & 8 PITS
 (17) Bright's Rana
 (18) Madhusudanpur 1 & 2 PITS
 (19) Central Jamuria
 (20) Jotejanaki
 (21) Rana OC
 (22) Dhanadadih OC
 (23) Tara UG
 (24) Nabakajora OC/Ghanshyam OC
 (25) Ratibati OC
 (26) Purushottampur OC
 (27) Peidih
 (28) Nimcha OC
 (29) Seempur OC
 (30) Mahabir OC
 (31) Rana
 (32) New Satgram/Central Satgram
 (33) Alkusha Gopalpur OC
 (34) Benalee
 (35) Kenda/Dobrana OC
 (36) Darula
 (37) Krishnanagar
 (38) Seetalpur
 (39) Shankarpur
 (40) Girimint
 (41) New Ghusick
 (42) Mahabir
 (43) Kankartola 1 & 2

(b) to (d) Most of the above said mines have been closed due to exhaustion of reserves. Some units have also been closed on safety considerations like fire, drowing, unworkable thickness of seams, uneconomic stripping ratio etc. There are no plans for reopening of these mines in the immediate future. However, in some cases coal reserves in lower seams of the closed units could be planned/worked through regrouped mines/projects.

94-L/S258LSS—13

Population Research Centre in Andaman and Nicobar Islands

105. SHRI MANORANJAN BHAKTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is any proposal for the establishment of a Population Research Centre in the Andaman and Nicobar Islands ;

(b) if so, the details thereof ; and

(c) the time by which it is likely to be set up ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) No, Sir.

(b) and (c) Do not arise.

Funds for River Waters Linkage

106. SHRI VIJAY NAVAL PATIL ; Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have received any proposal from the NRIs to raise funds for linkage of major rivers in the country ;

(b) if so, the details thereof and action taken by the Government thereon ;

(c) whether the Government have formulated any plan to link major rivers to control drought and floods in the country in coordination with NRI's proposal ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTRY OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) (a) No such proposal has been received.

(b) Does not arise.

(c) and (d) No such plan has been formulated. However, a National Perspective for Water Resources Development prepared

by Government envisages inter-linkages between various peninsular rivers and Himalayan rivers separately for transfer of water from water rich basins to water short basins for optimum utilisation of water resources. Government has established National Water Development Agency (NWDA) in 1982 for forming up these proposals. A total of 36 water transfer links, 17 under peninsular component and 19 under Himalayan component have been identified by National Water Development Agency.

[*Translation*]

Arrest of Satyagrahis

107. DR. RAMESH CHAND TOMAR :

SHRI PRABHU DAYAL
KATHERIA :

SHRI SURYA NARAIN YADAV :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the police recently arrested and brought the Bhasa Satyagrahis handcuffed in the court, who have been staging dharna outside the Union Public Service Commission building for the last five years;

(b) if so, the reasons therefor ; and

(c) the action taken against the guilty persons ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) and (b) The Delhi Police have reported that six Bhasa Satyagrahis were arrested on 1-11-93 in a case registered u/s 341/3, IPC at Police Station Tilak Marg, New Delhi while they were staging Dharna and blocking the main gate of Union Public Service Commission. They were causing obstruction to the passers-by and shouting anti-Government slogans.

(c) Departmental enquiry has been ordered against the guilty police officials found responsible for the hand-cuffing of Bhasa Satyagrahis.

[*English*]

Royalty on Crude Oil

108. SHRI SHANKERSINH VAGHELA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the amount of royalty on crude oil yet to be paid to the States, State-Wise ; and

(b) the criteria for fixing up this royalty?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) (a) Royalty in crude oil is being regularly paid to the concerned State Governments except the Government of Nagaland which has yet to communicate the authority to whom the royalty is to be paid. The royalty due to the Govt. of Nagaland as at the end of 1992-93 was Rs. 28.95 crores.

(b) Royalty in respect of mineral oil is payable under the provisions of Section 6A of the Oilfields (Regulation and Development) Act, 1948 and the Petroleum and Natural Gas Rules, 1959. According to these provisions rate of royalty shall not exceed 20% if the sale price at the oilfields or the oil well-head. The rate of royalty shall not be enhanced more than once during any period of three years.

Spreading of Aids in Tirupati

109. SHRI GURUDAS KAMATH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Tirupati, one of the richest temple is in the storm of spreading of AIDS among the pilgrims visiting the shrine ;

(b) if so, the details thereof and the reasons therefor ; and

(c) the steps taken or proposed to be taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) to (c) One of the

known mode of transmission of HIV infection from one individual to another is through blood and blood-products, Unsterilised needles and syringes and any kind of unsterilised skin-piercing instrument can be dangerous in this context. Since a lot of tonsuring gets done in the temple town of Tirupati, there is always a potential hazard if the razors used for this purpose are not properly sterilized before every use. The authorities in Tirupati have already decided to institutionalise an arrangement under which fresh razors would be used in each case of tonsuring.

National Water Project Scheme

110. DR. AMRIT LAL KALIDAS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any National Water Management Project has been sanctioned by the Union Government for implementation in Gujarat;

(b) if so, the details thereof and the areas of agricultural land to be covered under the scheme;

(c) the estimated cost likely to be incurred thereon; and

(d) the time by which it is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) and (b) Yes, Sir. Two projects namely Dharoi Reservoir Project covering an area of 12,980 ha. and Mashwo Reservoir Project covering an area of 6,800 ha. have been sanctioned for implementation.

(c) The estimated cost likely to be incurred is Rs. 7.53 crores.

(d) Likely date of completion is 31st March, 1995.

[Translation]

Shortage of Medicines in C.G.H.S. Dispensaries

111. DR. LAL BAHADUR RAWAL :

SHRI MOHAN RAWALE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Two faces of C.G.H.S." appearing in the "Indian Express" dated November 15, 1993.

(b) whether there is acute shortage of essential medicines in the C.G.H.S. dispensaries :

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to ensure the regular supply of medicines to the C.G.H.S. dispensaries ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) to (d) Some shortage were due to lags in the supply of medicines. Efforts are being made to streamline the supply position. The position has further improved through procurements made from local chemists.

[English]

Expansion Plan of Gail

112. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have given their final approval to the expansion plan of the Gas Authority of India;

(b) if so, the details of the projects to be covered by the expansion indicating expenditure involved on each project, foreign exchange component thereof, objectives to be achieved thereby, increase in HBJ pipeline capacity, increase of gas production capacity, etc; and

(c) when the work on the projects is likely to start and completed ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) A proposal for the expansion of the capacity of the HBJ Pipeline of the Gas Authority of India Limited from 18.2 MMSCMD to 33.4 MMSCMD is under consideration of the Government. The project is likely to be completed in 40 months from the date of approval.

Private Sector in Oil Fields

113. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government are considering to allow private sector the exploration in selected oil fields in the near future;

(b) if so, the details therefor; and

(c) the guidelines/terms and conditions laid down in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) In August, 1992, Government of India invited foreign and Indian private companies to participate in the development of 21 small sized and 12 medium sized oil and gas fields. A total of 117 bids have been received by the last date viz. 31st March, 1993.

Government of India has again in October, 1993, invited Indian and foreign private companies to participate in the development of 33 small sized and 8 medium sized oil and gas fields. The last date for receipt of bids is 31st March, 1994.

(c) The salient terms and conditions laid down are :

(i) The medium sized fields would be developed through joint ventures.

between Oil and Natural Gas Commission (ONGC)/Oil India Limited (OIL) on the one hand and private companies on the other. These Joint ventures could be either incorporated or unincorporated ventures. Where incorporated, ONGC/OIL would have a 49% share in the equity. In unincorporated ventures, ONGS/OIL share would be 40%.

(ii) The small sized fields would be developed by companies on their own, with no participation by ONGC/OIL, under production sharing contracts to be signed by the companies with the Government of India.

(iii) Provisions also exist for :

(a) payment of signature/production bonuses;

(b) for bearing their share of statutory levies like royalty, cess, customs duty, sales tax etc.;

(c) for a levy of income-tax at a fixed rate of 50% (without surcharge).

(iv) The Government of India would have the right of first refusal in respect of the oil and gas produced under such ventures.

Traffic Hazards

114. SHRI JEEWAN SHARMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the traffic police of Delhi has raised objection to the putting up of big multi-coloured hoardings at the intersections causing traffic hazards and drawn the attention of the concerned authorities/agencies towards the regulations contained in Delhi Control on Erection and Exhibition of Advertisement Devices Regulations Act, 1980; and

(b) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) Yes, Sir.

(b) The Delhi Traffic Police have issued 31 notices to the concerned advertising agencies have also been asked to take necessary traffic hazards. The concerned civil agencies have also been asked to take necessary action against the advertisers.

[*Translation*]

Wages to Coal Workers

115. SHRI RAM BADAN : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Ltd. have formulated any policy for payment of wages to coal labourers;

(b) if so, the details thereof; and

(c) the other facilities likely to be provided for their upliftment?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) to (c) Since nationalisation of coal industry, Coal India Limited has been adopting a time tested policy of determination of wages, allowances and fringe benefits including housing, water supply, medical facilities etc. to its workers through joint Bipartite Committee of Coal industry (JBCC) consisting of the representatives of Central Trade Unions and the Management of Coal India Ltd. and its subsidiaries, Singareni Collieries Company Ltd., Raw Materials Division of Steel Authority of India Ltd. and Tata Iron & Steel Company Ltd.

So far, four such National Coal Wage Agreements have been successfully completed. The 5th JBCC is under the process of constitution.

[*English*]

Coal Production

116. SHRI RAMCHANDRA VEERAPPA :

SHRI MAHESH KANODIA :

Will the Minister of COAL be pleased to state :

(a) whether the coal production in the country is stagnant;

(b) if so, the reasons therefor;

(c) the rate of increase or decrease with respect of target of coal production during each of the last three years; and

(d) the measures proposed by the Government to modernise coal-mining operations keeping in view the health and safety of miners ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) No, Sir.

(b) Does not arise.

(c) The target and actual coal production and the rate of increase during the last three years was as below :

Year	Target of coal Production	Actual coal production	Rate of increase in actual production over previous year
1990-91	221.00	211.73	5.4%
1991-92	228.00	229.28	8.3%
1992-93	238.20	238.33	3.9%

(Provisional).

(d) New mining technologies introduced/ being introduced for extraction of coal include adequate provision for safety and health of mine workers. The coal companies are also required to strictly adhere to the safety regulations in all the mining operations. In some of the deep and gassy underground mines telemonitoring equipment for constant monitoring of underground environmental conditions like temperature, humidity etc. have been introduced. Adequate provision for ensuring safety and health of workers are also made in the opencast mines.

News Item "Who Calling the Shots in the Health Ministry"

117. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of Government has been drawn to the news-item captioned 'Who calling the shots in the Health Ministry' appearing in the "Indian Express" dated October, 29 1993;

(b) if so, the facts and details thereof;

(c) the reaction of the Government thereto; and

(d) the details of the corrective steps taken and the outcome of the steps taken ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir.

(b) to (d) The Government of India has been concerned about the ill-effects of tobacco consumption for a long time. In fact, India was one of the first countries in the World to enact an anti-Tobacco legislation way back in 1975, names the Cigarettes (Regulation of Production, Supply and Distribution) Act, 1975. Subsequently it was noted that the 'Statutory warning as provided for in the above Act did not produce the desired result. It was therefore felt that a more comprehensive legislation is necessary. The Cntral Council of Health and Family Welfare had recommended for such a comprehensive measure way back in February, 1988.

Accordingly the Government had processed the matter in consultation with all concerned and after careful consideration it has since been decided to bring forth a comprehensive nati-tobacco Legislation before Parliament.

The imputation in the press report about this decision having been taken under influence of any external agency is both false and misleading.

Guinea Worm Disease

118. SHRI SYED SHAHABUDDIN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the present level of incidence of Guinea worm disease in the country;

(b) the number of cases reported during each of the last three years, year-wise;

(c) the names of districts, Statewise, with high incidence of the disease; and

(d) the steps taken by the Government for eradication of the disease as well as for environmental improvement in the affected areas ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) During 1993 (upto October) 714 patients suffering from Guinea worm disease have been detected.

(b) The number of cases detected during the last three years are as follows :

1991	—	2185
1992	—	1081
1993	—	714

(upto October)

(c) High incidence of the disease has been found in the following districts, State-wise :

State	Districts
1. Madhya Pradesh	1. Dha.
2. Rajasthan	1. Jodhpur 2. Nagpur.

(d) Steps taken include :

(i) Guinea worm case defection and continuous surveillance.

(ii) Vector control by the application of Iomephes in unsafe water sources.

(iii) Health education.

(iv) Trained manpower development.

(v) Provision and maintenance of safe drinking water supply on priority in Guinea worm endemic villages.

Violence in Coal Mines

119. SHRI GOPINATH GALAPATHI : Will the Minister of COAL be pleased to state :

(a) the reasons for the increasing violence in the coal mine areas;

(b) whether the Union Government propose to entrust security charge to the Central Reserve Police Force (CRPF) ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) We have no evidence of increasing violence in coal mine area.

(b) No, Sir.

(c) Does not arise.

Safety Provisions in Oil Industry

120. SHRI GEORGE FERNANDES : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to set up any Committee to examine the adequacy of safety provisions in the existing rules relating to the oil industry; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b) There is a full fledged Oil Industry Safety Directorate under this Ministry to review and update the safety provisions relating to Oil Industry. Ministry of Industry, Government of India has in June 1993 constituted a committee under the Chairmanship of Chief Controller of Explosives in which Oil Industry Safety Directorate is represented "To frame Rule Governing the storage, Transportation and processing of Cryogenic material/hazardous chemicals and substances".

Cost of Educating Doctors

121. SHRI ANNA JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the average cost involved in giving education to a doctor in the country and the number of doctors available at present;

(b) the number of doctors gone abroad for higher education in the last three years; and

(c) the number out of them who have come back to the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) The cost of training one medical student for the entire courses varies from Rs. 3 lakhs to Rs. 5 lakhs depending upon the institution where the student undergoes training. As per Central Bureau of Health Intelligence reports 405,253 doctors are registered with State Medical Councils as on 31-12-1992.

(b) and (c) As per information available with the Central Bureau of Health Intelligence, the number of doctors trained abroad and those having returned to the country during the last three years is as follows :

Year ending	No. Registered	No. Returned
31-12-1990	5813	2800
31-12-1991	5887	2835
31-12-1992	5949	2850

[Translation]

Smuggling of Animals

122. SHRI MAHESH KANODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases of smuggling of animals across the border detected by the Government during each of the last three years ;

(b) the action taken/being taken against these smugglers ;

(c) the steps taken to check such cases ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) The Year-wise figures as available are as follows :

Year	No. of Cases
1991	6911
1992	5272
1993	4664
(Upto October)	

(b) Strict vigilance is maintained and smugglers apprehended by the security forces are handed over to the Customs Authorities and the State Police for appropriate action.

(c) Several steps have been taken to prevent smuggling of animals across the border. These steps include strengthening of the Border Security Force to reduce the gaps between border outposts; intensified patrolling; erection of OP Towers along the international border and supply of night vision devices, binoculars etc., for better observation and patrolling in the riverine areas.

Utilisation of Gas

123. SHRI N. J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the progress made so far in regard to utilisation of gas explored from sea in Gujarat itself ;

(b) whether the Government have received any proposal from the State Government in this regard ;

(c) if so, the details thereof ; and

(d) the time by which it is likely to be finalised ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (d) Requests have been received from the State Government for

the allocation of gas from the Tapti fields which have been offered for development as joint ventures. It has, however, been decided to bring gas from Mid-Tapti and South Tapti fields to Hazira to meet existing commitments Ex-Hazira and along the HBJ Pipepile.

[English]

Irrigation Projects

124. SHRI BOLLA BULI RAMMAYA : SHRI D. VENKATESHWARA RAO :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have agreed to provide additional financial assistance to the State Governments for completion of on-going irrigation projects ; and

(b) if so, the details thereof ; State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) No, Sir. However, as a special case it has been agreed to provide additional central assistance to the extent of Rs. 550 crores for the completion of Sardar Sarovar Project to compensate the loss of US \$ 165.541 million due to disengagement of the project from the World Bank Group assistance.

Aids and Cancer Patients

125. PROF. UMMAREDDY VENKATESHWARLU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the likely number of people who will be affected by AIDS and lungs cancer by 1999, separately ; and

(b) the details of the programmes chalked out to combat these dreaded diseases ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) It has been estimated that

If the current pace of transmission of HIV is not broken, there may be more than 1 million AIDS cases in the country by the turn of the century. It has also been estimated that the corresponding figure for people affected by lung cancer would be approx. 41,000.

(b) Since there is no cure of vaccine of HIV/AIDS, the accent of the programme is on generation of awareness about preventive methods and approaches, control of sexually transmitted diseases and blood safety and rational use of blood. For cancer control programme, emphasis is on prevention, early detection and augmentation of treatment facilities in the country. This includes (i) Setting up of Cobalt Therapy facilities; (ii) Augmentation of District Projects; (iii) Development of Oncology Wings in Government Hospitals/Medical Colleges; (iv) Health Education; and (v) Assistance to Voluntary Organisations.

Ganga Waters Sharing

126. SHRI VILAS MUTEM NAR :
SHRI CHITTA BASU :

SHRI SANAT KUMAR MANDAL :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether talks were held recently between India and Bangladesh on Ganga Waters sharing; and

(b) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) and (b) talks were held in March 1993 on sharing the river waters between India and Bangladesh during the meeting of Indo-Bangladesh Joint Committee of Experts. The two sides held indepth discussions to work for an equitable, long term and comprehensive arrangement for sharing the flows of Ganga, Tista and other major rivers.

94-L/S258LSS—14

National Council of Applied Economic Research Survey

127. SHRI JEEWAN SHARMA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 193 dated November, 24, 1992 and state :

(a) whether the National Council of Applied Economic Research has since completed their survey and submitted the report;

(b) if so, the details thereof and the action taken thereon; and

(c) whether the remaining complaints have since been investigated if so, the details thereof and the action taken thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Although the National Council of Applied Research has completed its survey, it has not yet submitted the report.

(b) Does not arise.

(c) Out of 78 complaints, 68 have been attended to.

D.D.T. Residues Found in Milk Samples

128. SHRI G. DEVARAYA NAIK :
SHRI V. SREENIVASA PRASAD :

SHRI TARA CHAND KHANDELWAL :

SHRI SANAT KUMAR MANDAL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of Government has been drawn to a news-item captioned "DDT residues found in milk samples" appearing in the Times of India dated 25th October, 1993;

(b) if so, whether the contamination of bovine milk with residues of DDT and

other pesticides have been found in excessive; and

(c) if so, the steps taken to provide milk free from DDT residues?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir.

(b) Out of 2205 samples of Bovine milk analysed for HCH and DDT, 608 samples were found containing Gamma HCH residue more than prescribed limit, but DDT Complex residues in all samples were within the prescribed limit of 1.25 ppm.

(c) The Food (Health) Authorities of the States and Union Territories have been alerted to be more vigilant about such food contaminants and to draw maximum number of samples of milk.

Normalcy in J&K

129. SHRI SHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any fresh initiative has been taken by the Government during the last four months to restore normalcy in Jammu and Kashmir;

(b) if so, the details thereof; and

(c) the time by which a democratic set up is likely to be revived in the State?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) The Government are keen to restore normalcy and reactivate the political process in J&K at the earliest. Various steps have been taken during the past few months towards this end. Apart from streamlining the security arrangements and stepping up the pressure on the militants to reduce the fear of the gun, particular attention is being paid to the reactivation of the local administration and bridging the gap between the administration and the people. Special efforts are being

made to step up development and economic activity. Minister of State (Internal Security) took a series of meeting with officials of the Central and State Governments to develop plans for this purpose and the matter is being regularly followed up. Efforts are also being made by various Departments/Organisations including the Central para military forces to identify and create employment avenues for the youth in the State.

It hopes that all these efforts, together with reactivation of the political elements in the State will help to improve the situation and create conditions conducive to the restoration of democratic process. However, no definite time frame can be indicated for the purpose.

T.B. cases

130. SHRI SRIKANTA JENA: Will the Minister of HEALTH & FAMILY WELFARE be pleased to state:

(a) whether there is a sharp increase in T.B. cases in the country during the last three years and the percentage of annual death rate due to T.B. has considerably risen;

(b) if so, the details thereof;

(c) the States which have the largest number of T.B. cases;

(d) the reasons identified for failure of the measures taken so far to control T.B.: and

(e) the strategy formulated by the Government to tackle the rising number of T.B. cases?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) to (c) Available data does not suggest increase either in prevalence or mortality due to T.B. The prevalence of TB is estimated about 1.5% of population spread uniformly throughout the country and therefore, States having larger population would have more TB cases.

(d) and (e) A review of the programme has brought out some inadequacies like insufficiency of resources, interruptions in supply of drugs, failure to complete the treatment by patients and lack of public awareness. These deficiencies are being rectified.

A World Bank Project has been proposed to ensure sufficiency of funds and removal of other deficiencies to initially cover 5 States and major cities.

Jharkhand Issue

131. SHRI CHITTABASU :

SHRI BIRSINGH MAHATO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the steps taken by the Government during the last three months to resolve the Jharkhand issue :

(b) whether the Government propose to take any fresh initiative to bring about a negotiated settlement of the problem ; and

(c) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (c) In a meeting held with the Home Minister on 19-8-1993, the Chief Minister of Bihar was advised to consider the comments of the Central Government on the Jharkhand Area Development Council Bill, 1991, sent to the Bihar Government on 22-7-1993. The Chief Minister agreed to call a Special Session of the State Assembly on 30-10-1993 to consider the comments and amend the aforesaid Bill as might be decided by the Assembly.

The Special Session has not been called so far.

The State Government has now taken the stand that they can consider further action only if the Bill is formally returned with Presidential orders under Article 201 of the Constitution. Accordingly, the Bill is now being processed formally for Presidential orders.

[Translation]

Heart Patients

132. SHRI PANKAJ CHOWDHRY :

SHRI ARVIND TRIVEDI :

SHRI JANARDAN MISRA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the number of heart patients is increasing constantly in various parts of the country ;

(b) if so, whether large number of heart patients die for want of doctors ;

(c) if so, whether the Government propose to provide first-aid facilities to such patients ; and

(d) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) No reliable information about incidence of heart disease available: However, with rising life expectancy, the incidence of Coronary heart disease is expected to increase.

(b) No such information is available.

(c) and (d) Primary treatment facilities for heart patients are available in almost all the Districts and sub-divisional hospitals.

[English]

Jobs for Myanmar Repatriates

133. SHRI RAM PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have fixed priority in Group 'C' and 'D' posts to Myanmar repatriates ;

(b) if so, the details thereof ;

(c) whether the scheme is still in operation ; and

(d) the steps taken by the Government to ensure that the directives of the Government in this regard are not ignored by the officials responsible for selecting Myanmar repatriates ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) to (c) The age and fee concessions admissible to repatriates from Burma (now Myanmar) for appointments to Group 'C' and 'D' posts were withdrawn with effect from 31-12-1990 as the organised repatriation from Burma stopped after 1974.

(d) Does not arise.

AIDS Patient

134. **SHRI K. PRADHANI:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the World Bank has extended financial aid for the Prevention of AIDS in the country ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir.

(b) The Centrally Sponsored Scheme for the Prevention and Control of AIDS in the country with a total project cost of Rs. 222.5 crores is being implemented with a soft loans US \$ 84 million from the World Bank. The Scheme has following Components :

- (i) Strengthening Programme Management ;
- (ii) Generation of Awareness ;
- (iii) Blood-Safety and Rational use of Blood ;
- (iv) Control of Sexually Transmitted Diseases ; and
- (v) Surveillance and Clinical Management.

Hydrocarbon Reserves in Orissa and Bihar

135. **DR. KRUPASINDHU BHOI:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the places drilled by ONGC IN Orissa and Bihar for oil and gas during the last three years ;

(b) the extent of oil, gas or hydrocarbon reserves found in those areas ;

(c) whether it is proved with the available seismic data that there is no prospect; of oil or gas reserves in some areas particularly West Champaran district of Bihar ; and

(d) if so, the reasons for continuing drilling work in those areas ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) During the last 3 years drilling has not taken place in Orissa. However, an exploratory well Kadmaha-1 has been drilled in West Champaran district in Bihar but no hydrocarbon reserves have been found.

(c) Based on the study of seismic data, so far a total of 6 exploratory wells, which include 3 in West Champaran district, have been drilled by ONGC in Bihar. 4 exploratory wells were also drilled in Orissa (Onshore) by OIL in 1987. All these wells proved dry. Thus from the data obtained so far, no oil and gas reserves have been found.

(d) At present no drilling is being carried out in these areas. However, acquisition of additional seismic data is being continued.

Sub-standard Coal

136. **SHRI JITENDRA NATH DAS:** Will the Minister of COAL be pleased to state :

(a) whether the Government have received any complaints regarding supply of sub-standard coal to the Bandel Thermal Power Station ;

(b) if so, the details thereof; and

(c) the remedial measures being taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c) Coal India Ltd. have informed that they have not received any complaint regarding supply of sub-standard coal to Bandel Thermal Power Station.

Coal companies have been and still are taking inter-alia following steps to improve the quality of coal:—

- (i) An action plan for installation of feeder breakers and coal handling plants is being implemented to ensure that sized coal is supplied to the consumers.
- (ii) Stones are being segregated at the time of loading of coal.
- (iii) Slow moving picking belts are being provided in coal handling plants for picking up shale and stone pieces.
- (iv) Better supervision is being ensured at the time of loading to maintain quality of coal and developing quality consciousness among workers, supervisors and executives.
- (v) Setting up of coal beneficiation projects for supply of beneficiated coal for some of the distant power stations located more than 1000 kms from coalfields.
- (vi) A legislation has also been enacted recently to permit beneficiation of coal by private parties.

Report on Water Resources Management

137. SHRI MANORANJAN BHAKTA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government's attention has been drawn to the report on water Resources management prepared by the World Bank as reported in the 'Hindu' dated September 17, 1993;

(b) if so, whether according to this report, Karnataka without an agreement has developed massive irrigation schemes, depriving the delta (Tamil Nadu's rice bowl) of its accustomed supplies; and

(c) if so, the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) and (c) Government of Tamil Nadu in its letter of July 6, 1986 has stated that a water dispute with the Government of Karnataka has arisen by reason of the fact that the interests of the State of Tamil Nadu and the inhabitants thereof in the waters of Cauvery which is an inter-State river, have been affected prejudicially by the executive action taken by the Karnataka State in constructing Kabini, Hemavathi, Harangi, Swarnavathi and other projects and expanding the ayacut resulting in materially diminishing the supply of waters to Tamil Nadu. After satisfying itself that the dispute cannot be settled by negotiations, the Central Government constituted Cauvery Water Disputes Tribunal under Section 4 of the Inter-State Disputes Act, 1956 on June 2, 1990 and referred the dispute emerging from the letter of Government of Tamil Nadu for adjudication to it.

Ban on Strike by Doctors

138. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government propose to ban strike by Doctors; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) There is no such proposal.

(b) Does not arise.

Para-Military Force

139. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to create another para-military force; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) No, Sir.

(b) Does not arise.

Demand of Coal

140. DR. AMRITLAL KALIDAS PATEL: Will the Minister of COAL be pleased to state:

(a) the demand of coal in the various power houses of Gujarat Electricity Board;

(b) the quantity of coal actually supplied to the power houses during the current year;

(c) whether the required quantity of coal has been supplied to these power houses;

(d) if not, the reasons therefor; and

(e) the steps being taken to supply the required quantity of coal to these power houses?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) The demand of coal for the power houses under Gujarat Electricity Board (GEB) for the year 1993-94, as assessed by Central Electricity Authority is 11.78 million tonnes. Power house-wise details are as follows:

Power House	Annual Demand in million tonnes
Gandhinagar	2.60
Ukai	3.45
Sikka	0.75
Wanakbari	4.98
Total	11.78

(b) to (d) Actual quantity of coal supplied to power houses in Gujarat Electricity Board during the period April to October 1993 was 6.60 m.t. (provisional) as against the pro rata demand of 6.53 m.t. (provisional). The supplies have been more than the demand projected by Central Electricity Authority.

(e) Coal India Ltd. is in a position to meet the demand of coal for all the power stations under Gujarat Electricity Board as projected by Central Electricity Authority. A close watch is also maintained over the supplies to the power sector.

Oil Refinery at Deogad

141. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether any decision has been taken to set up an oil refinery in joint venture between HPCL and Oman Oil Company at Deogad in Sindhudurg;

(b) if so, the details therefor; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) A Memorandum of Understanding has been signed on 13-3-1993 between Government of India, the Government of Sultanate of Oman, Hindustan Petroleum Corporation Ltd. and Oman Oil Company Limited to set up a joint venture 6 MMTPA oil refinery in Western India. The final location of the proposed oil refinery would be decided by the Joint Venture partners. The refinery project would take 3 to 4 years after final clearance of the Detailed Feasibility Report by the Government of India.

Visit of Iranian Delegation*[English]*

142. SHRI R. SURENDER REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether a high level delegation from Iran led by its Petroleum Minister visited India during November, 1993; and

(b) is, so, the details of the subjects discussed and the broad decision arrived at the meetings ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The subjects discussed include the supply of natural gas from Iran to India, supply of crude oil, import of LPG from Iran to India and technical co-operation in the hydro-carbon sector.

*[Translation]***Malaria Centres in Uttar Pradesh**

143. SHRI RAM BADAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of hospitals where special assistance centres have been set up to check Malaria in Uttar Pradesh ;

(b) whether the required medicines have been made available to check Malaria in all the towns ; and

(c) if not, the reasons therefor and the action taken or proposed to be taken in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Diagnostic and treatment facilities are available in all medical and health institutions in the State, namely, Medical College Hospitals, District Hospitals and Primary Health Centres.

(b) According to the latest information from the State Government, availability of drugs is adequate.

(c) Does not arise.

Indo-Pak Border Fencing

144. SHRI SYED SHAHABUDDIN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total length of Indo-Pak border decided to be fenced and actually fenced by March 31, 1993 ;

(b) the original estimates for the actual expenditure incurred so far ;

(c) whether the work has been undertaken by the CPWD or by the State Governments concerned ;

(d) whether the work was undertaken departmentally or through contractors ;

(e) whether the Government have received any allegations of sub-standard material being used ;

(f) if so, whether the CBI has been entrusted with the enquiry ;

(g) whether the CBI has submitted any report ; and

(h) whether any action has been taken to fix the responsibility and to punish the guilty ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) A total length of 785.15 Kms. of Indo-Pak border in Punjab and Rajasthan sectors have been sanctioned for fencing the area, out of which, 766.65 Kms. have been fenced by 31-3-1993.

(b) The original estimates sanctioned for this work was for Rs. 141.62 Cr. and upto 31-3-93 an expenditure of Rs. 138.18 crores has been incurred.

(c) The work has been undertaken by CPWD.

(d) The work has been done through contractors, but the major materials like cement, steel, barbed wire and concertina coil were procured departmentally and issued to contracts for the work.

(e) Yes, Sir.

(f) No, Sir.

(g) Does not arise.

(h) Departmental action has been taken against the concerned Officers.

Laying of Kandla-Bhatinda Pipeline

145. SHRI GOPI NATH GAJAPATHI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the original estimated cost of laying Kandla-Bhatinda pipeline ;

(b) the year by which the line is expected to be completed ; and

(c) the progress made so far in the laying of that pipe line ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The original estimated cost of Kandla-Bhatinda Pipeline Project was Rs. 917.55 crores, including an FE component of Rs. 204.54 crores based on March, 1990 price level.

(b) As per IOC the pipeline is expected to be completed by 1995.

(c) The composite works contract has been awarded and pre-construction activities have been started.

Translation]

Tapti Gas to Pipavav

146. SHRI N. J. RATHVA :

SHRI HARIN PATHAK :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the progress made so far for providing Tapti gas to Pipavav in Gujarat ;

(b) whether the Union Government have received any proposal from the State Government also in this regard ;

(c) if so, the details thereof ; and

(d) the time by which it is likely to be finalised ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (d) The gas from Mid-Tapti and South Tapti will be brought to Hazira to meet existing commitments existing along the HBJ pipeline. These fields have been offered for development and exploitation by private entrepreneurs for which negotiations are in progress.

[English]

Safeguarding the Interest of Disabled

147. SHRI BOLLA BULLI RAMAIAH :

SHRI ARVIND TULSHIRAM KAMBLE :

SHRI S. B. SIDNAL :

SHRI D. VENKATESWARA RAO :

Will the Minister of WELFARE be pleased to state :

(a) whether the Government propose to introduce a comprehensive legislation to safeguard the interest of the disabled and protect them against discrimination in the country ;

(b) if so, the salient features thereof ; and

(c) the time by which it is likely to be introduced ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) and (b) The Ministry of Welfare is preparing a draft legislation which would cover the following areas :

(i) Prevention, early detection, intervention, habilitation and rehabilitation of the handicapped ;

(ii) Education ;

- | | |
|---|--|
| <ul style="list-style-type: none"> (iii) Vocational training and placement services ; (iv) Employment ; (v) Transportation ; (vi) Recreation ; (vii) Access to public buildings ; (viii) Fiscal benefits/incentives ; (ix) General provisions ; and (x) Special provisions. | <ul style="list-style-type: none"> (v) Prevention and control of communicable & non-communicable diseases ; (vi) Promotion of environment Health, including provision of safe drinking water and basic sanitation ; (vii) Research development in Health & Health relating system ; (viii) Mobilisation of resources in support of Health for all. |
|---|--|

Terrorist Activities in J & K

149. SHRI SHRAVAN KUMAR PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of terrorists killed, arrested and surrendered in Jammu and Kashmir during the current year so far ;

(b) the number of civilians and security personnel killed and injured during the above period ;

(c) the details of arms, ammunition and other materials seized by the security personnel ;

(d) the number of terrorist hideouts busted ; and

(e) the measures taken by the Government to curb terrorist activities in the State ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) As per the available information, 1087 terrorists have been killed, 1654 terrorists arrested and 30 surrendered during the current year so far.

(b) 955 civilians have been killed and 1212 injured in terrorist activities, during the current year so far, while 181 security forces personnel have been killed and 731 injured so far.

(c) As per the available information, details of the arms, ammunition and other materials seized by the security forces

(c) The Government is trying its best to bring the proposed legislation as early as possible.

Deputation of Officers to WHO

148. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of officers from his Ministry who are on deputation to the World Health Organisation ; and

(b) the details of the specific programmes where there is interaction with the World Health Organisation and Health Ministry ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Nil.

(b) Interalia, interation is in the following broad areas :

(i) Co-ordination of strategy of Health for All ;

(ii) Strengthening of Health information management system ;

(iii) Development and strengthening of health infrastructure based on primary health care ;

(iv) Development of Human resources for Health ;

during the current year so far are as under :—

(1) Kalashnikov rifles	2214
(2) Pistols	677
(3) Rocket launchers	81
(4) Machine guns	147
(5) Mortars	10
(6) P. K. gun	1
(7) Grenade launchers	11
(8) Guns	90
(9) Grenades	4418
(10) Mines	658
(11) Rockets	139
(12) Explosives	656
	Kgs.
(13) Remote Control Devices	6
(14) Ammunition rounds	3.60
	lakhs
	(Approx.)
(15) WT sets	140

(d) and (e) The militants keep on shifting from one place to another and as such there are no fixed hide-outs. However, security operations in areas of militant concentration have been intensified.

Sharing of Water

150. SHRI SRIKANTA JENA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the main issues involved in sharing of waters among the neighbouring States and the Union Territory of Delhi ;

(b) since when the matter has been pending and the reasons therefor ; and

(c) the steps taken/proposed to be taken by the Government to resolve the issues ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) : (a) The issues involved in sharing of water amongst the neighbouring States and the Union Territory of Delhi pertain to acceptable allocation of the utilisable surface flows of Yamuna upto Okhla amongst all the co-basin States;

(b) and (c) Discussions on the dispute amongst the co-basin States of Himachal Pradesh, Uttar Pradesh, Haryana, Rajasthan and Delhi are going on since the Seventies. To resolve the issue a number of Inter-State meetings have been arranged both at official and ministerial level. Based on the discussions held in the Inter-State meetings convened by Minister for Water Resources between December 1991 and December 1992, a draft Memorandum of Understanding was drawn up allocating the surface flows of Yamuna upto Okhla amongst the co-basin States. Whereas the Memorandum of Understanding has been accepted by the States of Haryana, Uttar Pradesh, Himachal Pradesh and the National Capital Territory of Delhi, the same is yet to be accepted by Rajasthan. Further discussions with Rajasthan are continuing.

Persons Arrested under TADA

151. SHRI CHITTA BASU :

SHRI INDRAJIT GUPTA :

SHRI SURYA NARAYAN SINGH :

SHRI RAMESH CHENNI-THALA :

SHRI RAJNATH SONKAR SHASTRI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons arrested under TADA during the last six months, State-wise and Union Territory-wise ;

(b) whether attention of the Government has been drawn to the news item captioned "Over 50,000 languishing in jails" appearing in the Indian Express dated October 11, 1993 ;

(c) if so, the reaction of the Government thereto ;

(d) whether there is any proposal to review TADA ; and

(e) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) Statement is attached.

(b) The Government have seen this report. However, out of a cumulative of 56,884 persons arrested under TADA so far, 37,009 have been released on bail.

(c) We have issued guideline to the States/UTs to invoke TADA only against the terrorists and disruptionists and not against petty criminals. We have also asked the State/UTs that the tendency to keep the accused in jails for long periods pending filing the charge sheet be stopped.

(d) No, Sir.

(e) Does not arise.

Sr. No.	Name of State/UTs	No. of Persons arrested
1	Andhra Pradesh	420
2	Assam	8
3	Assam	514
4	Bihar	—
5	Gujarat	1047
6	Goa	—
7	Haryana	58
8	Himachal Pradesh	70
9	J & K	156
10	Maharashtra	634
11	Madhya Pradesh	15
12	Manipur	48
13	Mizoram	—
14	Punjab	540
15	Rajasthan	9
16	Tamil Nadu	21
17	Tripura	—
18	U.P.	102
19	West Bengal	6
20	Karnataka	165
21	Delhi	132
22	Chandigarh Administration	5

Health Care Services Schemes

152. **SHRI K. PRADHANI:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some Health Care Services Schemes are being implemented in some

selected backward districts in the country with the aid and assistance of the Overseas Development Agencies (ODA);

(b) whether any such district has been selected in Orissa for implementing Health Care Services Schemes with ODA assistance; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) to (c) An ODA Assisted Project is being implemented in Orissa in 5 districts, namely, Dhenkanal, Keonjhar, Mayurbhanj, Sambalpur and Sundergarh with effect from 1-11-1989 for a period of 5 years with an outlay of Rs. 65.66 crores, of which, 75% of the expenditure is reimbursable by ODA. The activities being undertaken include: construction of PHCs, Sub-centres, staff-quarters, construction of Training Institutions, supply of Furniture Equipment, extension of IEC Activities and Training etc.

Foreign Investment in Oil Exploration

153. **SHRI GEORGE FERNANDES:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have received any foreign bids for oil exploration and exploitation;

(b) if so, total number of bids received so far;

(c) whether the Government would entertain bidding round the year;

(d) whether the Government propose to go in for the international person of oil exploration to invite foreign investment; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Foreign companies, either on their own or in consortium have put in 20 bids in the Fourth Round of Bidding for exploration, 4 bids

in the Fifth Round of Bidding for exploration and 51 bids for the development of the medium sized and small sized fields offered in August, 1992.

(c) to (e) There is no specific international pattern for inviting private investment in the oil sector. The two most frequently used mechanisms for inviting foreign investment in oil exploration are through bidding rounds at specified intervals and by direct negotiations with companies.

To attract foreign investment in oil exploration, Govt. is inviting bids under the continuous round the year bidding scheme for exploration in specified blocks.

Meeting on Global Terrorism

154. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Security experts from more than 200 countries, including India, met in Washington recently ;

(b) if so, whether the growing global terrorism and frequent use of sophisticated explosive devices and fool-proof measures to protect those susceptible to terrorist attacks were discussed in the meeting ; and

(c) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) to (c) The information is being obtained and will be laid on the Table of the House.

Gas Pipeline from Oman

155. SHRI GURUDAS KAMAT : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether proposal to move gas through the deep sea pipeline from Qatar/Oman to India has technically run into rough weather ;

(b) if so, the details thereof ; and

(c) the steps proposed to be taken by Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) to (c) The technical feasibility of the proposals for importing natural gas to India, including import from Oman, is still under study.

[English]

Communal Riots

156. SHRI SYED SHAHABUDDIN

SHRI C. K. KUPPUSWAMY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of communal incidents in the country, State-wise between 1st January and 30th September, 1993, with names of places of occurrence ;

(b) the number of persons killed and injured in communal violence and police firing ;

(c) the estimated value of movable and immovable property damaged or destroyed ;

(d) the number of places of religious significance destroyed or damaged ;

(e) the number of cases in which ex-gratia payment has been made to next-of-kin of those killed and the total amount paid, State-wise ;

(f) the total additional amount spent on relief and rehabilitation of the riot-affected persons, State-wise ;

(g) the number of persons detained or arrested, released, charge-sheeted or enlarged on bail, State-wise ; and

(h) the number of cases instituted, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (h) The information is being collected and will be laid on the Table of the House on receipt.

[*Translation*]**LPG Connections in Gujarat**

157. SHRI N. J. RATHVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of L.P.G. connections provided in Gujarat, particularly in tribal districts, during each of the last three years ;

(b) whether there is any proposal to provide more new LPG connections in Gujarat during 1993-94 ;

(c) if so, the details thereof ; and

(d) the time by which these connections are likely to be provided ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The following number of LPG connections have been provided in Gujarat including tribal districts during the last three years :—

1990-91	39466
1991-92	56257
1992-93	38385

(b) to (c) A target for releasing ten lakhs connections in the country was fixed for the year 1993-94 including Gujarat. Efforts are constantly on to release LPG connections to as many applicants and as early as possible, subject to product availability. New connections are released depending on the waiting lists and slacks available with the distributors.

[*English*]**Attacks on Journalists**

158. SHRI BOLLA BULLI RAMAIAH :
SHRI S. B. SIDNAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Editors Guild of India has recently expressed serious concern at the attacks on the press and journalists by various agencies in India; and

(b) if c, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI P. M. SAYEED) : (a) and (b) No, Sir. Since the 'Public Order' and 'Police' are State subjects, it is primarily the responsibility of the State Governments to maintain public order and create proper security environment for those living in their area. However, the Central Government have issued detailed guidelines from time to time for providing necessary protection and security to journalists so that they may discharge their professional duties properly. The State Governments have also been advised to ensure prompt registration and investigation of cases relating to attack on journalists and to take action against erring officials.

Tobacco Production

159. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the World Health Organisation propose to finance programmes to replace tobacco production in India ; and

(b) if so, the details of such proposals indicating the extent of finance and mode of disbursement ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE: (SHRI PABAN SINGH GHATOWAR) (a) No, Sir.

(b) Does not arise.

Upper Indravati Multipurpose Project

160. SHRI K. PRADHINI :
DR. KRUPASINDMU BHOI :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the progress made in the construction of Upper Indravati Multipurpose Project and Upper Kolab Irrigation Project and amount spent on each project so far ;

(b) the time by which these projects are likely to be completed ;

(c) the details of the irrigation potential and other advantages of these projects ;

(d) whether the World Bank has refused to provide fund for Upper Indravati Multipurpose Project ;

(e) if so, the reasons therefor ; and

(f) the alternative steps taken by the Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) A statement giving the physical and financial status of Upper Indravati and Upper Kolab projects is attached.

(b) While Upper Indravati Project is targeted to generate Power by February, 1977, its irrigation works except Lift

Canal system are scheduled for completion in 1995-96. Upper Kolab Irrigation Project is scheduled for completion in 1996-97.

(c) On Upper Indravati Project an irrigation potential of 3940 hectares has been created against ultimate irrigation potential of 218600 hectares. On Upper Kolab Project an irrigation potential of 32050 hectares has been created against ultimate irrigation potential of 38760 hectares.

(d) to (f) Upper Indravati project was sanctioned a World Bank Loan of US\$ 156.4 million and World Bank credit of SDR (Special Drawing Rights) 156 million on 8-6-83. The loan was cancelled with effect from 30-6-1991 and credit component was suspended with effect from 1-3-93, due to poor project management. The State Government has since implemented most of the suggestions of the World Bank regarding improvement in Project management and the World Bank has partially lifted the suspension of the credit since 14-10-93.

Statement

Physical and financial status of the Upper Indravati and Upper Kolab Projects, Orissa

Upper Indravati Project Physical

(i) Indravati Dam	Concrete and Masonry—98%.
(ii) Padagada Dam	Earth filling—95%
(iii) Kapur Dam	Dam filling work completed.
(iv) Muran Dam	concrete and masonry—70%
(v) Dykes	Works of 7 dykes completed.
(vi) Link Channel	Both link channel almost completed except slope cutting.
(vii) Head race channel	Excavation completed and 31% concreting done.
(viii) Surge shaft	Excavation—77% Concreting—61%
(ix) Valve House	Concreting—68%
(x) Penstock	Concreting—64% Fabrication—98%
(xi) Power House	Concreting—75%
(xii) Tail Race Channel	Excavation—85% Concreting—42%
(xiii) Left Main Canal	Up to 50.40 Kms completed and work in other reaches including Branch Canal and Distribution and Minors is in progress.
(xiv) Right Main Canal	87% earth work and 70% concreting in 0 to 11 Kms completed and work in other reaches is in progress.
(xv) Lift Main Canal	Survey and investigation work completed.

Financial

Expenditure incurred till 3/93 . . . Power component—Rs. 340.52 crores
Irrigation component— Rs. 219.07 crores.

*Upper Kolab Project
Physical*

Component	Earth work	Structures	Masonry	Concrete
(i) Jeypur Main Canal R.D. 00 to 14 Km	94.71%	97.67%	99.54%	99.18%
(ii) Jeypur Main Canal from R.D. 14 Km to 42 Km (including Disty Minor & Subminors)	82.24%	54.35%	60.86%	63.64%
(iii) Jeypur Main Canal from RD 42 Km to 58.83 Km	91.10%	95.12%	98.78%	96.96%
(iv) Disty. Minors & sub-minors from RD 00 to 14 Km	98.40%	95.48%	79.74%	82.74%
(v) Disty. Minors & sub-minors from RD 42 Km to 58.832 Km	54.99%	19.50%	20.26%	37.80%
(vi) Head works	Completed.			

Financial

Expenditure up to 3/93—Rs. 108.86 crores.

Pilots with CIL

161. SHRI RAMCHANDRA VEER-APPA: Will the Minister of COAL be pleased to state:

(a) the number of pilots of 60 years of age with the Coal India Limited;

(b) whether the rules under Section 28 'A' of the Aircraft Rules, 1937 are being followed; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL: (SHRI AJIT PANJA) (a) One.

(b) and (c) The Coal India Limited's Aircrafts are in private category used for travel of company officials at no charge i.e. private use and not commercial use.

Underground Mines

162. SHRI BASUDEB ACHARIA: Will the Minister of COAL be pleased to state:

(a) whether the cost of renovation of underground mines is much less than the cost of machines brought for the open cast;

(b) if so, the details thereof; and

(c) the reasons for neglecting the underground mines?

THE MINISTER OF STATE OF THE MINISTRY OF COAL: (SHRI AJIT KUMAR PANJA): (a) and (b) Comparison between the relative cost of renovation of Underground mines with the cost of machines brought for the Opencast is not feasible as cost in each case in either category is decided on various factors after adequate techno-economic justifications. Generalisation of cost comparison between the two items would not be possible.

(c) The following table indicates production performance of coal from Underground mines in Coal India Ltd.

during April-October, 1993 and the production of coal from Underground Mines for the corresponding period of 1992 :—

(In Lakh Tonnes)

April '92—October '92	April '93—October '93
302.48	305.46

This will confirm that Underground mines are not being neglected. Besides, the improvement of coal production from Underground mines has been decided as a thrust area in the Annual Action Plan of CIL.

4. Lok Nayak Jaiprakash Narain Hospital.
5. Guru Tegh Bahadur Hospital.
6. Police Mortuary.
7. Hindu Rao Hospital.

Guidelines for Post-Mortem

163. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned 'wrangling over post-mortem: Hockey player's body left to rot' appearing in the Hindustan Times dated September 21, 1993.

(b) whether any guidelines have been laid down by the Government regarding conducting of post-mortems in the Capital;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and the steps in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : (a) Yes, Sir,

(b) to (d) Delhi has been divided into different zones and the following hospitals are responsible for carrying out post-mortem at their mortuaries:—

1. Lady Harding Medical College.
2. All India Institute of Medical Sciences.
3. Safdurjung Hospital.

Aids from Blood Bank Blood

164. SHRI PRAKASH V. PATIL : Will the Minister of HEALTH & FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned 'Rakt Bank Ke Khoon se AIDS Hone Ka Khatra' appearing in the 'Nav Bharat Times' dated May 20, 1993;

(b) if so, the details thereof; and

(c) the action being taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE: (SHRI PABAN SINGH GHATOWAR)

(a) and (b) Yes, Sir. The news item draws attention to the possibilities of transmission of HIV through untested blood transfusion and to the fact that a substantial part of the demand is being met through commercial blood-banks and professional blood donors.

(c) The Government have already taken up a programme in hand to ensure that safe and infection-free blood is used for transfusion purposes. HIV testing facilities have been established in 180 centres and linkages have been provided to all the blood banks to get the blood samples tested in such centres. Simple and rapid test kits are being provided in 372 district centres which are basically transfusion centres. In

addition, the rules framed under the Drugs and Cosmetic Act has been made more stringent and the inspection machinery has been strengthened to facilitate strict compliance of the mandatory requirements.

A motivational campaign is also proposed to be taken up in hand to augment the voluntary donation of blood and ensure its optimal use through separation of blood components in thirty major blood banks.

Oil Fields to Private Sector

165. SHRI MANORANJAN BHAKTA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government have decided to offer a few small oil fields to some private companies for development ;

(b) if so, whether some oilfields have already been offered to the private sector for development : and

(c) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) and (c) In August, 1992 Government of India had offered 31 small sized oil and gas fields for development by private parties. 87 bids have been received by the last date viz. 31st March, 1993.

Government of India has again in October, 1993 offered 33 small sized oil and gas fields for development by private parties. The last date for submission of bids is 31st March, 1994.

The reasons for offering these small sized fields for development are :

(i) To encourage private investment in development of oil/gas fields and utilize the resources of Government thus saved in more prospective areas.

(ii) To hasten the pace of exploiting the recoverable reserves.

(iii) To take advantage of state-of-art technology in the field of development and production.

(iv) To put on production the fields located at isolated places without Government of India or its public sector units creating infrastructure for the same.

Autonomous Hill Development Council

166. SHRI GURUDAS KAMAT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any agreement on setting up of an Autonomous Hill Development Council for Leh and Kargil districts of Ladakh in Jammu and Kashmir has been reached recently ;

(b) if so, the salient features thereof ;

(c) whether the Government propose to grant autonomy to some more regions in the State : and

(d) if so, the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : (a) and (b) Pursuant to a tripartite agreement between the Central Government, the State Government and the representatives of the Ladakh Buddhist Association, a series of meetings were held at the official level with representatives of the region to discuss issues pertaining to setting up appropriate institutional arrangements in Ladakh which would enable stepping up the pace of development and help to preserve the culture heritage and aspirations of the people of the Region. A consensus was reached in the last meeting, held on 8-9 October, 1993, in the presence of the Union Home Minister, to set up an Autonomous Hill Council for Leh. Pursuant upon this the State Government will take further steps to draw up a legislation for the purpose, which would also have provision to enable a similar arrangement for the Kargil district.

(c) No, Sir.

(d) Does not arise.

Drug Abuse Control

167. SHRI GEORGE FERNANDES : Will the Minister of WELFARE be pleased to state :

(a) whether there is any co-ordination in the activities of different Government Organisations as well as non-Government organisations in drug abuse control ;

(b) if so, the details thereof ; and

(c) if not, the steps taken in this regard ?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) Yes, Sir.

(b) The following Committees have been coordinating and reviewing the activities of different government organisations as well as Non-Government Organisations :

- (i) *Cabinet Sub-Committee on Drug Abuse Control* : This Committee consists of Home Minister, Finance Minister, Minister of Health and Family Welfare, Welfare Minister and I & B Minister. The functions of this Committee are to oversee the working of the concerned Ministry/

Department relating to different aspects of drug abuse control and provide guidance for more effective action as well as better coordination,

- (ii) *Inter-Ministerial Coordination Committee* : This Committee is headed by Director-General, Narcotic Control Bureau and officers from other Ministries/Departments and representatives of NGOs are its members. The main functions are to undertake periodical reviews of Prohibition Policy and progress of prohibition in different States to study difficulties that may be encountered by the States.

Besides, regular meetings, workshops and seminars involving all the concerned Ministries/Departments and NGOs are organised from time to time for reviewing the programmes and their implementation.

(c) Does not arise.

11.57 hrs

The Lok Sabha then adjourned at Eleven of the Clock on Friday, the 3rd December, 1993 (Agrahayana 12, 1915 (Saka).